Eighth Lok Sabha (Part I) VIII Session (23/02/1987 to 12/05/1987)

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, February 23, 1987 Phalguna 4, 1908 (Saka)

No. 208

1.15 P.M.

1. President's Address-Laid on the Table

Secretary-General laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 23rd February, 1987.

2. Obituary References

The Speaker made references to the passing away of Shri Sunder Lal, a sitting Member of Lok Sabha; Shri Tukaram Shankar Patil, a Member of Second Lok Sabha; Shri Raj Narain, a Member of Sixth Lok Sabha; Shri Harekrushna Mahtab, a Member of the Constituent Assembly, Provisional Parliament, First and Third Lok Sabha; Shri Jai Ram Varma, a Member of Seventh Lok Sabha; Shri Sardar Singh, a Member of the Constituent Assembly and Provisional Parliament; Shri Syed Ahmed, a Member of the First Lok Sabha and Shri Mahamaya Prasad Sinha, a Member of the Sixth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

3. Papers Laid on the Table

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
 - Report of Justice Ranganath Misra Commission of Inquiry appointed to inquire into the allegations in regard to the incidents of organised violence which took place in Delhi following the assassination of the late Prime Minister, Shrimati Indira Gandhi (Volumes I & II).
 - (ii) Memorandum of Action Taken on the above report.
- (2) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:—
 - (i) The State of Mizoram (Amendment) Ordinance, 1986 (No. 8 of 1986) promulgated by the President on the 30th December, 1986.
 - (ii) The Delhi Municipal Corporation (Amendment) Ordinance, 1987 (No. 1 of 1987) promulgated by the President on 5th February, 1987.
- (3) A copy of the Central Excise (Eighteenth Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1340(E) in Gazette of India dated the 30th December, 1986 under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (4) A copy of the Income-tax (Eleventh Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. S.O. 912(E) in Gazette of India dated the 12th December, 1986 under section 296 of the Income-tax Act, 1961.

- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) S.O. 963(E) published in Gazette of India dated the 29th December, 1986 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
 - (ii) G.S.R. 1236(E) published in Gazette of India dated the 28th November, 1986 together with an explanatory memorandum regarding exemption to dead burnt magnesite having certain specifications from basic customs duty in excess of 55 per cent ad valorem.
 - (iii) G.S.R. 1242(E) published in Gazette of India dated the 3rd December, 1986 together with an explanatory memorandum making certain amendments to Notification No. 158-Custom dated the 2nd August, 1976 so as to extend the benefit of duty exemption on raw naphtha which is used during processing of raw naphtha or returned to any other refinery for further processing of petroleum products.
 - (iv) G.S.R. 1262(E) published in Gazette of India dated the 5th December, 1986 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or vice-versa.
 - (v) G.S.R. 1263(E) published in Gazette of India dated the 5th December, 1986 together with an explanatory memorandum regarding revised rates of exchange for conversion of Danish Kroners, Deutsche Marks, Dutch Guilders, French Francs and Italian Lira into Indian currency or vice-versa.
 - (vi) G.S.R. 1283(E) published in Gazette of India dated the 12th December, 1986 containing Corrigendum to Notification No. 6|86-Customs dated the 2nd January, 1986.

- (vii) G.S.R. 1285(E) published in Gazette of India dated the 12th December, 1986 regarding exemption to dead burnt magnesite having certain specifications from the whole of the auxiliary duty of customs leviable thereon.
- (viii) G.S.R. 1291(E) published in Gazette of India dated the 18th December, 1986 together with an explanatory memorandum regarding exemption to jute machinery such as jute spreader, ring and wrap spinning twisting frame etc. from the whole of the basic and additional duties of customs leviable thereon.
- (ix) G.S.R. 1292(E) published in Gazette of India dated the 18th December, 1986 together with an explanatory memorandum regarding exemption to specified jute machinery covered by Notification No. 489|86-Customs dated the 18th December, 1986 from the whole of the auxiliary duty of customs leviable thereon.
- (x) G.S.R. 1293(E) published in Gazette of India dated the 19th December, 1986 together with an explanatory memorandum extending the validity of Notification No. 21|84-Customs dated the 15th February, 1984 upto 31st December, 1987.
- (xi) G.S.R. 1299(E) published in Gazette of India dated the 22nd December, 1986 together with an explanatory memorandum seeking to make changes in duty structure of the various downstream products of copper in order to maintain by and large the customs duty differential between the various products of copper on one hand and unwrought copper on the other.
- (xii) G.S.R. 1300(E) published in Gazette of India dated the 22nd December, 1986 together with an explanatory memorandum seeking to increase the basic customs duty on dross of zinc, aluminium, lead and copper so as to equate the duty rate with the basic customs duty applicable to waste and scrap of these items.

- (xiii) G.S.R. 1304(E) published in Gazette of India dated the 23rd December, 1986 together with an explanatory memorandum extending the validity of Notification No. 356|85-Customs dated the 9th December, 1985 upto 31st December, 1987.
- (XIV) G.S.R. 1305(E) published in Gazette of India dated the 23rd December, 1986 together with an explanatory memorandum extending the validity of Notification No. 24|86-Customs dated the 23rd January, 1986 upto 30th June, 1987.
- (rv) G.S.R. 1307(E) published in Gazette of India dated the 23rd December, 1986 together with an explanatory memorandum seeking to prescribe basic customs duty on caustic soda in solid form at a specific rate of Rupees 3500 per tonne.
- (avi) G.S.R. 1308(E) published in Gazette of India dated the 23rd December, 1986 together with an explanatory memorandum seeking to exempt caustic soda in solid form from the whole of the additional duty of customs leviable thereon.
- (xvi) G.S.R. 1309(E) published in Gazette of India dated the 23rd December, 1986 together with an explanatory memorandum seeking to maintain basic customs duty at the rate of 100 per cent ad valorem in respect of all goods including narrow fabrics other than narrow elastic tapes.
- (xviii) G.S.R. 1310(E) published in Gazette of India dated the 23rd December, 1986 together with an explanatory memorandum seeking to prescribe auxiliary duty of customs on narrow elastic tapes at the rate of 25 per cent ad valorem.
- (xix) G.S.R. 1311(E) published in Gazette of India dated the 23rd December, 1986 together with an explanatory memorandum seeking to exempt narrow plastic tapes from the whole of the additional duty of customs leviable thereon.

- (xx) G.S.R. 1321(E) published in Gazette of India and the 24th December, 1986 together with an explanatory memorandum regarding exemption to computer equipments when imported into India from the basic customs duty in excess of 60 per cent ad valorem and the whole of the additional duty of customs leviable thereon.
- (xxi) G.S.R. 1322(E) published in Gazette of India dated the 24th December, 1986 together with an explanatory memorandum regarding exemption to computer equipments when imported into India from the basic customs duty in excess of 30 per cent ad valorem and the whole of the additional duty of customs leviable thereon.
- (xxii) G.S.R. 1323(E) published in Gazette of India dated the 24th December, 1986 together with an explanatory memorandum regarding exemption to computer equipments when imported into India from the whole of the auxiliary duty of customs leviable thereon.
- (xxiii) G.S.R. 1324(E) published in Gazette of India dated the 24th December, 1986 together with an explanatory memorandum making certain amendments to Notification No. 280/84-Customs dated the 19th November, 1984 so as to delete the condition regarding production of essentiality certificate from the Department of Electronics.
- (xxiv) G.S.R. 1327(E) published in Gazette of India dated the 26th December, 1986 together with an explanatory memorandum making certain amendments to Notification Nos. 268/84-Customs dated the 30th October, 1984 and 75/85-Customs and 74/85-Customs dated the 17th March, 1985.
- (xxv) G.S.R. 1335(E) published in Gazette of India dated the 29th December, 1986 together with an explanatory memorandum making certain amendments to Notification No. 123/85-Customs dated

- the 11th April, 1985 so as to enhance the effective rate of basic customs duty from nil to 25 per cent ad valorem and to extend its validity upto 31st December, 1987.
- (xxvi) G.S.R. 1351(E) published in Gazette of India dated the 31st December, 1986 together with an explanatory memorandum making certain amendments to Notification No. 10/85-Customs dated the 16th January, 1985 so as to extend the validity of the concessional rate for imports of components for commercial vehicles for a period of one more year, i.e. upto 31st December, 1987.
- (xxvii) G.S.R. 1352(E) published in Gazette of India dated the 31st December, 1986 together with an explanatory memorandum seeking to fix a concessional rate of basic customs duty of 60 per cent ad valorem in respect of propylene copolymers.
- (xxviii) G.S.R. 1353(E) and 1354(E) published in Gazette of India dated the 31st December, 1986 together with an explanatory memorandum regarding exemption to imported steel sheets and blanks when used for the manufacture of body panels of fuel-efficient motor car or fuel-efficient van of engine capacity not exceeding 1000 cubic centimetres from the basic customs duty in excess of 25 per cent ad valorem, the whole of the additional duty of customs and from the auxiliary duty of customs in excess of 25 per cent ad valorem.
- (6) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i' G.S.R. 1238(E) published in Gazette of India dated the 1st December, 1986 together with an explanatory memorandum making certain amendments to Notification No. 71|86-CE dated the 10th February, 1986 so as to completely exempt

- from excise duty parts and components of artificial limbs and rehabilitation aids for the handicapped when captively consumed in the factory of production.
- (ii) G.S.R. 1249(E) published in Gazette of India dated the 4th December, 1986 together with an explanatory memorandum making certain amendments to Notification No. 197 62-CE dated the 17th November, 1962 so as to modify the scheme for payment of rebate of excise duty on exports of tea, announced on 9th September, 1986.
- (111) G.S.R. 1264(E) published in Gazette of India dated the 5th December, 1986 together with an explanatory memorandum making certain amendments to Notification No. 198/96-CE dated the 14th March, 1986 so as to insert the words 'and drop wires' after the words 'Winding wires' in the Table annexed to the said notification.
- (iv) G.S.R. 1266(E) published in Gazette of India dated the 8th December, 1986 together with an explanatory memorandum making certain amendments to Notification No. 64 83-CE dated the 1st March. 1983.
- (v) G.S.R. 1267(E) published in Gazette of India dated the 8th December, 1986 together with an explanatory memorandum regarding exemption to lime used within the factory of production in the manufacture of calcium carbonate from the whole of the duty of excise leviable thereon.
- (vi) G.S.R. 1312(E) published in Gazette of India dated the 23rd December, 1986 together with an explanatory memorandum seeking to prescribe excise duty on polypropylene fibre waste at the rate of 50 per cent or Rupees 5 per kilogram whichever is less,
- (vii) 16.S.R. 1328(E) published in Gazette of India dated the 26th December, 1986 together with an explanatory memorandum extending the validity of Notification No. 463 86-CE dated the 9th December, 1986 upto 31st March, 1987.

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the 1st ULLETIN—PART I tory meRecord of Proceedings] rate of ex.
for raw n; 1987 Phalguna 5, 1908 (Saka) Copper Complex.

- (x) G.S.R. 5(E) published in Gazewthe 1st January, 1987 together with a tory memorandum seeking to exempt craft p or craft paper board to be used in the manufacture of cartons for packing apples from payment of excise duty so as to encourage the use of paper cartons in place of wooden cases.
- (xi) G.S.R. 19(E) published in Gazette of India dated the 7th January, 1987 together with an explanatory memorandum making certain amendments to Notification No. 223|86-CE dated the 3rd April, 1986 so as to clarify that the excise duty exemption on HDPE/PP woven sacks will not be available if such sacks are manufactured on circular looms.
- (xii) G.S.R. 27(E) published in Gazette of India dated the 12th January, 1987 making certain amendments to Notification No. 40/85-CE dated the 17th March, 1985 so as to fully exempt from excise duty, Para-toluic Ester and Methyl Acrylate used captively for manufacture of Dimethyle Terephthalate and Acrylic Fibre respectively.
- (xiii) G.S.R. 36(E) published in Gazette of India dated the 15th January, 1987 together with an explanatory memorandum regarding exemption to rubberised textile fabrics from the whole of the basic excise duty and additional excise duty.

from excise duty parts and components of a limbs and rehabilitation aids for the handif when captively consumed in the factory of lindia duction.

India with an amend-

(ii) G.S.R. 1249(E) published in Gazette dated the dated the 4th December, 1986 toget paragraph 2 explanatory memorandum making dments to Notification No. 197|6 17th November, 1962 so as to r 1269(E) (Hindi for payment of rebate of exciss in Gazette of of tea, announced on 9th Ser., 1986 containing

- (III) G.S.R. 1264(E) published to fertilisers to be dated the 5th Demandaturers of fertilisers to explanatory inion Territories Commodity Boards ments be period from 1st October, 1986 to 31st 1987 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (8) A copy of the Coconut Development Board Recruitment (Amendment) Regulations, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1019 in Gazette of India dated the 22nd November, 1986 under section 21 of the Coconut Development Board Act, 1979.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board for the year 1985-86 along with Audited Accounts, under sub-section (4) of section 14 and sub-section (4) of section 16 of the National Oilseeds and Vegetable Oils Development Board Act, 1983.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Oilseeds and Vegetable Oils Development Board for the year 1985-86.

1-24 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 24th February, 1987).

SUBHASH C. KASHYAP, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, February 24, 1987 Phalguna 5, 1908 (Saka)

No. 209

11 A.M.

1 Starred Ouestions

Starred Questions Nos. 2—4, 8, 9 and 11 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1—15, 17—35, 37—129, 131—137, 139—147, 149—173, 175—182 and 184—230 were laid on the Table.

3. Papers Laid on the Table

- (1) A copy of the 'Economic Survey', 1986-87 (Hindi and English versions).
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Paddy Processing Research Centre (Tamil Nadu) Society for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Paddy Processing Research Centre (Tamil Nadu) Society, for the year 1984-85.

- (iii) A copy of the Annual Report (Hindi and English versions) of the Paddy Processing Research Centra (Tamil Nadu) Society, for the year 1985-86 along with Audited Accounts.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the working of the Paddy Processing Research Centre (Tamil Nadu) Society, for the year 1985-86.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the Papers mentioned at (2) above.
- (4) A copy of the Oil Industry Development Board Employees (Medical Attendance) Amendment Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1278(E) in Gazette of India dated the 11th December, 1986 under sub-section (3) of section 31 of the Oil Industry (Development) Act, 1974.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 1985-86 along with Audited Accounts under sub-section (4) of section 20 of the Oil Industry (Development) Act, 1974.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil Industry Development Board, New Delhi, for the year 1985-86.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Sugar (Price Determination for 1986-87 Production) Order, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1282(E) in Gazette of India dated the 12th December 1986 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (8) A copy of the High Court Judges Travelling Allowance (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1295(E) in Gazette of India dated the 19th December, 1986 under sub-section (3) of Section 24 of the High Court Judges (Conditions of Service) Act, 1954.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) A statement regarding Review by the Government on the working of the Cycle Corporation of India Limited for the year 1985-86.
 - (ii) Annual Report of the Cycle Corporation of India Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) A statement regarding Review by the Government on the working of the Heavy Engineering Corporation, Ranchi, for the year 1985-86.
 - (ii) Annual Report of the Heavy Engineering Corporation Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) A statement regarding Review by the Government on the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1985-86.
 - (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereou.
 - (d) (i) A statement regarding Review by the Government on the working of the HMT Limited, Bungalore, for the year 1985-86.
 - (ii) Annual Report of the HMT Limited, Bangalore, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (e) (i) A statement regarding Review by the Government on the working of the Bridge and Roof Company (India) Limited, Calcutta, for the year 1985-86.
- (ii) Annual Report of the Bridge and Roof Company (India) Limited, Calcutta, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) A statement regarding Review by the Government on the working of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1985-86.
- (ii) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (g) (i) A statement regarding Review by the Government on the working of the Bharat Pumps and Compressors Limited for the year 1985-86.
- (ii) Annual Report of the Bharat Pumps and Compressors Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (h) (i) A statement regarding Review by the Government on the working of the Richardson and Cruddas Limited, for the year 1985-86.
- (ii) Annual Report of the Richardson and Cruddas Limited, for the year 1985-86 along with Audited Accounts and the comments of the Comparoller and Auditor General thereon.
- (10) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (e) and (f) of item (9) above.

- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
 - (i) The Cost Accounting Records (Milk Food) Rules, 1986 published in Notification No. G.S.R. 866 in Gazette of India dated the 11th October, 1986.
 - (ii) The Cost Audit (Report) Amendment Rules, 1986 published in Notification No. G.S.R. 943 in Gazette of India dated the 1st November, 1986.
- (12) A copy of the Annual Report (Hindi and English versions) of the Controller-General of Patents, Designs and Trade Marks for the year 1985-86 under section 155 of the Patents Act, 1970.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Thermal Power Corporation Limited, for the year 1985-86.
 - (ii) Annual Report of the National Thermal Power Corporation Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

4. Assent to Bills

- (i) Secretary-General laid on the Table the following eight Bills passed by the Houses of Parliament during the last session and assented to:—
 - (1) The Dock Workers (Saicty, Health and Welfare) Bill, 1986.

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- (2) The Appropriation (No. 5) Bill, 1986.
- (3) The Delhi Apartment Ownership Bill, 1986

- (4) The Indecent Representation of Women (Pronibition) Bill, 1986.
- (5) The Child Labour (Prohibition and Regulation) Bill, 1986.
- (6) The Customs Tariff (Amendment) Bill, 1986.
- (7) The Central Excise Tariff (Amendment) Bill, 1986.
- (8) The Indian Post Office (Second Amendment) Bill, 1986.
- (ii) Secretary-General also laid on the Table, copies duly authenticated by the Secretary-General of Rajya Sabha, of the following, nineteen Bills passed by Houses of Parliament during last session and assented to:—
 - (1) The Industrial Finance Corporation (Amendment) Bill, 1986.
 - (2) The Citizenship (Amendment) Bill, 1986.
 - (3) The Juvenile Justice Bill, 1986.
 - (4) The Delhi Fire Prevention and Fire Safety Bili, 1986.
 - (5) The Coal Mines Nationalisation Laws (Amendment) Bill, 1986.
 - (6) The Atomic Energy (Amendment) Bill, 1986.
 - (7) The Customs and Excise Revenues Appellate Tribunal Bill, 1986.
 - (8) The Bureau of Indian Standards Bill, 1986.
 - (9) The Constitution (Fifty-fifth Amendment) Bill, 1986.
 - (10) The Shipping Development Fund Committee (Abolition) Bill, 1986.

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- (11) The Consumer Protection Bill, 1986.
- (12) The State of Arunachal Pradesh Bill, 1986.
- (13) The Prevention of Food Adulteration (Amendment) Bill, 1986.

- (14) The Drugs and Cosmetics (Amendment) Bill, 1986.
- (15) The Standards of Weights and Measures (Enforcement)
 Amendment Bill, 1986
- (16) The Essential Commodities (Second Amendment) Bill, 1986.
 - (17) The Monopolies and Restrictive Trade Practices (Amendment) Bill, 1986.
- (18) The Standards of Weights and Measures (Amendment) Bill, 1986.
- (19) The Agricultural Produce (Grading and Marking) Amendment Bill, 1986.

5 Report of Railway Convention Committee

Shri Ram Dhan presented the Seventh Report (Hindi and English versions) of the Railway Convention Committee on "Rate of Dividend for the year 1987-88 and other Ancillary Matters."

6. Statement by Minister

The Minister of Home Affairs made a statement regarding situation in Punjab.

7. Matters Under Rule 377

- (1) Shri Jai Prakash Agarwal raised a matter regarding need to provide special facilities to artists.
- (2) Shri G. S. Basavaraju raised a matter regarding need to take measures to prevent recurrence of communal riots in various parts of the country.
- (3) Shri K. N. Pradhan raised a matter regarding need to take necessary measures to protect the dilapidated temples and dharamshalas situated on the banks of River Narmada.
- (4) Shri Virdhi Chander Jain raised a matter regarding need to increase the assistance to the Government of Rajasthan in the form of material components to meet the situation caused by drought conditions particularly in Barmer, Jaisalmer and Jodhpur districts.

- (5) Shri P. Penchalaih raised a matter regarding need to improve the overall condition of suburban trains running bet ween Hyderabad and Secunderabad.
- (6) Shri C. Janga Reddy raised a matter regarding need to appoint a high power committee to look into the regional disparities in the Government appointments and budgetary allocations in the State of Andhra Pradesh.
- (7) Shri Somnath Rath raised a matter regarding need to carry out intensive research to explore the cultural heritage of different regions of the country.
- (8) Shri Braja Mohan Mohanty raised a matter regarding need for early completion of various Railway projects in Orissa State.
- (9) Shri V. S. Krishna Iyer raised a matter regarding need to telecast network programmes in regional languages and increase the duration of Kannada programmes on Bangalore Doordarshan.

8. Government Bill-Under Consideration

/ THE COTTON, COPRA AND VEGETABLE OILS CESS
(ABOLITION) BILL, 1986

The motion for consideration of the Bill was moved by Dr. G. S. Dhillon.

The following members took part in the debate:—

- (1) Shri V. Sobhanadreeswara Rao
- (2) Shri Mool Chand Daga
- (3) Shri Baju Ban Rivan

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.06 P.M.)

- (4) Shri Girdhari Lal Vyas
- (5) Shri Thampan Thomas
- (6) Shri Shanti Dhariwal
- (7) Shri Kadambur M. R. Janarthanan
- (8) Shri G. S. Basavaraju
- (9) Shri Ramashray Prasad Singh
- (10) Shri C. Janga Reddy
- (11) Dr. Datta Samant

The discussion was not concluded.

O 9. Discussion Under Rule 193

Shri Braja Mohan Mohanty raised a discussion on the statement made by the Minister of Home Affairs in the House on 24th February, 1987 regarding situation in Punjab.

The following members took part in the debate:-

- (1) Shri Saifuddin Chowdhary
- (2) Prof. N. G. Ranga
- (3) Shri V. Sobhanadreeswara Rao
- (4) Shri R. L. Bhatia
- (5) Smt. Geeta Mukherjee
- (6) Prof. Madhu Dandavate
- (7) Gen. R. S. Sparrow
- (8) Shri Bholanath Sen
- (9) Shri P. Kolandaivelu
- (10) Ch. Sunder Singh
- (11) Shri Dinesh Goswami
- (12) Shri Virdhi Chander Jain
- (13) Shri Charanjit Singh Walia
- (14) Shri Balwant Singh Ramoowalia

Shri Buta Singh replied to the discussion.

The discussion was concluded.

10. Report of Business Advisory Committee

Smt. Sheila Dikshit presented the Thirty-third Report of the Business Advisory Committee.

6.37 P.M.

(LOK SABHA ADJOURNED TILL 11 A.M. ON WEDNESDAY, THE 25TH FEBRUARY, 1987)

> SUBHASH C. KASHYAP, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, February 25, 1987|Phalguna 6, 1908 (Saka)

No. 210

11 A.M.

1. Starred Questions

Starred Questions Nos. 21, 22, 24—26, 28—30, 32, 36 and 37 were orally answered. Replies to Starred Questions Nos. 23, 31, 33, 34, 35, 38 and 40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 231—234, 236—243, 245—259, 261—296, 298—330, 332—375, 377—432 and 434—457 were laid on the Table.

3. The Budget (Railways)—1987-88

37 Shri Madhavrao Scindia presented a statement of the estimated receipts and expenditure of the Government of India for the year 1987-88 in respect of Railways.

4. Papers Laid on the Table

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 1985-86 along with Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Forest Management, Bhopal, for the year 1985-86.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1985-86.
 - (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for the Physically Handicapped, New Delhi, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute for the Physically Handicapped, New Delhi, for the year 1985-86.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay, for the year 1985-86.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehra Dun, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Visually Handicapped, Dehra Dun, for the year 1985-86.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Orthopaedically Handicapped, Calcutta, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Orthopaedically Handicapped, Calcutta, for the year 1985-86.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rehabilitation Training and Research, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Rehabilitation Training and Research, for the year 1985-86.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Orthopaedically Handicapped, Calcutta, for the year 1984-85 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Orthopaedically Handicapped, Calcutta, for the year 1984-85.

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- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Post Office Savings Account (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 8(E) in Gazette of India dated the 2nd January, 1987 under sub-section (3) of section 15 of the Government Savings Banks Act, 1873.
- (18) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act. 1962:—
 - (i) G.S.R. 6(E) published in Gazette of India dated the 1st January, 1987 together with an explanatory memorandum seeking to reduce the rate of basic customs duty on rice-bran-stabilizer from 30 per cent to Nil per cent.
 - (ii) G.S.R. 7(E) published in Gazette of India dated the 1st January, 1987 together with an explanatory memorandum making certain amendments to Notification No. 314/86-Customs dated the 13th May, 1986 so as to continue the rate of auxiliary duty of customs of 25 per cent payable on items of certain machinery.
 - (iii) G.S.R. 9 (E) published in Gazette of India dated the 2nd January, 1987 together with an explanatory memorandum regarding exemption to strawboard, manufactured in Nepal, and containing not less than 80 per cent of Nepalese materials or Nepalese and Indian Materials, when imported into India from Nepal from the additional duty of customs in excess of 10 per cent ad valorem plus three hundred rupees per metric tonne.
 - (iv) G.S.R. 16(E) published in Gazette of India dated the 6th January, 1987 together with an explanatory

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- meniorandum making certain amendments to Notification No. 117-Customs dated the 9th June, 1978 so as to exclude import of Caster seeds under Advance Licensing Scheme.
- (v) S.O. 17(E) published in Gazette of India dated the 13th January, 1987 together with an explanatory memorandum regarding revised rates of exchange for conversion of Swedish Kroner into Indian currency or vice-versa.
- (vi) G.S.R. 20 (E) published in Gazette of India dated the 7th January, 1987 together with an explanatory memorandum making certain amendments to Notification No. 342-Customs dated the 2nd August, 1976 so as to delete the words 'or .Spain' from the said notification.
- (vii) G.S.R. 29 (E) published in Gazette of India dated the 13th January, 1987 together with an explanatory memorandum regarding exemption to oleo pine resin when imported for the manufacture of gum resin and turpentine from basic customs duty in excess of 20 per cent ad valorem.
- (viii) G.S.R. 30 (E) published in Gazette of India dated the 14th January, 1987 together with an explanatory memorandum extending the Customs Act, 1962 and the Customs Tariff Act, 1975 to those areas with the Continental Shelf of India and the Exclusive Economic Zone of India which have been declared as designated areas under the Territorial Waters Continental Shelf, Exclusive Economic Zone and other Maritime Zones Act, 1976.
- (ix) G.S.R. 37(E) published in Gazette of India dated the 15th January, 1987 together with an explanatory memorandum making certain amendments to Notification No. 30|85-Customs dated the 16th February, 1985 so as to include polyester mono filament yarn of deniorage above 750 within the scope of the said notification.
- (x) G.S.R. 40(E) published in Gazette of India dated the 19th January, 1987 together with an explanatory memorandum making certain amendments to

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- Notification No. 464-Customs dated the 18th National ember, 1986 so as to withdraw additional duty exemption on Metaphenoxy Benzaldehyde.
- (xi) S.O. 42 (E) published in Gazette of India dated the 27th January, 1987 together with an explanatory memorandum regarding revised rates of exchange for conversion of Belgian Francs, Deutsche Marks, Dutch Guilders, and Swiss Francs into Indian currency or vice-versa.
- (xii) S.O. 43(E) published in Gazette of India dated the 28th January, 1987 together with an explanatory memorandum regarding revised rate of exchange for conversion of Austrian Schillings into Indian currency or vice-versa.
- (xiii) G.S.R. 48 (E) published in Gazette of India dated the 20th January, 1987 together with an explanatory memorandum making certain amendments to Notification No. 132-Customs dated the 2nd July, 1980 so as to add one more product of Nepalese origin to the list of items which qualify for preferential entry into India in terms of Indo-Nepal Treaty of Trade 1978.
 - (xiv) S.O. 51 (E) published in Gazette of India dated the 3rd February, 1987 together with an explanatory memorandum regarding revised rate of exchange for conversion of French Francs into Indian currency or vice-versa.
 - (xv) S.O. 53 (E) published in Gazette of India dated the 4th February, 1987 together with an explanatory memorandum regarding revised rate of exchange for conversion of Danish Kroner into Indian currency or vice-versa.
 - (xvi) S.O. 57 (E) published in Gazette of India dated the 5th February, 1987 together with an explanatory memorandum regarding revised rate of exchange for conversion of Norweigian Kroner into Indian currency or vice-versa

- (xvii) G.S.R. 63(E) published in Gazette of India dated the 27th January, 1987 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or vice-versa.
- (xviii) A copy of the Customs and Central Excise Duties Drawback (Amendment) Rules, 1987 published in Notification No. G.S.R. 73 (E) in Gazette of India dated the 2nd February, 1987.
- (xix) G.S.R. 74 (E) published in Gazette of India dated the 2nd February, 1987 together with an explanatory memorandum making certain amendments to Notification No. 208/81 dated the 22nd September, 1981 so as to include 50 RIA Enzyme Linked Immunoabserbent Assay Kits in the list of life saving equipment which is allowed to be imported free of duty.
- (19) A copy each of the Agreements (Hindi and English versions) entered into by the Reserve Bank of India with the Governors of Meghalaya, West Bengal, Tripura, Maharashtra, Assam, Karnataka, Madhya Pradesh, Punjab, Gujarat, Andhra Pradesh, Haryana, Rajasthan, Kerala, Bihar, Nagaland, Himachal Pradesh, Uttar Pradesh, Manipur, Orissa and Tamil Nadu.
- (20) A copy of the Coinage (Standard Weight and Remedy of the Commemorative Coins) of one Hundred Rupees (Containing Silver 50 per cent, Copper 40 per cent, Nickel 5 per cent, and Zinc 5 per cent), Twenty Rupees and Fifty Paise (containing Copper 75 per cent, Nickel 25 per cent) coined on the theme 'Fisheries' (on the occasion of celebration of the Sixth World Food Day) Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 11 (E) in Gazette of India dated the 12th January, 1987 under sub-section (3) of section 21 of the Coinage Act, 1906.
- (21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
 - (a) (i) A statement regarding Review by the Government on the working of the Indian Rare Earths Limited for the year 1985-86.

- (ii) Annual Report of the Indian Rare Earths Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Central Electronics Limited for the year 1985-86.
- (ii) Annual Report of the Central Electronics Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of item (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Calcutta, for the year 1985-86 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Regional Computer Centre, Calcutta, for the year 1985-86.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1985-86, along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Physics, Bhubaneswar, for the year 1985-86.
- (26) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society for the year 1985-86 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Atomic Energy Education Society for the year 1985-86.
- (28) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Bombay, for the year 1985-86 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tata Memorial Centre, Bombay, for the year 1985-86.
- (30) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Bombay, for the year 1985-86 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tata Institute of Fundamental Research, Bombay, for the year 1985-86.
- (32) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Pay) Eighth Amendment Rules, 1986 published in Notification No. G.S.R. 1068 in Gazette of India dated the 13th December, 1986.
 - (ii) The Indian Administrative Service (Fixation of Cadre Strength) Nineth Amendment Regulations, 1986 published in Notification No. G.S.R. 1069 in Gazette of India, dated the 13th December, 1986.

- (iii) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 1986 published in Notification No. G.S.R. 1103 in Gazette of India dated the 27th December, 1986.
- (iv) The Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1986 published in Notification No. G.S.R. 1277(E) in Gazette of India dated the 27th December, 1986.
 - (v) The Indian Police Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1986 published in Notification No. G.S.R. 5 in Gazette of India dated the 3rd January, 1987.
- (vi) The Indian Police Service (Pay) Eighth Amendment Rules, 1986 published in Notification No. G.S.R. 6 in Gazette of India, dated the 3rd January, 1987.
- (vii) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 1986 published in Notification No. G.S.R. 21 in Gazette of India dated the 10th January, 1987.
 - (viii) The Indian Administrative Service (Pay) Eleventh Amendment Rules, 1986 published in Notification No. G.S.R. 22 in Gazette of India, dated the 10th January, 1987.
 - (ix) The Indian Police Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1986 published in Notification No. G.S.R. 23 in Gazette of India dated the 10th January, 1987.
 - (x) The Indian Police Service (Pay) Ninth Amendment Rules, 1986 published in Notification No. G.S.R. 24 in Gazette of India dated the 10th January, 1987.
 - (xi) The Indian Administrative Service (Fixation of Cadre Strength) Twelfth Amendment Regulations, 1986 published in Notification No. G.S.R. 33 in Gazette of India dated the 17th January, 1987.

- (xii) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 1987 published in Notification No. G.S.R. 52 in Gazette of India dated the 24th January, 1987.
- (xiii) The All India Services (Conduct) Amendment Rules, 1987 published in Notification No. G.S.R. 34 in Gazette of India dated the 17th January, 1987.
- (xiv) The All India Services (Confidential Rolls) Amendment Rules, 1987 published in Notification No. G.S.R. 71 in Gazette of India dated the 11st January, 1987.
- (xv) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1987 published in Notification No. G.S.R. 89 in Gazette of India dated the 14th February, 1987.
- (xvi) The Indian Administrative Service (Pay) Amend ment Rules, 1987 published in Notification No. G.S.R. 90 in Gazette of India dated the 14th February, 1987.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Statistical Institute, Calcutta, for the year 1985-86.
- (35) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) A copy of the Union Public Service Commission (Exemption from Consultation) Second Amendment Regulations, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1071 in Gazette of India dated the 20th December, 1986 under article 320 (5) of the Constitution.

- (37) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985:—
 - (i) The Madhya Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules 1986 published in Notification No. G.S.R. 1253 (E) in Gazette of India dated the 5th December, 1986.
 - (ii) The Central Administrative Tribunal (Procedure) Rules, 1987 published in Notification No. G.S.R. 17(E) in Gazette of India dated the 6th January, 1987.
 - (iii) The Central Administrative Tribunal (Financial and Administrative Powers) Amendment Rules, 1987 published in Notification No. G.S.R. 33(E) in Gazette of India dated the 15th January, 1987.

/5. Statement by Minister

The Minister of State in the Ministry of Home Affairs made a statement regarding winding up of Kudal Commission of Inquiry on Gandhi Peace Foundation and other organisations.

6. Motion regarding Thirty-third Report of Business Advisory Committee

Shri H. K. L. Bhagat moved the following motion:-

"That this House do agree with the Thirty-third Report of the Business Advisory Committee presented to the House on the 24th February, 1987."

The motion was adopted.

7. Matters Under Rule 377

- (1) Shri Satyendra Narayan Sinha raised a matter regarding need to set up a Parliamentary Commission to lay down general guidelines in regard to the payment of emoluments to State Government employees vis-a-vis the moneys required for the welfare of the people.
- (2) Smt. Sunderwati Naval Prabhakar raised a matter regarding need to take necessary measures to improve the economic

condition of the Scheduled Caste and Scheduled Tribe women living in urban areas of Delhi.

(3) Dr. G. S. Rajhans raised a matter regarding need to depict Madhubani paintings in the Vaishali Express and also to rename it as Vaidehi-Vaishali Express.

[Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.05 P.M.]

- (4) Smt. Kishori Sinha raised a matter regarding need to launch immediate survey in areas where drinking water is obtained from tubewells with a view to take preventive steps against arsenic poisoning.
- (5) Shri K. D. Sultanpuri raised a matter regarding need to take necessary measures to remove terrorist elements from places of worship in the country.
- (6) Dr. Sudhir Roy raised a matter regarding need to look into the grievances of College and University teachers in the country.
- (7) Shri S. Jagathrakshakan raised a matter regarding need to expedite the work of doubling the railway track between Chinglepet and Villupuram in Tamil Nadu.
- (8) Shri Vilas Muttemwar raised a matter regarding need to rationalise the new sugar policy and approve proposals for new sugar factories in cooperative sector on the basis of irrigation potential.
- (9) Shri V. Sobhanadreeswara Rao raised a matter regarding need to set up a TV studio at Vijaywada for the benefit of farmers and other weaker sections of the society.

8. Motion of thanks on the President's Address

Shri Jagan Nath Kaushal moved the following motion:-

"That an Address be presented to the President in the following terms:—

'That the Members of Lok Sabha assembled in the Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 23rd February, 1987.'

Shri Bhagwat Jha Azad seconded the motion.

The following members took part in the debate:-

- (1) Shri Mewa Singh Gill
- (2) Shri Mukul Wasnik
- (3) Shri Sharad Dighe
- (4) Shri P. R. Kumaramangalam
- (5) Dr. S. Jagathrakshakan
- (6) Shri Naresh Chandra Chaturvedi
- (7) Shri Anadi Charan Das
- (8) Shri Madan Fandey
- (9) Shri Lal Vijay Pratap Singh
- (10) Dr. Manoj Pandey
- (11) Dr. G. S. Rajhans (Speech unfinished)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 27th February, 1987)

SUBHASH C. KASHYAP, Secretary-General.

BULLETIN—PART I [Brief Record of Proceedings]

Friday, February 27, 1987 Phalguna 8, 1908 (Saka)

No. 211

11 A.M.

1. Starred Questions

Staired Questions Nos. 42, 43, 46—48, 50, 52 and 54 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Cuestions

Replies to Unstarred Questions Nos. 458—482, 484—587, 589—646 were laid on the Table.

3. Papers Laid on the Table

- (1) A copy of the Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules 1987 (Hindi and English versions) published in Draft Notification No. 16|28|86-M&G under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.
- (2) A copy of the Criminal Courts and Security Guard Courts (Adjustment of Jurisdiction) Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 24(E) in Gazette of India dated the 21st January, 1987 under sub-section (3) of section 139 of the National Security Guard Act, 1986.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Cashew Corporation of India Limited, Cochin, for the year 1985-86.

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- (ii) Annual Report of the Cashew Corporation of India Limited, Cochin, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council, Cochin, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cashew Export Promotion Council, Cochin, for the year 1985-86.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the British India Corporation Limited, Kanpur, for the year 1985-86.
- (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A copy of the Delhi Police (Appointment and Recruitment) (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. F. 5|46|84-Home(P) in Delhi Gazette dated the 31st July, 1986 under sub-section (2) of section 148 of the Delhi Police Act, 1978.



- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Rehabilitation Plantations Limited, Punalur, for the year 1985-86.
 - (ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Unit Trust of India General Regulations, 1964 as amended upto 1st January, 1987 (Hundi and English versions) under sub-section (4) of section 43 of the Unit Trust of India Act, 1963.
- (10) A copy of the Income-tax (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 4(E) in Gazette of India dated the 2nd January, 1987 under section 296 of the Income-tax Act, 1961.
- (11) A copy of he Sixteenth Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India as on the 31st March, 1986 under section 29 of the Life Insurance Corporation Act, 1956.
- (12) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act. 1962:—
 - (i) G.S.R. 1317(E) published in Gazette of India dated the 24th December, 1986 together with an explanatory memorandum providing for a concessional rate of basic customs duty of 25 per cent ad valorem on components used for manufacture of fuel-efficient motor cars of engine capacity exceeding 1000 cubic centimetres.

- (ii) G.S.R. 1318(E) published in Gazette of India of the 24th December, 1986 together with an explanatory memorandum providing for a concessional rate of basic customs duty of 25 per cent ad valorem on components used as warranty spares in fuel-efficient motor cars of engine capacity exceeding 1000 cubic centimetres.
- (iii) G.S.R. 1319(E) published in Gazette of India dated the 24th December, 1986 together with an explanatory memorandum prescribing auxiliary duty of customs at the rate of 25 per cent ad valorem in respect of goods covered by Notification Nos. 502|86 and 503|86-Customs dated the 24th December, 1986.
- (iv) G.S.R. 1320(E) published in Gazette of India dated the 24th December, 1986 together with an explanatory memorandum making certain amendments to certain notifications so as to prescribe revised fuel efficiency testing procedure for fuel efficient motor cars components of which are allowed to be imposted at concessional rates.
- (v) G.S.R. 3(E) published in Gazette of India dated the 1st January, 1987 together with an explanatory memorandum providing that in the case of goods imported by air, duties of Customs shall be exemped on that portion of the charges added on account of freight (to arrive at assessable value) as is in excess of 15 per cent of the F.O.B. value of the goods.
- (vi) G.S.R. 44(E) published in Gazette of India dated the 19th January, 1987 together with an explanatory memorandum regarding exemption to polyester filament yarn of 1000 deniers and above when imported into India for the manufacture of belting for machinery from the basic customs duty in excess of 100 per cent ad valorem.
- (vii) G.S.R. 60(E) published in Gazette of India dated the 23rd January, 1987 making certain amend-

- ments to Notification Nos. 514 86-Customs, 515 86-Customs and 516 86-Customs dated the 30th December, 1986 relating to import of goods under concessional rates for H.B.J. pipe line, on shore and off-shore projects.
- (viii) G.S.R. 64(E) published in Gazette of India dated the 27th January, 1987 together with an explanatory memorandum fixing a total duty of Rupees 550 per tonne, on paper used for printing of Newspapers, books or periodicals.
- (ix) G.S.R. 65(E) published in Gazette of India dated the 27th January, 1987 together with an explanatory memorandum regarding exemption to goods covered by Notification No. 28|87-Customs dated the 27th January, 1987 from the whole of the auxiliary duty of customs leviable thereon.
- (x) G.S.R. 70(E) published in Gazette of India dated the 29th January, 1987 together with an explanatory memorandum making certain amendments to Notification No. 157/84-Customs dated the 19th May, 1934 so as to provide for partial exemption to raw anaterials, components and sub-assemblies of specified equipments required by Doordarshan under Special TV Expansion Plan.
- (xi) G.S.R. 72(E) published in Gazette of India dated the 30th January, 1987 together with an explanatory memorandum rescinding Notification No. 267-Customs dated the 28th April, 1986.
- (13) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules. 1944:—
 - (1) G.S.R. 1315(E) published in Gazette of India dated the 24th December, 1986 together with an explanatory memorandum making certain amendment to Notification No. 332|86-CE dated the 2nd June, 1986 so as to prescribe revised fuel efficiency testing procedure for motor cars of engine capacity not exceeding 1000 cubic certimetres.

- (ii) G.S.R. 1316(E) published in Gazette of India dated the 24th December, 1986 together with an explanatory memorandum prescribing a concessional rate of excise duty of 25 per cent ad valorem for fuel efficient motor cars of engine capacity exceeding 1000 cubic centimetres.
- (iii) G.S.R. 42(E), published in Gazette of India dated the 19th January, 1987 together with an explanatory memorandum regarding exemption to jute fibre when captively consumed within the factory of production in the manufacture of jute products from the whole of the duty of excise leviable thereon.
- (iv) G.S.R. 43(E), published in Gazette of India dated the 19th January, 1987 together with an explanatory memorandum making certain amendments to Notification No. 56|72-CE dated the 17th March, 1972 so as to extend the exemption to jute yarns twines etc. when captively consumed in the manufacture of jute products.
- (v) G.S.R. 47(E), published in Gazette of India dated the 20th January, 1987 together with an explanatory memorandum making certain amendments to Notification No. 215 84-CE dated the 9th November, 1984 so as to provide for exemption to marble, granites and other stones to be cleared for the purpose of display in any fair or exhibition held in India from the payment of excise duty.
- (vi) G.S.R. 61(E), published in Gazette of India dated the 23rd January, 1987 together with an explanatory memorandum rescinding Notification No. 280/82-CE dated the 24th November. 1982
- (14) A copy of the Annual Report (Hindi and English versions) on the working of Industrial and Commercial Undertakings of the Central Government (Public Enterprises Survey) for the year 1985-86 (Volumes I to III).

- (15) A copy of the Citizenship (First Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 18(E) in Gazette of India dated the 7th January, 1987 under sub-section (4) of section 18 of the Citizenship Act, 1955.
- (16) A copy of the Report (Hindi and English versions) of the Fourth Central Pay Commission—Part II.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1985-86.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1985 86.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics and Linoleums Export Promotion Council, Bombay, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Plastics and Linoleums Export Promotion Council, Bombay, for the year 1985-86.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Diamond Institute, Surat, for the year 1985-86.

- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Madras, for the year 1925-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Council for Leather Exports, Madras, for the year 1985-86.
 - (23) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
 - (24) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1985-86.
 - (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (25) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1985-86, under section 12A of the Central Silk Board Act, 1948.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1985-86 together with Audit Report thereon, under sub-section (4) of section 12 of the Central Silk Board Act, 1948.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Silk Board, Bangalore, for the year 1985-86.

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- (27) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Bombay, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cotton Textiles Export Promotion Council, Bombay, for the year 1985-86.
- (29) A statement (flindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A copy of the Annual Report (Hindi and English versions) of the Textile Committee for the year 1985-86 along with Audited Accounts.
- (31) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.

4. Statement of Estimates Committee

SHRIMATI CHANDRA TRIPATHI laid on the table a statement (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter I and final rerlies in respect of Chapter V of Fourth Report (Eighth Lok Sabha) on the Department of Supply—DGS&D.

5. Statement by Minister

SMT. SHIELA DIKSHIT made a statement regarding Government Business for the week commencing the 2nd March, 1987.

6. Motion for Election to Committee

SHRI BUTA SINGH moved the following motion:—

"That in pursuance of sub-section (2) of section 4 of the Official Languages Act. 1963, the members of Lok Sabha do proceed to elect, in accordance with the

(21) A statement (Hindi and English versions) showing

system of proportional representation by means of single transferable vote, one member from amongst themselves to be a member of the Committee on Official Language vice Shri J. Vengala Rao resigned from the Committee".

The motion was adopted.

7. Motion for Election to Board

Shri P. Shiv Shanker moved the following motion:-

"That in pursuance of sub-section (3)(f) of Section 4 of the Tea Act, 1953, read with rule 4(1)(b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder".

The motion was adopted.

8. Motion regarding Report of the Joint Committee—Extension of time

Shri Arvind Netam moved the following motion:-

"That this House do extend upto the last day of the Monsoon Session, 1987, the time for presentation of the report of the Joint Committee on the Bill to consolidate and amend the Law relating to Railways".

The motion was adopted.

9. Government Bills-Introduced

- (i) THE CINE-WORKERS WELFARE FUND (AMEND-MENT) BILL, 1987.
- (ii) THE CONSTITUTION (FIFTY-SIXTH AMENDMENT): BILL, 1987.

10. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri Jagan Nath Kaushal and seconded by Shri Bhagat Jha Azad and the

amendments thereto moved on the 25th February, 1987 continued:—

"That an Address be presented to the President in the following terms:—

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 23rd February, 1987."

The following members took part in the debate:-

- (1) Dr. G. S. Rajhans
- (2) Shri C. Madhav Reddy

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (3) Shri Somnath Rath
- (4) Shri P. Shiv Shanker
- (5) Shri Ram Bahadur Singh
- (6) Prof. Nirmala Kumari Shaktawat

The discussion was not concluded.

11. Private Members' Bills-Introduced

- (1) The Foreigners (Amendment) Bill, 1986 (Amendment of section 9), by Shri Syed Shahabuddin.
- (2) The Registration (Amendment) Bill, 1986, (Amendment of section 2, etc)., by Shri Ramashray Prasad Singh.
- (3) The Indian Penal Code (Amendment) Bill, 1986 (Insertion of new section 309A), by Shri V. Sobhanadreeswara Rao.
- (4) The Cinematograph Films (Distribution) Bill, 1986, by Shri K. Ramamurthy.
 - (5) The Citizens Welfare Bill, 1987, by Shri G. S. Basavaraju.
- (6) The Indian Penal Code (Amendment) Bill, 1987, (Insertion of new Chapter VB) by Shri K. Ramamurthy.

12. Private Member's Bill-Withdrawn

THE FLOOD CONTROL AUTHORITY OF INDIA BILL, 1986, by Dr. Chandra Shekhar Verma.

Further discussion on the motion for consideration of the Bill moved on the 21st November, 1986, continued.

The following members took part in the debate:-

- (1) Shri Girdhari Lal Vyas
 - (2) Shri A. C. Shanmugam
 - (3) Smt. Jayanti Patnaik
 - (4) Shri Ram Nagina Mishra
 - (5) Shri B. Shankaranand

Dr. Chandra Shekhar Verma replied to the debate.

The Bill was withdrawn by leave of the House.

13. Private Member's Bill-under consideration

THE PREVENTION OF INSULTS TO NATIONAL HONOUR (AMENDMENT) BILL, 1986, (Amendment of section 2, etc.) by Shri H. N. Nanje Gowda.

The motion for consideration of the Bill was moved by Shri H. N. Nanje Gowda.

The following members took part in the debate:---

- (1) Shri Sharad Dighe
- (2) Shri V. S. Krishna Iyer
- (3) Shri Sriballav Panigrahi
- (4) Dr. S. Jagathrakshakan.

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 5 P.M. on Saturday, the 28th February, 1987)

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, February 28, 1987/Phalguna 9, 1908 (Saka)

No. 212

(Lok Sabha met at 5 P.M.)

1. The Budget (General)-1987-88

Shri Rajiv Gandhi presented a statement of the estimated receipts and expenditure of the Government of India for the year 1987-88.

2. Government Bill—Introduced
THE FINANCE BILL, 1987

6.36 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 2nd March, 1987).

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 2, 1387/Phalguna 11, 1908 (Saka)

No. 213

11.01 P.M.

1. Starred Questions

Starred Questions Nos. 62, 63 and 65—69 were orally answered. Starred Questions Nos. 61 and 75 were postponed to 23 March, 1987. Replies to Starred Questions Nos. 64, 70—74, 76—79, 81 and 82 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 647—718, 720—754, 756—763, 765—837 and 839—879 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
 - (i) Review by the Government on the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1985-86.
 - (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority for the year 1985-86 under section 26 of the Delhi Development Act, 1957.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Delhi Development Authority for the year 1985-86.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Employees' Family Pension (Amendment) Scheme, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1042 in Gazette of India dated the 29th November, 1986 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act. 1952.
- (6) A copy of the Industrial Disputes (Central) Amendment Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 116 in Gazette of India dated the 21st February, 1987 under sub-section (5) of section 38 of the Industrial Disputes Act, 1947.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation for the year 1985-86.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation for the year 1985-86 together with Audit Report thereon.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Consolidated Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation for the year 1985-86 together with Audit Report thereon.

- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- versions) of the Delhi Urban Art Commission, Delhi, for the year 1985-86 under section 19 of the Delhi Urban Art Commission Act, 1973.
- (12) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, Delhi, for the year 1985-86 together with Audit Report thereon, under sub-section (4) of section 20 of the Delhi Urban Art Commission Act, 1973.
- (13) A statement (Hind; and English versions) regarding Review by the Government on the Audited Accounts of the Delhi Urban Art Commission, Delhi, for the year 1985-86.
- (14) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1985—Union Government (Commercial)— Part III—Audit Observations on Individual Topics, under article 151(1) of the Constitution.
- (15) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Madhya Pradesh State Agro-Industries Development Corporation Limited, Bhopal, for the year 1979-80,
 - (ii) Annual Report of the Madhya Pradesh State Agro-Industries Development Corporation Limited, Bhopal, for the year 1979-80 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1984-85.

- (ii) Annual Report of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Tamil Nadu Agro-Industries Corporation Limited, Madras, for the year 1983-84.
- (ii) Annual Report of the Tamil Nadu Agro Industries Corporation Limited Madras, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (16) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

4. Matters under Rule 377

- (1) Shri Manku Ram Sodi raised a matter regarding need to open 'Ashram Schools' in Adivasi areas of Bastar district in Madhya Pradesh.
- (2) Smt. Kishori Sinha raised a matter regarding need to review the economics of the present irrigation system involving huge costs.
- (3) Shri K. N. Pradhan raised a matter regarding need to provide financial assistance to Madhya Pradesh Government to meet the prevailing severe drought situation.
- (4) Shri Birbal raised a matter regarding need to direct Rajasthan Government to stop recovery of dues from farmers in Indira Gandhi Canal Project Area.
- (5) Shri Ajay Mushian raised a matter regarding need to send a team to Jabalpur and adjoining districts in Madhya Pradesh to assess the damage caused to crops and loss of animals and provide immediate relief to the hard hit farmers.
- (6) Shri Ramashray Prasad Singh raised a matter regarding need to take necessary measures to solve the unemployment problem in the country so as to check the forces of disintegration.

- (7) Dr. Datta Samant raised a matter regarding need to give 'No objection certificate' to State Government of Maharashtra for providing essential facilities to slum dwellers residing on Central Government lands and to regularise the construction of hutments.
- (8) Shri Lala Ram Ken raised a matter regarding need to streamline the procedure regarding payment of loans to farmers under the I.R.D. programmes particularly in the district of Bharatpur in Rajasthan.

5. Motion of thanks on the President's Address

Discussion on the following motion moved by Shri Jagan Nath Kaushal and seconded by Shri Bhagwat Jha Azad and the amendments thereto moved on the 25th February, 1987 continued:—

"That an Address be presented to the President in the following terms:—

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 23rd February, 1987."

The following members took part in the debate:-

- (1) Shri Jagannath Rao
- (2) Shri Amal Datta
- (3) Shri Arjun Singh
- (4) Shri Ram Swarup Ram
- (5) Shri Uma Kant Mishra
- (6) Shri Vijay Kumar Yadav
- (7) Shri K. N. Pradhan
- (8) Shri R. Jeevarathinam
- (9) Shri Dinesh Goswami
- (10) Shri Ram Dhan
- (11) Shri Mohd. Ayub Khan
- (12) Shri N. V. N. Somu
- (13) Shri Shantaram Naik
- (14) Shri C. K. Kuppuswamy
- (15) Shri Balwant Singh Ramoowalia

- (16) Smt. Mohsina Kidwai
- (17) Shri Jagannath Choudhary
- (18) Shri N. Dennis
- (19) Shri D. B. Patil
- (20) Shri Ram Pujan Patel
- (21) Shri P. K. Thungon
- (22) Smt. D. K. Bhandari
- (23) Shri Manikrao Hodlya Gavit
- (24) Shri Sultan Salahuddin Owaisi
- (25) Dr. C. P. Thakur
- (26) Dr. Datta Samant
- (27) Shri Bharat Singh
- (28) Shri Samar Brahma Choudhury
- (29) Shri Mool Chand Daga

The discussion was not concluded.

6. Report of Business Advisory Committee

Smt. Sheila Dikshit presented the Thirty-fourth Report of the Business Advisory Committee.

6.47 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 3rd March, 1987).

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 3, 1987/Phalguna 12, 1908 (Saka)

No. 214

11 A.M.

1. Starred Questions

Starred Questions Nos. 85, 86, 89, 91, 93 and 94 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 880—1002 and 1004--1113 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
 - (i) Review by the Government on the working of the Coal India Limited for the year 1985-86.
 - (ii) Annual Report of the Coal India Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy of the Sugar (Price Determination for 1986—87 Production) Amendment Order, 1987 (Hindi and English versions) published in Notification No. G.S.R. 104(E) in Gazette of India dated the 20th February, 1987 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Standards Institution for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Standards Institution for the year 1985-86.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 41 of the Finance Act. 1979:—
 - (i) G.S.R. 1265(E) published in Gazette of India dated the 8th December, 1986 together with an explanatory memorandum regarding exemption to delegates and their spouses who attended the Conference of Chief Justices of Commonwealth African Countries held in New Delhi from 8th to 10th December, 1986 from the payment of foreign travel tax in respect of their international journey to any place outside India at the close of the said Conference.
 - (ii) G.S.R. 23(E) published in Gazette of India dated the 9th January, 1987 together with an explanatory memorandum regarding exemption to Heads of Delegations and their spouses, Members of the delegations who attended the Africa Fund Committee Summit held at New Delhi from 19th to 25th January, 1987 from the payment of foreign travel tax in respect of their international journey to any place outside India at the close of the said Summit.
 - (6) A copy of the Central Excise (Seventeenth Amendment) Rules, 1986 (Hindi and English versions)

published in Notification No. G.S.R. 1301(E) in Gazette of India dated the 22nd December, 1986 under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.

- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 1341(E) published in Gazette of India dated the 30th December, 1986 together with an explanatory memorandum prescribing a concessional import duty of 25 per cent for raw materials and components imported for the manufacture of goods to be supplied to ONGC/OIL/GAIL subject to conditions mentioned in the notification.
 - (ii) G.S.R. 1342(E) published in Gazette of India dated the 30th December, 1986 together with an explanatory memorandum prescribing a concessional import duty of 25 per cent on goods imported for HAZIRA-BIJAPUR JAGDISHPUR Gas Pipeline project subjection to certification by the authorities mentioned in the notification.
 - (iii) G.S.R. 1343(E) published in Gazette of India dated the 30th December, 1986 together with an explanatory memorandum regarding exemption to goods imported into India in connection with onshore oil exploration or exploitation from the basic customs duty in excess of 25 per cent ad valorem and the additional duty of customs leviable thereon
 - (iv) G.S.R. 1344(E) published in Gazette of India dated the 30th December, 1986 together with an explanatory memorandum extending complete exemption from import duty available to imports by ONGC/OIL for off-sore operations to imports by Indian or foreign companies under contract with ONGC/OIL also subject to certification by the authorities mentioned in the notification.

- (v) G.S.R. 1345(E) published in Gazette of India dated the 30th December, 1986 together with an explanatory memorandum making certain amendments to Notification Nos. 127/82-Customs dated the 1st May, 1982, 210/82-Customs dated the 10th September, 1982 and 13/81-Customs dated the 9th February, 1981.
- (vi) G.S.R. 1346(E) published in Gazette of India dated the 30th December, 1986 together with an explanatory memorandum making certain amendments to Notification No. 312|86-Customs dated the 13th May, 1986 so as to continue auxiliary duty of customs in respect of certain notifications mentioned in the said notification.
- (vii) G.S.R. 1350(E) published in Gazette of India dated the 31st December, 1986 together with an explanatory memorandum making certain amendments to Notification No. 314|86-Customs dated the 13th May, 1986.
- (viii) G.S.R. 13(E) published in Gazette of India dated the 6th January, 1987 together with an explanatory memorandum regarding exemption to rags, trimmings and tailor cuttings arising in the course of manufacture of ready made garments from the payment of duty leviable thereon when cleared from 100 per cent Export Oriented Undertakings.
- (ix) G.S.R. 39(E) published in Gazette of India dated the 16th January, 1987 together with an explanatory memorandum reducing the export duty on coffee from the level of Rupees 1000 per quintal to Rupees 600 per quintal.
- (x) G.S.R. 66(E) published in Gazette of India dated the 28th January, 1987 together with an explanatory memorandum regarding exemption to silver when imported into India under the Scheme for export of silver jewellery and articles against silver supplied by the foreign buyer from the whole of the duty of customs leviable thereon.

- (xi) G.S.R. 67(E) published in Gazette of India dated the 28th January, 1987 together with an explanatory memorandum regarding exemption to silver when imported into India by or on behalf of the State Bank of India for being sold as replenishment for the silver used in jewellery or articles exported out of India under the Scheme of Export Promotion and Replenishment for Silver jewellery and Silver Articles from the whole of the duty of customs leviable thereon.
- (xii) G.S.R. 80(E) published in Gazette of India dated the 4th February, 1987 together with an explanatory memorandum regarding exemption to goods covered by Notification Nos. 30-Customs and 31-Customs dated the 28th January, 1987, from the auxiliary duty of customs leviable thereon.
- (xiii) G.S.R. 81(E) published in Gazette of India dated the 4th February, 1987 together with an explanatory memorandum making certain amendments to Notification No. 129 76-Customs dated the 2nd August, 1976, so as to prescribe a total customs duty of 25 per cent on import of pulses.
- (8) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 1347(E) published in Gazette of India dated the 30th December, 1986 together with an explanatory memorandum prescribing excise duty of 10 per cent ad valorem on all goods manufactured in India and supplied to ONGC|OIL|GAIL for oil exploration|exploitation.
 - (ii) G.S.R. 1348(E) published in Gazette of India dated the 30th December, 1986 together with an explanatory memorandum making certain amendments to Notification No. 123|81-CE dated the 2nd June, 1981 so as to prescribe excise duty of 15 per cent ad valorem on goods manufactured by 100 per cent export oriented units and supplied to ONGC|OIL|GAIL.

- (iii) G.S.R. 1280(E) published in Gazette of India dated the 11th December, 1986 together with an explanatory memorandum making certain amendments to Notification No. 376|86-CE dated the 29th July, 1986 so as to substitute the entry '100 demers and above but not above 750 deniers' for the entry in column 3 against serial No. 4 of the Table annexed to the notification.
- (iv) G.S.R. 1355(E) published in Gazette of India date the 31st December, 1986 together with an explanatory memorandum making certain amendments to Notification No. 44|80-CE dated the 24th April, 1980.
 - (v) G.S.R. 57(F) published in Gazette of India dated the 23rd January, 1987 together with an explanatory memorandum appointing the 10th February, 1987 as the date for the purpose of clause (b) of section 2 of the Central Excise Tariff (Amendment) Act, 1986.
 - (vi) G.S.R. 58(E) published in Gazette of India dated the 23rd January, 1987 together with an explanatory memorandum making consequential amendment in various notifications under the Central Excise Tariff for Chapters 28 to 40.
 - (vii) G.S.R. 59(E) published in Gazette of India dated the 23rd January, 1987 together with an explanatory memorandum making certain amendments to Notification No. 177 86-CE dated the 1st March, 1986.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) A statement regarding Review by the Government on the working of the Bharat Process and Mechanical Engineers Limited, Calcutta, and its subsidiary viz Weighbird (India) Limited, Calcutta, for the year 1985-86.

- (ii) Annual Report of the Bharat Process and Mechanical Engineers Limited, Calcutta and its subsidiary viz Weighbird (India) Limited, Calcutta, for the year 985 86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon
- (b) (i) A statement regarding Review by the Government on the working of the Engineering Projects (India) Limited, New Delhi, for the year 1985-86.
- (ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 1985-86 along with Audited Accounts and the comments of the Comptroiler and Auditor General thereon.
- (c) (i) A statement regarding Review by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1985-86.
- (ii) Annual Report of the Rehabilitation Industries Coiporation Limited, Calcutta, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) A statement regarding Review by the Government on the working of the National Instruments Limited, Calcutta, for the year 1985-86.
- (ii) Annual Report of the National Instruments Limited, Calcutta, for the year 1985-86 along with Audited Accounts and the comments of the Computalier and Auditor General thereon.
- (e) (i) A statement regarding Review by the Government on the working of the Jessop and Company Limited, Calcutta, for the year 1985-86.
- (ii) Annual Report of the Jessop and Company Limited, Calcutta, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (f) (i) A statement regarding Review by the Government on the working of the Lagan Jute Machinery Company Limited, Calcutta, for the year 1985-86.
- (ii) Annual Report of the Lagan Jute Machinery Company Limited, Calcutta, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (g) (i) A statement regarding Review by the Government on the working of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1985-86.
- (ii) Annual Report of the Bharat Ophthalmic Class Limited, Durgapur, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (h) (i) A statement regarding Review by the Government on the working of the National Bicycle Corporation of India Limited. Bombay, for the year 1985-86.
- (ii) Annual Report of the National Bicycle Corporation of India Limited Bombay, for the year 1985-86 along with Audited Accounts and the somments of the Comptroller and Auditor General thereon.
- (i) (i) A statement regarding Review by the Government on the working of Instrumentation Limited, Kota, for the year 1985-86..
- (ii) Annual Report of the Instrumentation Limited, Kota, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (j) (i) A statement regarding Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited for the year 1985-86.

- (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) Ten statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) S.O. 30(E) published in Gazette of India dated the 22nd January, 1987 regarding repeal of the Paper (Regulation of Production) Order, 1978.
 - (ii) S.O. 31(E) published in Gazette of India dated the 22nd January, 1987 regarding repeal of the Paper (Control) Order, 1979.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) A statement regarding Review by the Government on the working of the Chandigarh Industrial and General Development Corporation Limited, Chandigarh, for the year 1985-86.
 - (ii) Annual Report of the Chandigarh Industrial and General Development Corporation Limited, Chandigarh, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) A statement regarding Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi, for the year 1985-86.

- (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (13) (i) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Ernakulam, for the year 1985-86 together with Audit Report thereon.
- (ii) A copy of the Review (IIindi and English versions) by the Government on the Audited Accounts of the Coir Board, Ernakulam, for the year 1985-86.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission for the year 1985-86 under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Khadi and Village Industries Commission for the year 1985-86.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Material, New Delhi, for the year 1985-86 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Council for Cement and Building Materials, New Delhi, for the year 1985-86.

- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 1985-86.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1985-86 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1985-86.
- (21) A copy of the Half-Yearly Report (Hindi and English versions) of the Coir Board, Ernakulam, for the period from 1st April, 1986 to 30th September, 1986, under section 19 of the Coir Industry Act, 1953.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Ernakulam, for the year 1985-86 under section 19 of the Coir Industry Act, 1953.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Coir Board, Ernakulam, for the year 1985-86.
- (23) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

- (24) A Statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Damodar Valley Corporation for the year 1985-86 within the stipulated period of nine months after the close of the Accounting Year.
- 4. Motion regarding Thirty-fourth Report of the Business Advisory Committee

SHRI H. K. L. BHAGAT moved the following motion:-

"That this House do agree with the Thirty-fourth Report of the Business Advisory Committee presented to the House on the 2nd March, 1987."

The motion was adopted.

$\sqrt{5}$. Motion of thanks on the President's Address

Discussion on the following motion moved by Shri Jagan Nath Kaushal and seconded by Shri Bhagwat Jha Azad and the amendments thereto moved on the 25th February, 1987, continued:—

"That an Address be presented to the President in the following terms:—"

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 23rd February, 1987."

Shri Rajiv Gandhi replied to the debate.

All the amendments moved were negatived.

The motion was adopted.

(Lok Sabha adjourned at 1.11 P.M. and re-assembled at 2.20 P.M.)

6. Matters Under Rule 377

(1) Shri Raj Kumar Raj raised a matter regarding need to take stringent measures to curb the production of spurious medicines in the country.

- (2) Shri C. K. Kuppuswamy raised a matter regarding need to send a Central team to Coimbatore district of Tamil Nadu to assess the damage caused by recurring drought and to suggest relief measures.
 - (3) Shri P. M. Sayeed raised a matter regarding need to provide better terms and conditions of service for doctors selected for appointment in Lakshadweep Islands.
 - (4) Shri Anoopchand Shah raised a matter regarding need to introduce a passenger train between Pune and Ahmedabad via Diva|Vasai.
 - (5) Shri D. L. Baitha raised a matter regarding need to take necessary measures to safeguard the interests of jute growers in the country particularly in Bihar.
 - (6) Shri Muhiram Saikia raised a matter regarding need to establish textile mills complex in the State of Assam.
 - (7) Shri Nirmal Khatri raised a matter regarding need to reduce the prices of agricultural implements and ensure reasonable prices for agricultural produce to ameliorate the lot of farmers.
 - (8) Shri Mohd. Mahfooz Ali Khan raised a matter regarding need to set up a memorial at Patiyali town in Uttar Pradesh in the memory of the great poet Amir Khusro.

7. Statement by Minister

The Minister of Agriculture made a statement regarding price policy for raw cotton for 1987-88 season

/8. The Budget (Railways) 1987-88

General discussion on the Budget (Railways) for 1987-88 commenced

The following members took part in the debate:-

- (1) Shri V. S. Krishna Iyer
- (2) Shri Nirmal Khatri
- (3) Shri D. L. Baitha
- (4) Shri Raj Kumar Rai
- (5) Smt. Basavarajeswari
- (6) Shri Jujhar Singh
- (7) Shri N. V. N. Somu

- (8) Shri Virdhi Chander Jain
- (9) Shri Vijay N. Patil
- (10) Shri Kamla Prasad Singh
- (11) Shri Ram Nagina Mishra
- (12) Shri Shiv Parsad Sahu
- 713) Shri Salahuddin
- (14) Dr. Golam Yazdani
- (15) Shri Balasaheb Vikhe Patil
- (16) Shri Rameshwar Nikhara
- (17) Shri Chandra Kishore Pathak
- (18) Shri Chintamani Jena

The discussion was not concluded.

6.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 4th March, 1987)

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, March 4, 1987|Phalguna 13, 1908 (Saka)

No. 215

11 A.M.

1. Starred Questions

Starred Questions Nos. 103, 105—107, 109, 111 and 114 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1114—1117, 1119—1177, 1179—1193, 1195—1249 and 1251—1322 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Environment (Protection) Amendment Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 82(E) in Gazette of India dated the 16th February, 1987 under section 26 of the Environment (Protection) Act, 1986.
- (2) A copy of Notification No. S.O. 83(E) (Hindi and English versions) published in Gazette of India dated the 16th February, 1987 empowering the persons listed in the Table annexed to the notification for the purposes of sub-section (1) of section 10 of the Environment (Protection) Act, 1986 issued under the said act.

- (3) A copy of Notification No. S.O. 84(E) (Hindi and English versions) published in Gazette of India dated the 16th February, 1987 empowering the officers listed in the Table annexed to the notification for the purpose of sub-section (1) of section 11 of the Environment (Protection) Act, 1986 issued under the said act.
- (4) A copy of the Medicinal and Toilet preparations (Excise Duties) Amendment Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1030 in Gazette of India dated the 29th November, 1986 under sub-section (4) of section 19 of the Medicinal and Toilet preparations (Excise Duties) Act, 1955.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 101(E) published in Gazette of India dated the 19th February, 1987 together with an explanatory memorandum regarding exemption to goods imported into India against an Advance Licence issued under the Imports (Control) Order, 1955 or obtained against an Advance Release Order for the products or replenishment of materials used in the manufacture of resultant products, or both, or for export as mandatory spares along with resultant products, for execution of one or more export orders from the whole of the basic and additional duties of customs leviable thereon.
 - (ii) G.S.R. 102(E) published in Gazette of India dated the 19th February, 1987 together with an explanatory memorandum making certain amendments to Notification No. 312/86-Customs dated the 13th May, 1986 so as to grant exemption from auxiliary duty leviable under the Finance Act, 1986 in respect of materials imported under Advance Licensing Scheme for manufacture of goods for export out of India.

- (6) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
 - (i) S.O. 363 published in Gazette of India dated the 14th February, 1987 regarding exemption to Spastics Society of Eastern India' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
 - (ii) S.O. 364 published in Gazette of India dated the 14th February, 1987 regarding exemption to 'Rajasthan Police Personnel Welfare Trust, Jaipur' under section 10(23C) of the Incometax Act, 1961 for the assessment years 1985-86 to 1987-88.
 - (iii) S.O. 365 published in Gazette of India dated the 14th February, 1987 regarding exemption to 'Institute of Company Secretaries of India' under section 10(23C) of the Income-tax Act, 1961 for the assessment year 1987-88.
 - (iv) S.O. 366 published in Gazette of India dated the 14th February, 1987 regarding exemption to 'Chief Minister's Relief Fund, Maharashtra' under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1985-86 to 1987-88.
 - (v) S.O. 367 published in Gazette of India dated the 14th February, 1987 regarding exemption to 'Indian Association of Parliamentarians on Population and Development' for the assessment years 1984-85 to 1986-87.
 - (vi) S-O. 368 published in Gazette of India dated the 14th February, 1987 regarding exemption to 'Medical Research Foundation, Madras', under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1987-88 and 1988-89.

- (vii) S.O. 369 published in Gazette of India dated the 14th February, 1987 regarding exemption to 'Theosophy Company (India) Private Limited, Bombay' under section 10(23C) of the Incometax Act, 1961 for the assessment years 1985-86 to 1987-88.
- (viii) S.O. 370 published in Gazette of India dated the 14th February, 1987 regarding exemption to 'Railway Minister's Welfare and Relief Fund, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1986-87 to 1988-89.
- (ix) S.O. 371 published in Gazette of India dated the 14th February, 1987 regarding exemption to 'Sri Sri Bijoykrishna Ashram Relief Society, Calcutta', for the assessment years 1985-86 to 1987-88.
- (x) S.O 372 published in Gazette of India dated the 14th February, 1987 regarding exemption to 'Bengal Social Service League, Calcutta', under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1984-85 to 1986-87.
- (xi) S. O. 373 published in Gazette of India dated the 14th February, 1987 regarding exemption to 'Jallianwala Bagh National Memorial Trust, Amritsar', under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1986-87 to 1988-89.
- (xii) S.O. 374 published in Gazette of India dated the 14th February, 1987 regarding exemption to 'Skills for Progress Bangalore' under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1985-86 to 1987-88.
- (xiii) S.O. 376 published in Gazette of India dated the 14th February, 1987 regarding exemption to 'Yug Nirman Yojana Trust, Mathura' under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1986-87 to 1987-88.

- (xiv) S.O. 377 published in Gazette of India dated the 14th February, 1987 regarding exemption to 'National Welfare Fund for Sports-persons, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1983-84 to 1985-86.
- (7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 88(E) published in Gazette of India dated the 10th February, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 125/73-CE dated the 26th May, 1973 and 40/85-CE dated the 17th March, 1985.
 - (ii) G.S.R 89(E) published in Gazette of India dated the 10th February, 1987 together with an explanatory memorandum making certain amendment to Notification No. 24|86-CE dated the 10th February, 1986.
 - (iii) G.S.R. 99(E) published in Gazette of India dated the 18th February, 1987 together with an explanatory memorandum making certain amendment to Notification No. 175 86-CE dated the 1st March, 1986.
- (8) A copy of the Amendments to the State Bank of India General Regulations, 1955 (Hindi and English versions) under sub-section (4) of section 50 of the State Bank of India Act, 1955.
- (9) A copy each of Notifications Nos. S.O. 925(E) and 926(E) (Hindi and English versions) published in Gazette of India dated the 18th December, 1986 regarding Scheme of amalgamation of the Hindustan Commercial Bank Limited, Kanpur with Punjab National Bank under sub-section (11) of section 45 of the Banking Regulation Act, 1949.

- (10) A copy each of the following Notifications (Hiral and English versions) under sub-section (3) of section 36 of the Sick Industrial Companies (Special Provisions) Act, 1985.
 - (i) The Board for Industrial and Financial Reconstruction (Salaries and Allowances and Conditions of Service of Chairman and other Members) Rules, 1987 published in Notification No. G.S.R. 26(E) in Gazette of India dated the 12th January, 1987.
 - (ii) The Board for Industrial and Financial Reconstruction (Financial and Administrative Powers) Rules, 1987 published in Notification No. G.S.R. 68(E) in Gazette of India dated the 28th January, 1987.
- (11) A copy of Notification No. G.S.R. 24(E) (Hindi and English versions) published in Gezette of India dated the 12th January, 1987 appointing 12th January, 1987 the date on which the provisions of the Sick Industrial Companies (Special Provisions) Act, 1985 except sections 15 to 34 shall come into force issued under sub-section (3) of section 1 of the said Act.
- (12) A copy of Notification No. G.S.R. 25(E) (Hindi and English versions) published in Gazette of India dated the 12th January, 1987 regarding establishment of the Board for Industrial and Financial Reconstruction issued under Section 4 read with section 6 of the Sick Industrial Companies (Special Provisions) Act, 1985.
- (13) A copy each of the following Reports (Hindi and English versions):—
 - (i) Report of the Cachar Gramin Bank for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
 - (ii) Report of the Patiliputra Gramin Bank for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
 - (iii) Report of the Tungabhadra Gramin Bank for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.

- (iv) Report of the Kalpatharu Grameena Bank for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (v) Report of the Chhindwara-Seoni Kshetriya Gramin Bank for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (vi) Report of the Bolangir Anchalik Gramya Bank for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (vii) Report of the Koraput Panchabati Gramya Bank for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (viii) Report of the Kalahandi Anchalik Gramya Bank for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (ix) Report of the Ballia Kshetriya Gramin Bank for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (x) Report of the Etawah Kshetriya Gramin Bank for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xi) Report of the Alaknanda Gramin Bank for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.
- (xii) Report of the Nadia Gramin Bank for the ended the 31st December, 1985 together with Accounts and the Auditor's Report thereon.
- (xiii) Report of the Sagar Gramin Bank for the ended the 31st December, 1985 together with Accounts and the Auditor's Report thereon.
- (xiv) Report of the Howrah Gramin Bank for the year ended the 31st December, 1985 together with the Accounts and the Auditor's Report thereon.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1986 along with the statement showing the Assets and Liabilities and Profit and Loss Accounts of the Corporation under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Finance Corporation of India for the year ended the 30th June, 1986.
- (15) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1985-86.
- (16) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1985-86 together with Audit Report thereon.
- (17) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Astrophysics, Bangalore, for the year 1985-86.
- (18) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the period from 1st January, 1985 to 31st December, 1985
- (19) A copy of the Memorandum (Hindi and English versions) explaining the reasons for non-acceptance of Commission's advice in certain cases mentioned in the Report.

4. Report of the Committee on Private Members' Bills and Resolutions

Shri Hafiz Mohd. Siddiq presented the Twenty-ninth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Report of Joint Committee on Offices of Profit

Kumari Kamla Kumari presented the Fourth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

6. Matters Under Rule 377

- (1) Shri Harish Rawat raised a matter regarding need to ensure proper allocation of funds under N.R.E.P. and R.L.E.G.P. Schemes to various divisions in Uttar Pradesh.
- (2) Shri Jagdish Awasthi raised a matter regarding need to set up a large industry in public sector in 'Kanpur Rural' for its industrial development and to provide employment opportunities to the unemployed youth.
- (3) Shri Virdhi Chander Jain raised a matter regarding need to render financial assistance to the tune of rupees fifty crores for supplying drinking water to Jodhpur city from Indira Gandhi Canal.
- (4) Shri Vilas Mutemwar raised a matter regarding need to ensure alround development of Vidarbha region in Maharashtra.
- (5) Shri Chintamani Jena raised a matter regarding need to implement the recommendations of Expert Group on Archaeology regarding strengthening of the Horticulture Department.
- (6) Shri Ajoy Biswas raised a matter regarding need to bring parity between the pay scales of Station Masters and Yard Masters and give running allowance to Station Masters.
- (7) Shri V. S. Krishna Iyer raised a matter regarding need to declare 'Ugadi' festival on 30th March, 1987 as a closed holiday for all Central Govt. offices in Karnataka.
- (8) Dr. Krupasindhu Bhoi raised a matter regarding need to review the present licencing policy pertaining to Vanaspati Industry and grant letter of intent for Vanaspati Projects in Orissa.

7. The Budget (Railways)—1987-88

General discussion on the Budget (Railways) for 1987-88, continued.

The following members took part in the debate:-

- (1) Shri Bhattam Sriramamurthy
- (2) Shri Chiranji Lal Sharma

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)



- (3) Shri Sharad Dighe
- (4) Shri Kadambur M. R. Janardhanan
- (5) Smt. Kishori Sinha
- (6) Shri Balkavi Bairagi
- (7) Shri Ajoy Biswas
- (8) Smt. Prabhawati Gupta
- (9) Prof. Chandra Bhanu Devi
- (10) Smt. Kesharabai Kshirsagar
- (11) Shri Vijov Kumar Yadav
- (12) Shri Vir Sen
- (13) Shri Shanti Dhariwal
- (14) Shri S. G. Gholap
- (15) Shri Bhadreshwar Tanti
- (16) Shri Jagdish Awasthi
- (17) Shri A. Jayamohan
- (18) Shri Mankuram Sodi
- (19) Shri Mohd. Mahfooz Ali Khan
- (20) Shri I. Rama Rai

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 5th March, 1987).

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 5, 1987 Phalguna 14, 1908 (Saka)

No. 216

11 A.M.

1. Starred Questions

Starred Questions Nos. 123 and 128—130 were orally answered. Replies to Starred Questions Nos. 124—127 and 131—141 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1323—1392 and 1394—1555 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board Jhansi, for the year 1985-86 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding
 (a) Review by the Government on the working of
 the Betwa River Board Jhansi, for the year 1985-86
 and (b) showing reasons for delay in laying the
 papers mentioned at (i) above.
- (2) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, New Delhi, for the period from 1st July, 1985 to 30th June, 1986 along with Audited Accounts.

- (3) A copy of the Railways Red Tariff (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1054 in Gazette of India dated the 6th December, 1986 issued under section 47 of the Indian Railways Act, 1890.
- (4) A copy of the Merchant Shipping (Payment of Expenses to Witnesses) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 21(E) in Gazette of India dated the 7th January, 1987 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
 - (i) G.S.R. 1256(E) published in Gazette of India dated the 5th December, 1986 approving the Cochin Port Employees (Welfare Fund) Amendment Regulations, 1986.
 - (ii) G.S.R. 1257(E) published in Gazette of India dated the 5th December, 1986 approving the Kandla Port Employees' (Leave Amendment) Regulations, 1986.
 - (iii) G.S.R. 1258(E) published in Gazette of India dated the 5th December, 1986 approving the Visakhapatnam Port Employees' (Allotment of Residences) Amendment Regulations, 1986.
 - (iv) G.S.R. 1259(E) published in Gazette of India dated the 5th December, 1986 approving the Kandla Port Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 1986.
 - (v) G.S.R. 1260(E) published in Gazette of India dated the 5th December. 1986 approving the Cochin Port Employees' (Family Welfare) Amendment Regulations, 1986.
 - (vi) G.S.R. 1261(E) published in Gazette of India dated the 5th December, 1986 approving Visakhapatnam Port Employees' (Classification, Control and Appeal) Amendment Regulations, 1986.

- (vii) G.S.R. 1289(E) published in Gazette of India dated the 17th December, 1986 approving the Mormugao Port Employees' (Grant of Conveyance Allowance) (First Amendment) Regulations, 1986.
 - (viii) G.S.R. 1290(E) published in Gazette of India dated the 17th December, 1986 approving the Bombay Port Trust Provident Fund (Amendment) Regulations, 1986.
 - (ix) G.S.R. 1297(E) published in Gazette of India dated the 20th December, 1986 approving the Kandla Port Employees' (General Provident Fund) Amendment Regulations, 1986.
 - (x) G.S.R. 1298(E) published in Gazette of India dated the 20th December, 1986 approving the Kandla Port Employees' (Festival Advance) Amendment Regulations, 1986.
 - (xi) G.S.R. 1313(E) published in Gazette of India dated the 24th December, 1986 approving the Cochin Port Employees' (Allotment of Residence) Amendment Regulations, 1986.
 - (xii) G.S.R. 1314(E) published in Gazette of India dated the 24th December, 1986 approving the Mormugao Port Employees' (Leave Travel Concession) (First Amendment) Regulations, 1986.
 - (6) A copy of Notification No. S.O. 849(E) (Hindi and English versions) published in Gazette of India dated the 18th November, 1986 declaring the highway starting from Willingdon Island and terminating at Cochin on national highway No. 47 as a National Highway under section 10 of the National Highways Act, 1956.
 - (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Central Inland Water Transport Corporation Limited for the year 1985-86.

- (ii) Annual Report of the Central Inland Water Transport Corporation Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
- (a) (i) Annual Accounts of the Visakhapatnam Port
 Trust for the year 1985-86 together with Audit
 Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Visakhapatnam Port Trust for the year 1985-86.
 - (b) (i) Annual Accounts of the Tuticorin Port Trust for the year 1985-86 together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Tuticorin Port Trust for the year 1985-86.
 - (c) (i) Annual Accounts of the Madras Port Trust for the year 1985-86 together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Madras Port Trust for the year 1985-86.
- (9) Minutes (Hindi and English versions) of Consultations between Mr. Abdul Sattar, Foreign Secretary of Pakistan and Mr. A. S. Gonsalves, Secretary in the Ministry of External Affairs of India held at Islamabad from 27th February to 2nd March, 1987 regarding concrete measures for de-escalation along the border.
- (10) A copy of the Annual Accounts (Hindi and English versions) of the University of Qelhi, Delhi, for the year 1985-86 together with Audit Report thereon.
 - (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Lalit Kala Akademi, New Delhi, for the year 1985-86.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Advanced Study, Shimla, for the year 1985-86.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 1985-86.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 1985-86 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Philosophical Research, New Delhi, for the year 1985-86.
 - (16) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, (Western Region) for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute, (Western Region) for the year 1985-86.

- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 1985-86 together with Audit Report thereon.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hind; and English versions) by the Government on the working of the Indian Council of Historical Research, New Delhi, for the year 1985-86.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Social Science Research, New Delhi, for the year 1985-86.
- (22) Two statements (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Indian Institute of Technology, Kharagpur, for the year 1985-86 within the stipulated period of nine months after the close of the Accounting Year.
- (23) A statement (Hindi and English versions) explaining the reasons for not laying the Audited Accounts of the Indian Institute of Technology, Delhi, for the year 1985-86 within the stipulated period of nine months after the close of the Accounting Year.

- (24) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Drugs and Cosmetics Act, 1940:—
 - (i) The Drugs and Cosmetics (Third Amendment) Rules.
 1986 published in Notification No. G.S.R. 1049(E)
 in Gazette of India dated the 29th August, 1986.
 - (ii) The Drugs and Cosmetics (Second Amendment) Rules, 1986 published in Notification No. G.S.R. 1060(E) in Gazette of India dated the 5th September, 1986.
 - (iii) The Drugs and Cosmetics (Fourth Amendment) Rules, 1986 published in Notification No. G.S.R. 1115(E) in Gazette of India dated the 30th September, 1986.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 1985-86.
- (26) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1985-86.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1985-86 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Health and Family Welfare, New Delhi, for the year 1985-86.

- (28) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the years 1984-85 and 1985-86.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1985-86 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gujarat Cancer and Research Institute, Ahmedabad, for the years 1984-85 and 1985-86.
- (30) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1985-86 together with Audit Report thereon.
- (31) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Board of Examinations, New Delhi, for the year 1985-86.
 - (iii) A statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the National Board of Examinations, New Delhi, for the year 1985-86.
- (33) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.

- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1985-86.
- (35) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Vishwayatan Yogashram, New Delhi, for the year 1985-86 within the stipulated period of nine months after the close of the Accounting Year.
- (37) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1985-86 within the stipulated period of nine months after the close of the Accounting Year
- (38) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Central Research Institute for Yoga for the year 1985-86 within the stipulated period of nine months after the close of the Accounting Year.

4. Report and Minutes of Committee on Public Undertakings

Shri K. Ramamurthy presented the Fourteenth Report (Hindi and English versions) of the Committee on Public Undertakings on Air India—Working Results and Traffic Growth and Minutes of the sittings of the Committee relating thereto.

/5. Statement by Minister \checkmark

The Minister of External Affairs made a statement regarding the recently concluded Summit Meeting of the Africa Fund.

6. Matters under Rule 377

- (1) Shri Anadi Charan Das raised a matter regarding need to provide financial assistance to the State Government of Orissa for construction of a fly-over at Jaipur-Keonjhar road station.
- (2) Shri Mool Chand Daga raised a matter regarding need to provide financial assistance to the Government of Rajasthan to meet the drought situation in the state particularly in Rohat tehsil of Pali district.
- (3) Shri Sriballav Panigrahi raised a matter regarding need to protect the Padhanpat forest in Orissa and develop it as a wild life sanctuary.
- (4) Dr. Chander Shekhar Tripathi raised a matter regarding need to set up an Ayurvedic Research Institute in Khalilabad district of Uttar Pradesh.
- (5) Smt. Vidyavati Chaturvedi raised a matter regarding need to provide security to Shri Sunil Dutt, M.P. presently on Peace March to Golden Temple, Amritsar.
- (6) Shri P. Kolandaivelu raised a matter regarding need to telecast news in regional languages instead of in Hindi on T.V. in the morning programme.
- (7) Smt. D. K. Bhandari raised a matter regarding need to publish books on Freedom Movement, on life of National Leaders etc. also in Nepali and other Indian languages which have not been included in the Eighth Schedule to the Constitution.
- (8) Shri S. G. Gholap raised a matter regarding need to provide more EMU rakes for Bombay Suburban Railway trains.

/7. The Budget (Railways)—1987-88

General discussion on the Budget (Railways) for 1987-88, continued.

The following members took part in the debate:-

- (1) Shri Anoopchand Shah
- (2) Shri Ajay Mushran

- (3) Bhai Shaminder Singh
- (4) Smt. Vidyavati Chaturvedi
- (Lok Sabha adjourned at 1.04 P.M. and re-assembled at 2.10 P.M.)

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- (5) Shri Dileep Singh Bhuria
- (6) Shri R. P. Suman
- (7) Dr. A. K. Patel
- (8) Shri G. S. Basavaraju
- (9) Shri Yogeshwar Prasad Yogesh
- (10) Shri G. M. Banatwalla
- (11) Smt. Usha Rani Tomar
- (12) Shri N. Soundararajan
- (13) Shri L. Balaraman
- (14) Dr. Chandra Shekhar Tripathi
- (15) Shri P. Penchallaih
- (16) Shri Saleem I. Shervani
- (17) Shri Bhola Raut
- (18) Prof. Narain Chand Parashar
- (19) Dr. Datta Samant
- (20) Shri Radhakanta Digal
- (21) Shri Ram Samujhawan
- (22) Shri Narendra Budania
- (23) Shri Balwant Singh Ramoowalia
- (24) Shri Ganga Ram
- (25) Shri Jagannath Prasad
- (26) Shri Laliteshwar Prasad Shahi
- (27) Shri Gokul Saikia
- (28) Shri Manvendra Singh
- (29) Shri R. Dhanushkodi Athithan
- (30) Shri Abdul Hannan Ansari
- (31) Shri Kali Prasad Pandey
- (32) Shri Nandlal Choudhary
- (33) Shri Murli Deora
- (34) Shri K. N. Singh
- (35) Shri Sarat Kumar Deb

- (36) Shri Jagannath Patnaik
- (37) Shri Mohan Lal Jhikram
- (38) Shri A. G. Subburaman
- (39) Shri Ramashray Prasad Singh
- (40) Shri Mohd. Ayub Khan
- (41) Shri Sarfaraz Ahmad
- (42) Shri Uttamrao Patil
- (43) Shri Khelan Ram Jangde
- (44) Shri Lal Vijay Pratap Singh
- (45) Shri Tapeshwar Singh
- (46) Shri Manikrao Hodlya Gavit
- (47) Shri Kamodi Lal Jatav
- (48) Shri Bhishma Deo Dube
- (49) Shri R. S. Khirhar
- (50) Dr. Prabhat Kumar Mishra

The discussion was not concluded.

7-26 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 6th March, 1987.)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, March 6, 1987 Phalguna 15, 1908 (Saka)

No. 217

11.02 A.M.

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1. Starred Questions

Starred Questions Nos. 143, 146—149, 153 and 154 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1556—1569, 1571—1579, 1581, 1582, 1584—1587, 1589—1626, 1628—1717, 1719—1743 and 1745—1763 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Overseas Construction Council of India, Bombay, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Overseas Construction Council of India, Bombay, for the year 1985-86.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

- (3) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the National Jute Manufactures Corporation Limited for the year 1985-86 within the stipulated period of nine months after the close of the Accounting Year.
- (4) A copy of the Delhi Police (Punishment and Appeal) (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. F. 5|20|84-Home (P) in Delhi Gazette dated the 4th September, 1986 under sub-section (2) of section 148 of the Delhi Police Act, 1978.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation together with Audit Report for the year 1985-86, under subsection (3) of section 38 of the State Financial Corporations Act, 1951.
- (ii) A copy of the Audit Report (Hindi and English versions) of the Comptroller and Auditor General of India on the Accounts of the Delhi Financial Corporation for the year 1985-86 under sub-section (7) of section 37 of the State Financial Corporations Act, 1951.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Financial Corporation for the year 1985-85.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Criminal Courts and Court-Martial (Adjustment of Jurisdiction) Amendment Rules, 1986 (Hindi and English versions) published in Notification No. S.O. 4010 in Gazette of India dated the 6th December, 1986 issued under sub-section (1) of section 475 of the Code of Criminal Procedure, 1973.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, for the year 1985-86.

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- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coffee Board, for the year 1985-86.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Coffee Board for the year 1985-86 (General Fund).
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Coffee Board for the year 1984-85 (Pool Fund).
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rubber Board, Kottayam, for the year 1985-86.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1985-86.

- (ii) Annual Report of the Handicrafts and Handlooks Exports Corporation of India Limited, New Delhi, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

4. Supplementary Demands for Grants (Railways)-1986-87

Shri Madhavrao Scindia presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of Budget (Railways) for 1986-87.

5. Demands for Excess Grants (Railways)-1984-85

Shri Madhavrao Scindia presented a statement (Hindi and English versions) showing Demands for Excess Grants in respect of the Budget (Railways) for 1984-85.

6. Statement by Minister

Smt. Shiela Dikshit made a statement regarding Government Business for the week commencing the 9th March, 1987.

7. Government Bills—Passed

(i) THE COTTON COPRA AND VEGETABLE OIL CESS (ABOLITION) BILL, 1986.

Discussion on the motion for consideration of the Bill moved by Shri G. S. Dhillon on the 24th February, 1987, continued.

The following members took part in the debate:-

- (1) Prof. N. G. Ranga
- (2) Shri G. M. Banatwalla
- (3) Shri A. J. V. B. Maheshwara Rao
- (4) Shri Kali Prasad Pandey

Shri G. S. Dhillon replied to the debate

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up. Clauses 2 to 13 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri G. S. Dhillon.

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned at 1.11 P.M. and re-assembled at 2.24 P.M.).

(ii) THE MERCHANT SHIPPING (SECOND AMENDMENT) BILL, 1986

The motion for consideration of the Bill was moved by Shri Rajesh Pilot.

The following members took part in the debate:-

- (1) Shri Ajoy Biswas
- (2) Shri Shanti Dhariwal
- (3) Shri V. S. Krishna Iyer
- (4) Shri R. Jeevarathinam
- (5) Shri Vijay Kumar Yaday
- (6) Shri Mool Chand Daga
- (7) Shri Shantaram Naik

Shri Rajesh Pilot replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 10 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Rajesh Pilot.

The motion was adopted and the Bill, as amended, was passed.

8. Motion regarding Twenty-ninth Report of the Committee Private Members' Bills and Resolutions

Shri Nandlal Choudhary moved the following motion:-

"That this House do agree with the Twenty Ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 4th March, 1987".

The motion was adopted.

9. Private Member's Resolution—Under consideration

Further discussion on the following Resolution moved by Shri Bhattam Sriramamurthy and amendments thereto moved on 28th November, 1986, continued:—

- "Having regard to the planned development of the country and the realisation of the constitutional obligations, this House takes serious note of the wrong economic policies being followed by the Government and the distortions introduced in the earlier policies which are leading to increased concentration of economic power, widening the gulf between rich and the poor and threatening the economic independence of the country by increasingly relying on foreign sources, and calls upon the Central Government to take immediate steps to—
 - (i) correct the distortions introduced into the Industrial Policy since 1980;
 - (ii) give public sector its due place as envisaged in the Industrial Policy Resolution, 1956;
 - (iii) curb monopolistic trend and reduce concentration of economic power;
 - (iv) protect the small scale sector from the onslaught of the big business and the multinationals; and
 - (v) stop the avoidable dependence on foreign technology and capital and support the indigenous R&D efforts and technological capabilities."

The following members took part in the debate:—

- (1) Shri Harish Rawat
- (2) Shri Mool Chand Daga
- (3) Shri V. S. Krishna Iyer
- (4) Shri Somnath Rath (Speech unfinished)

The discussion was not concluded.

The House was adjourned for want of quorum.

4.32 P.M.

(Lok Sabha adjourned till $11\ A.M.$ on Monday, the 9th March, 1987).

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, March 9, 1987 Phalguna 18, 1908 (Saka)

No. 218

11 A.M.

1. Starred Opestions

Starred Questions Nos. 163—168, 170 and 171 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1764—1772, 1774—1825, 1827—1851, 1853—1863, 1865—1873, 1875—1898, 1900—1987 and 1989—1995 were laid on the Table.

3. Papers L'aid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation for the year 1985-86.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative (Development Corporation for the year 1985-86 together with Audit Report thereon.
- (3) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Development Corporation for the year 1985-86.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Mineral Development Board, New Delhi, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mineral Development Board, New Delhi, for the year 1985-86.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Emigration (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 111(E) in Gazette of India dated the 24th February, 1987 under section 44 of the Emigration Act, 1983.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Safety Council, Bombay, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Safety Council, Bombay, for the year 1985-86.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee for the year 1985-86 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Rajghat Samadhi Committee for the year 1985-86.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

- (11) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—
- (i) Statement No. XX-Ninth Session, 1982.
- (ii) Statement No. XXI—Eleventh Session, 1983.

Seventh Lok Sabha

- (iii) Statement No. XIX—Fourteenth Session, 1984.
- (iv) Statement No. XIV—Fifteenth Session, 1984.
- (v) Statement No. XIII—Second Session, 1985.
- (vi) Statement No. X—Third Session, 1985.
- (vii) Statement No. IX—Fourth Session, 1985.
- (viii) Sta ement No. VI—Fifth Session, 1986.
- (ix) Statement No. III—Sixth Session, 1986.
- (x) Statement No. I—Seventh Session, 1987.

Eighth Lok Sabha

- (12) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Kerala Agro-Industries Corporation Limited for the year 1983-84.
 - (ii) Annual Report of the Kerala Agro-Industries Corporation Limited for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government on the working of the Himachal Pradesh Agro-Industries Corporation Limited Shimla for the year 1985-86.
- (ii) Annual Report of the Himachal Pradesh Agro-Industries Corporation Limited, Shimla, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (13) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) A statement regarding Review by the Government on the working of the Goa Meat Complex Limited for the year 1983-84.
 - (ii) Annual Report of the Goa Meat Complex Limited for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) A statement regarding Review by the Government on the working of the Goa Meat Complex Limited for the year 1984-85.
 - (ii) Annual Report of the Goa Meat Complex Limited for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (15) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

4. Supplementary Demands for Grants (General)-1986-87

SHRI B. K. GADHVI presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1986-87.

5. The Budget Reilways-1987-88

General discussion on the Budget (Railways) for 1987-68, continued.

Shri Madhavrao Scindia replied to the debate.

The discussion was concluded.

6. Matters under Rule 377

- (1) Dr. Chander Shekhar Tripathi raised a matter regarding need to set up an alcohol-based industry in Khalilabad Tahsil of Basti district in Uttar Pradesh.
- (2) Shri Harish Rawat raised a matter regarding need to provide necessary funds for Dhauliganga Hydro-Electric Project in Pithoragarh District of Uttar Pradesh.
- (3) Smt. Usha Thakkar raised a matter regarding need to construct a separate road for the Civil Airport at Kutch.
- (4) Shri Ajoy Biswas raised a matter regarding need to stop the proposed shifting of Foreign Department of State Bank of India from Calcutta to Bombay.
- (5) Shri S. M. Guraddi raised a matter regarding need to take necessary measures to curb the activities of the insurgents in North-Eastern States.
- (6) Shri Amar Sinh Rathawa raised a matter regarding need to provide more funds to meet the situation caused by drought in Gujarat particularly Chhota Udaipur.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

7. The Budget (General)

The following items of business were taken up together:-

- *(i) General Discussion on the Budget (General) for 1987-88.
- *(ii) Demands for Excess Grants Nos. 17, 20, 39, 57 and 59 in respect of the Budget (General) for 1984-85.

^{*}Discussed together.

The following members took part in the combined debate;

- (1) Shri Madhu Dandavate
- (2) Shri V. N. Gadgil
- (3) Shri M. Y. Ghorpade
- (4) Shri D. P. Yadav
- (5) Shri Muhiram Saikia
- (6) Shri Y. S. Mahajan
- (7) Shri Balkavi Bairagi
- (8) Shri Ram Singh Yadav
- (9) Smt. Sukhbans Kaur
- (10) Shri Mahabir Prasad Yadav
- (11) Dr. G. S. Rajhans
- (12) Shri Lal Vijay Pratap Singh
- (13) Dr. Chandra Sekhar Tripathi
- (14) Shri R. S. Khirhar
- (15) Dr. Manoj Pandey

The discussion was not concluded.

6.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 10th March, 1987)

SUBHASH C KASHYAP, Secretary-General.

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LOK SARNA

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, March 10, 1987/Phalguna 19, 1908 (Saka)

No. 210

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 183—185, 188, 193, 197 and 198 were orally answered. Replies to Starred Questions Nos. 186, 187, 189—192, 195, 196 and 199—202 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1996—2004, 2006—2112, 2114—2161, 2163—2179 and 2161—2231 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section \$19A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1985-86.
 - (ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of Notification Nos. G.S.R. 121(E) to 199(E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1987 together with an explanatory memorandum regarding Customs Duty changes and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Prime Minister in Lok Sabha on 28th February, 1987 under section 159 of the Customs Act, 1952.
- (4) A copy each of Notification Nos. G.S.R. 200(E) to 269(E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1987 together with an explanatory memorandum regarding Central Excise Duty changes and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Prime Minister in Lok Sabha on 28th February, 1987 issued under the Central Excise Rules, 1944.
- (5) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1985—Union Government (Commercial)—Part IV—Richardson and Cruddas (1972) Limited under article 151(1) of the Constitution.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A|18AA of the Industries (Development and Regulations) Act, 1951:—
 - (i) S.O. 853(E) published in Gazette of India dated the 21st November, 1986 regarding extension of period of take over of management of Messrs Mohini Mills Limited, Belgharia, West Bengal beyond five years.

- (ii) S.O. 856(E) published in Gazette of India dated the 24th November, 1986 regarding extension of period of take over of management of Messrs India Machinery Company Limited, Howrah, beyond five years.
- (iii) S.O. 860(E) published in Gazette of India dated the 25th November, 1986 regarding extension of period of take over of management of Messrs Brentford Electric (India) Limited, Calcutta, beyond five years.
- (iv) S.O. 870(E) published in Gazette of India dated the 28th November, 1986 regarding extension of period of take over of management of Messrs Associated Industries (Assam) Limited, Chandrapur, beyond five years.
 - (7) A copy of Notification No. S.O. 78(E) (Hindi and English versions) published in Gazette of India dated the 13th February, 1987 making certain amendments to Notification No. S.O. 98(E) dated the 16th February, 1973 so as to delete 13 items and amend 4 items in the list of items reserved for small scale sector under sub-section (2H) of section 29B of the Industries (Development and Regulation) Act, 1951.
 - (8) A copy of the Annual Report (Hindi and English versions) on the Working and Administration of the Companies Act, 1956 for the year ended the 31st March, 1986 under section 638 of the said act-
 - (9) A copy of the Indian Telegraph (Second Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 314 in Gazette of India dated the 26th April, 1986 together with a Corrigendum thereto published in Notification No. G.S.R. 49 in Gazette of India dated the 17th January, 1987 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 9th March, 1987, Rajya Sabha passed the Labour Welfare Fund Laws (Amendment) Bill, 1987.

5. Bill passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Labour Welfare Fund Laws (Amendment) Bill, 1987, as passed by Rajya Sabha.

6. Statement of Railway Convention Committee

Shri Subhash Yadav laid on the Table (English and Hindi versions) of the statement showing action taken by Government on the recommendations contained in the First Report of Railway Convention Committee (1985) on Action Taken by Government on the recommendations contained in the Ninth Report of the Railway Convention Committee (1980) on Cost of Operation of Railways (Staff and Fuel Cost).

7. Report and minutes of Committee on Public Undertakings

Shri K. Ramamurthy presented the Fifteenth Report (Hindi and English versions) of the Committee on Public Undertakings on Indian Petrochemicals Corporation Limited—Project Implementation and Minutes of the sittings of the Committee relating thereto.

8. Matters under Rule 377

- (1) Shri Jujhar Singh raised a matter regarding need to construct tourist bangalows at Jhalawar and the game sanctuary at Durrah in Rajasthan to help the growth of tourism in this area.
- (2) Shri Ram Singh Yadav raised a matter regarding need to set up "National Minor Irrigation (Ground Water) Corporation" at National Level with its branches in every State.
- (3) Shri Ganga Ram raised a matter regarding need to set up a high power committee to study and suggest the ways to solve the problem of child labour engaged in bangle industry in Ferozabad, Uttar Pradesh.
- (4) Shri D. L. Baitha raised a matter regarding need to include Maithili language in the Eighth Schedule of the Constitution.

- (5) Shri Vijoy Kumar Yadav raised a matter regarding need to construct a national highway between Fatuah and Gaya via Islampur in Nalanda district of Bihar.
 - (6) Smt. Basavarajeswari raised a matter regarding need to release forest land for Kalinadi Hydro Electric Project Stage II to overcome power shortage in Karnataka State.
 - (7) Shri C. K. Kuppuswamy raised a matter regarding need to take necessary measures to increase the export of Sesamum Oilseeds.
- (8) Shri G. M. Banatwalla raised a matter regarding need to accord legal sanction to the 15-point programme to ameliorate the condition of the minorities so as to expedite its implementation effectively.

9. The Budget (General)

Combined discussion on the following items of business continued:—

- (i) General Discussion on the Budget (General) for 1987-88.
- (ii) Demands for Excess Grants Nos. 17, 20, 39, 57 and 59 in respect of the Budget (General) for 1984-85.

The following members took part in the debate:—

- (1) Shri P. Kolandaivelu
- (2) Shri B. R. Bhagat
- (Lok Sabha adjourned at 12.59 P.M. and re-assembled at 2.04 P.M.)
- (3) Shri Zainul Basher
- (4) Shri Amal Datta
- (5) Shri Murli Deora
- (6) Shri Surendra Pal Singh
- (7) Shri Damodar Pandey
- (8) Dr. A. Kalanidhi
- (9) Shri C. K. Kuppuswamy
- (10) Shri Shripati Mishra
- (11) Shri Manvendra Singh

- (12) Shri Bhadreshwar Tanti
- (13) Shri Pratap Ehanu Sharma
- (14) Shri A. C. Shanmugain
- (15) Shri Hafiz Mohd. Siddiq
- (16) Shri Sriballav Panigrahi
- (17) Shri R. Annanambi

The discussion was not concluded.

10. President's Message

The Deputy Speaker communicated to Lok Sabha the following message dated the 4th March, 1987 from the President:—

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on 23rd February, 1987."

11. Report of Business Advisory Committee

Smt. Shiela Dikshit presented the Thirty-Fifth Report of the Business Advisory Committee.

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 11th March, 1987)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, March 11, 1987/Phalguna 20, 1908 (Saka)

No. 220

11 A.M.

Obituary Reference

The Speaker made a reference to the passing away of Shri Mool Chand Daga who was a sitting Member of Lok Sabha.

Members stood in silence for a short while as a mark of respect to the memory of the deceased and thereafter the House was adjourned for the day.

11.04 A.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 12th March, 1987).

SUBHASH C. KASHYAP, Secretary-General.

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LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, March 12, 1987 Phalguna 21, 1908 (Saka)

No. 221

11 A.M.

1. Starred Questions

Starred Questions Nos. 223, 225, 227, 228 and 230 were orally answered. Replies to Starred Questions Nos. 224—229 and 231—242 were laid on the Table.

Replies to Starred Questions Nos. 203, 204, 206—211 and 213—222 were also laid on the Table today, Lok Sabha having adjourned after obituary reference on the 11 March, 1987.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2437—2482, 2484—2494, 2496—2574, 2576 and 2578—2667 were laid on the Table.

Replies to Unsterred Questions Nos. 2232—2239, 2241—2286, 2289—2291, 2293—2300, 2302—2306, 2308—2320, 2322, 2323, 2325—2372, 2374—2393 and 2395—2436 listed for the 11 March, 1987 were also laid on the Table.

3. Short Notice Question

Reply to Short Notice Question No. 1 addressed to the Minister of Finance regarding setting up of currency press at Salbourni, West Bengal listed for the 11 March, 1987 was also laid on the Table.

4. Papers Laid on the Table

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The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Mentally Handicapped, Secunderabad, for the year 1985-86.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation, Bombay, for the year 1985-86 on the working of the Seamen's Provident Fund Scheme, 1966 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Seamen's Provident Fund Organisation, Bombay, for the year 1985-86.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Madras Port Trust for the year 1985-86.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Madras Port Trust for the year 1985-86.
- (6) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Tuticorin Port Trust for the year 1985-86.

- - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tuticorin Port Trust for the year 1985-86.
 - (7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust for the year 1985-86.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Kandla Port Trust for the year 1985-86.
 - (8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust for the year 1985-86.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visakhapatnam Port Trust for the year 1985-86.
 - (9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Nhava-Sheva Port Trust for the year 1985-86.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Nhava-Sheva Port Trust for the year 1985-86.
 - (10) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Port Trust for the year 1985-86.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Calcutta Port Trust for the year 1985-86.
 - (11) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust for the year 1985-86.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the New Mangalore Port Trust for the year 1985-86.

- (12) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust for the year 1985-86.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mormugao Port Trust for the year 1985-86.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
 - (a) (i) Annual Accounts of the Mormugao Port Trust for the year 1985-86 and the Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Mormugao Port Trust for the year 1985-86.
 - (b) (i) Annual Accounts of the New Mangalore Port Trust for the year 1985-86 and the Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the New Mangalore Port Trust for the year 1985-86.
 - (c) (i) Annual Accounts of the Nhava Sheva Port Trust for the year 1985-86 and the Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Nhava Sheva Port Trust for the year 1985-86.
 - (d) (i) Annual Accounts of the Calcutta Port Trust for the year 1985-86 and the Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Calcutta Port Trust for the year 1985-86.

(14) A copy of the General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Development Staff) Amendment Scheme, 1987 (Hindi and English versions) published in Notification No. S.O. 80(E) in Gazette of India dated the 13th February, 1987 issued under Section 17A of the General Insurance Business (Nationalisation)

Act. 1972.

- (15) A copy each of the following Notifications (Hindi and English versions) under section 28 of the University Grants Commission Act, 1956:—
 - (i) Notification No. F. 1-117|83(CPP) published in Gazette of India dated the 14th June, 1986 making certain amendments to the University Grants Commission (the minimum standards of instructions for the grant of the first degree through formal education in the faculties of Arts, Humanities, Fine Arts, Music, Social Sciences, Commerce and Sciences) Regulations, 1985.
 - (ii) Notification No. F. 1-117/83(CPP) published in Gazette of India dated the 14th June, 1986 making certain amendments to the University Grants Commission (the minimum standards of Instruction for the grant of first degree through non-formal/distance education in the faculties of Arts, Humanities, Fine Arts, Music, Social Sciences, Commerce, and Sciences) Regulations, 1985.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath. Varanasi, for the year 1984-85.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, Varanasi, for the year 1984-85 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Institute of Higher Tibetan Studies, Sarnath, Varanasi, for the year 1984-85.

- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1985-86 together with Audit Report thereon.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1985-86 together with Audit Report thereon under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology. Delhi, for the year 1985-86.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Delhi, for the year 1985-86.
- (23) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Calcutta, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Museum, Calcutta, for the year 1985-86.

- (25) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1985-86.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Madras, for the year 1985-86.
- (27) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1985-86.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Bombay, for the year 1985-86.
- (29) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Kharagpur, for the year 1985-86.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Kharagpur, for the year 1985-86.
- (31) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1985-86 together with Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (32) A copy of the Annual Accounts (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for the year 1985-86 together with Audit Report thereon.

- (33) A copy of the Annual Accounts (Hindi and Englist versions) of the Regional Engineering College, Silchar, for the year 1985-86 together with Audit Report thereon.
- (34) A copy of the Annual Accounts (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1985-86 together with Audit Report thereon.
- (35) A copy of the Annual Accounts (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1985-86 together with Audit Report thereon.
- (36) A copy of the Annual Accounts (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1985-86 together with Audit Report thereon.
- (37) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1985-86 together with Audit Report thereon.
- (38) A copy of the Annual Accounts (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1985-86 together with Audit Report thereon.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1985-86.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Bangalore, for the year 1965-86.
- (40) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) A statement (Hindi and English versions) explaining the reasons for not laying the Audited Accounts of the Malaviya Regional Engineering College, Jaipur and Regional Engineering College, Srinagar for the year 1985-86 within the stipulated period of nine months after the close of the Accounting Year.

- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 1985-86 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Sree Chitra Tiruⁿal Institute for Medical Sciences and Technology, Trivandrum, for the year 1985-86.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 1985-86 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Immunology, New Delhi, for the year 1985-86.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Calcutta, for the year 1985-86 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Science Congress Association, Calcutta, for the year 1985-86.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year 1985-86 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Academy of Sciences, Bangalore, for the year 1985-86.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Calcutta, for the year 1985-86 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Bose Institute, Calcutta, for the year 1985-86.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year 1985-86 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Raman Research Institute, Bangalore, for the year 1985-86.
- (48) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1985-86 together with Audit Report thereon.
- (49) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 1985-86.
- (51) A statement (Hindi and English versions) showing reasons for celay in laying the papers mentioned at (50) above.

5. Report of the Committee on Private Members' Bills and. Resolutions

Shri M. Thambi Durai presented the Thirtieth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Report of Estimates Committee

Smt. Chandra Tripathi presented the Thirty-eighth Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in their Thirty-first Report on the Ministry of Law and Justice (Department of Justice)—Pendency of cases in Supreme Court and High Courts.

7. Motion Regarding Thirty-fifth Report of the Business Advisory Committee

Smt. Sheila Dikshit moved the following motion:—

"That this House do agree with the Thirty-fifth Report of the Business Advisory Committee presented to the House on the 10th March, 1987."

The motion was adopted.

8. Matters Under Rule 377

- (1) Shri Krishna Singh raised a matter regarding need to send a study team to assess the damage caused due to hailstorm in Gwalior—Chambal division and also provide financial assistance to meet the situation caused by drought conditions in Madhya Pradesh.
- (2) Shri Jagannath Patnaik raised a matter regarding need to take necessary measures to check the spread of epidemic in Kalahandi district in Orissa and also set up a Development Board for its overall development.
- (3) Smt. Kishori Sinha raised a matter regarding need to clarify the suggested price of various brands of cigarettes after the announcement of new excise duty on cigarettes.
- (4) Shri Jagdish Awasthi raised a matter regarding need to take necessary measures to start construction of Ganga Barrage in Kanpur.
- (5) Shri R. P. Suman raised a matter regarding need to sanction a railway bridge over Saryu river in Tanda region of Faizabad district in Uttar Pradesh.

- (6) Shri Baju Ban Riyan raised a matter regarding need to clarify the Government's stand on the recommendations of Prof. Chattopadhya Report in respect of Delhi school teachers.
- (7) Shri P. Kolandaivelu raised a matter regarding need to take over Radha Krishna Mills (Textiles) at Coimbatore.
- (8) Shri K. Ramamurthy raised a matter regarding need to merge all the public sector banks into a National Bank and constitute a National Commission to enquire into the customer service of banks.
- (9) Shri Sriballav Panigrahi raised a matter regarding need to set up a pilot plant by Steel Authority of India Ltd. at Daitri in Orissa.
- (10) Shri Balwart Singh Ramoowalia raised a matter regarding need to protect the interests of cane growers in Punjab and other States of the country.

9. The Budget (General)

Combined discussion on the following items of business continued:—

- (i) General Discussion on the Budget (General) for 1987-88.
- (ii) Demands for Excess Grants Nos. 17, 20, 39, 57 and 59 in respect of the Budget (General) for 1984-85.

The following members took part in the debate:-

(1) Shri Bhagwat Jha Azad

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (2) Shri Indrajit Gupta
- (3) Shri P. R. Kumaramangalam
- (4) Shri B. K. Gadhvi
- (5) Shri Charanjit Singh Walia
- (6) Shri Bipin Pal Das
- (7) Prof. N. G. Ranga

- (8) Shri Satyendra Narayan Sinha
- (9) Shri H. M. Patel
- (10) Smt. Jayanti Patnaik
- (11) Shri Girdhari Lal Vyas
- (12) Shri Shyam Lal Yadav
- (13) Shri Balwant Singh Ramoowalia
- (14) Dr. Datta Samant
- (15) Smt. Basavarajeswari
- (16) Shri Santosh Kumar Singh
- (17) Shri Tapeshwar Singh
- (18) Shri Hussain Dalwai
- (19) Smt. D. K. Bhandari
- (20) Shri Bapulal Malviya
- (21) Shri S. B. Sidnal
- (22) Smt. Usha Rani Tomar
- (23) Shri U. H. Patel
- (24) Smt. Patel Ramaben Ramjibhai Mavani
- (25) Shri Ramashray Prasad Singh
- (26) Smt. Kesharabaj Kshirsagar
- (27) Shri Ramdeo Rai
- (28) Smt. Usha Thakkar

The discussion was not concluded.

8.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 13th March, 1987)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, March 13, 1987|Phalguna 22, 1908 (Saka)

No. 222

11 A.M.

1. Obituary References

The Speaker made references to the passing away of Smt. Shashank Manjari, a Member of Third Lok Sabha and Dr. Suresh Chandra, a Member of First Lok Sabha.

Thereafter Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 245, 248, 250, 251, 255 and 257 were orally answered. Replies to Starred Questions Nos. 243, 246, 247, 249, 252—254, 256 and 258—263 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2668—2672, 2674—2697, 2699—2726, 2728—2744, 2746—2750, 2752—2757, 2760—2776, 2778—2788, 2790—2799, 2801—2817, 2819—2824 and 2826—2862 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy of Notification No. S.O. 914(E) (Hindi and English versions) published in Gazette of India dated the 15th December, 1986 appointing the 15th December, 1986 as the date on which the provisions of Agricultural and Processed Food Products Export Cess Act, 1985 shall come into force issued under sub-section (3) of section 1 of the said act.

. . .

- (2) A copy of Notification No. S.O. 915(E) (Hindi and English versions) published in Gazette of India dated the 15th December, 1986 specifying 0.5 per cent ad valorem as the rate of duty of customs which will be levied and collected as cess on export of all scheduled products with immediate effect issued under sub-section (1) of section 3 of the Agricultural and Processed Food Products Export Cess Act, 1985.
- (3) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:—
 - (i) S.O. 612(E) published in Gazette of India dated the 1st September, 1986 making certain amendments in the open General Licence No. 15|86 dated the 1st April, 1986.
 - (ii) S.O. 656(E) published in Gazette of India dated the 4th September, 1986 giving general permission till further orders to import into the Domestic Tariff Area 'rejects' manufactured by the units located in the Free Trade Zones and Export Processing Zones subject to the conditions mentioned in the notification.
 - (iii) S.O. 691(E) published in Gazette of India dated the 26th September, 1986 making certain amendments in the Open General Licence No. 15 86 dated the 1st April, 1986.

- (iv) S. O. 872(E) published in Gazette of India dated the 28th November, 1986 making certain amendments in the Open General Licence No. 13/86 dated the 1st April, 1986.
- (v) S. O. 91(E) published in Gazette of India dated the 19th February, 1987 making certain amendments in the Open General Licence No. 16/86 dated the 1st April, 1986.
- (vi) S.O. 157(E) published in Gazette of India dated the 2nd March, 1987 making certain amendments in the Open General Licence No. 1/86 dated the 1st April, 1986.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1985-86 together with Audit Report thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the National Handloom Development Corporation Limited, Lucknow, for the year 1985-86.
- (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 284 of the Cantonments Act, 1924:—
 - (i) The Khas Yol Cantonment (Water Supply) Byelaws, 1986 published in Notification No. S.R.O.-KY|A|16-A in Gazette of India dated the 29th November, 1986.

- (ii) The Secunderabad Cantonment (Lay out of Streets and Regulation and Prohibition of Erection of Buildings) Amendment Byelaws, 1985 published in Notification No. S.R.O. 1 in Gazette of India dated the 13th September, 1986.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the notifications mentioned at (7) above.
- (9) A copy of the National Cadet Corps (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. S.R.O. 33 in Gazette of India dated the 14th February, 1987 under sub-section (3) of section 13 of the National Cadet Corps Act, 1948.
- (10) A copy of the Income-tax (Second Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 166(E) in Gazette of India dated the 9th March, 1987 under section 296 of the Income-tax Act, 1961.
- (11) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act. 1962:—-
 - (i) The Customs and Central Excise Duties Drawback (Amendment) Rules, 1987 published in Notification No. G.S.R. 272(E) in Gazette of India dated the 4th March. 1987.
 - (ii) S.O. 163(E) published in Gazette of India dated the 5th March. 1987 containing Corrigendum to certain notifications mentioned in the said notification.
- (12) A copy each of the following Notifications (Hindi and English versions) issued under section 18 of the Central Reserve Police Force Act, 1949:—
 - (i) The Central Reserve Police Force (Amendment) Rules, 1986 published in Notification No. G.S.R. 1006 in Gazette of India dated the 22nd November, 1986.

- (ii) The Central Reserve Police Force (First Amendment) Rules, 1986 published in Notification No. G.S.R. 1056 in Gazette of India dated the 13th December, 1986.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Cashew Kernels (Quality Control and Inspection) Amendment Rules, 1986 published in Notification No. S.O. 905(E) in Gazette of India dated the 10th December, 1986.
 - (ii) The export of Gum Karaya (Inspection) Rules, 1986 published in Notification No. S.O. 4136 in Gazette of India dated the 13th December, 1986.
 - (iii) The Export of Cycle Tyres and Cycle Tubes (Quality Control and Inspection) Rules, 1987 published in Notification No. S.O. 142 in Gazette of India dated the 17th January, 1987.
- of the Comptroller and Auditor General of India for the year 1985—Union Government (Commercial)—Part V—Bharat Earthmovers Limited under article 151(1) of the Constitution.
- (15) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Madras, for the year 1981-82 along with Audited Accounts.
 - (ii) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Madras, for the year 1982-83 along with Audited Accounts.
 - (iii) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Madras, for the year 1983-84 along with Audited Accounts.

- (iv) A copy of the Annual Report (Hindi and English reversions) of the Handloom Export Promotion Council, Madras, for the year 1984-85 along with Audited Accounts.
- (v) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Madras, for the year 1985-86 along with Audited Accounts.
- (b) A copy of the Review (Hindi and English versions) by the Government on the working of the Handloom Export Promotion Council, Madras, for the years 1981-82, 1982-83, 1983-84, 1984-85 and 1985-86.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

, /5. Statements by Ministers

- (1) The Minister of State in the Ministry of Personnel, Public Grievances and Pensions made a statement regarding Government's decisions on the Report of the Pay Commission (Part—II) relating to pensions and other retirement benefits of Central Government employees.
- *(2) The Minister of State for Parliamentary Affairs made a statement regarding Government business for the week commencing the 18th March 1987.

6. The Budget (General)

Combined discussion on the following items of business continued:—

- (i) General Discussion on the Budget (General) for 1987-88.
- (ii) Demands for Excess Grants Nos. 17, 20, 39, 57 and 59 in respect of the Budget (General) for 1984-85.

Shri Rajiv Gandhi replied to the debate.

^{*}Made at 2.09 P.M.

Demands for Excess Grants Nos. 17, 20, 39, 57 and 59 in Tespect of the Budget (General) for 1984-85 for the amounts shown under column 3 of the printed list of Demands for Excess Grants (General) for 1984-85, were voted in full.

7. Demands for Grants on Account (General)-1987-88

All the Demands for Grants on Account Nos. 1 to 15, 15-A, 16 to 25, 27, 28, 30 to 84, 86, 88 to 92 (both Revenue Account and Capital Account) in respect of the Budget (General) for 1987-88 for the amounts shown in the fifth column of the printed List of Demands for Grants on Account (General) for 1987-88, were voted in full.

√ 8. Supplementary Demands for Grants (General)—1986-87

Supplementary Demands for Grants Nos. 1—3, 6—12, 15—19, 21, 24—26, 28, 29, 31—35, 37—50, 52—58, 61, 63—65, 68; 70; 73—84; 86, 88, 89, 91—93, 95—101 and 104 (both Revenue Account and Capital Account) in respect of the Budget (General) for 1986-87 for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1986-87, were voted in full.

. 19. Government Bill—Introduced

THE APPROPRIATION BILL, 1987

10. Government Bill—Passed

THE APPROPRIATION BILL, 1987

The motion for consideration moved by Shri B. K. Gadhvi was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. K. Gadhvi.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.).

11. Government Bill-Introduced

,/ THE APPROPRIATION (VOTE ON ACCOUNT) BILL, 1987

12. Government Bill—Passed

/ THE APPROPRIATION (VOTE ON ACCOUNT) BILL, 1987

The motion for consideration moved by Shri B. K. Gadhvi was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. K. Gadhvi.

The motion was adopted and the Bill was passed.

√13. Government Bill—introduced

THE APPROPRIATION (NO. 2) BILL, 1987

_ / 14. Government Bill—Passed

THE APPROPRIATION (NO. 2) BILL, 1987

The motion for consideration moved by Shri B. K. Gadhvi was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. K. Gadhvi.

The motion was adopted and the Bill was passed.

15. Cancellation of sitting of Lok Sabha on 17 March. 1987

The House decided that the sitting of the House fixed for Tuesday, 17th March, 1987, be cancelled.

16. Government Bill—under consideration THE MENTAL HEALTH BILL, 1986

The motion for consideration of the Bill was moved by Kumari Saroj Khaparde.

The following members took part in the debate:-

- (1) Shri Shantaram Naik
- (2) Shri Kali Prasad Pandey
- (3) Shri Girdhari Lal Vyas
- (4) Dr. Chandra Shekhar Tripathi
- (5) Dr. Manoj Pandey
 - (6) Shri Ram Singh Yadav (speech unfinished)

The discussion was not concluded.

17. Motion regarding Thirtieth Report of the Committee on Private Members' Bills and Resolutions

Shri Digvijay Sinh moved the following motion:—

"That this House do agree with the Thirtieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 12th March, 1987."

The motion was adopted.

18. Private Members' Bills-Introduced

- √(1) The Constitution (Amendment) Bill, 1987 (Substitution of new article for article 54, etc.) by Prof. Madhu Dandavate,
- (2) The Constitution (Amendment) Bill, 1987 (Amendment of articles 19 and 326) by Prof. Madhu Dandavate.
- (3) The Constitution (Amendment) Bill, 1987 (Amendment of Eighth Schedule) by Prof. Madhu Dandavate.
- (4) The Companies (Amendment) Bill, 1987 (Amendment of section 252, etc.) by Prof. Madhu Dandavate.
- √(5) The Private Investigators and Security Guards Bill, 1987 by Shri Ram Bahadur Singh.
- √(6) The Constitution (Amendment) Bill, 1987 (Amendment of Tenth Schedule) by Shrimati Basavarajeswari.

- (7) The Constitution (Amendment) Bill, 1987 (Insertion of new articles 23A, 23B and 23C) by Shrimati Basavarajeswari.
- (8) The Providing of Free Medical and Technical Education Bill, 1987, by Shrimati Basavarajeswari.
- (9) The Prohibition of Use of Religious, Communal, Regional and Sectoral Nomenclatures for Political Parties and Prevention of Misuse of Religious Places Bill, 1987 by Shrimati Basavarajeswari, was opposed. The motion was adopted and the Bill was introduced.

19. Private Member's Bill—Motion for Introduction—Negatived ✓ The Constitution (Amendment) Bill, 1987 (Amendment of article 19), by Shri Sved Shahabuddin.

The motion for leave to introduce the Bill moved by Shri Syed Shahabuddin was opposed. On the motion the House divided, Aye **1, Noes **69. The motion for introduction of the Bill was accordingly negatived.

20. Private Members' Bills-Introduced

- (1) The Schools (Taking Over and Uniform Syllabus) Bill, 1987, moved by Shri H. N. Nanje Gowda was opposed. The motion was adopted and the Bill was introduced.
- (2) The Civil Disturbances Victims Compensation Bill, 1987, by Shri G. S. Basavaraju.

21. Private Member's Bill-Withdrawn

THE PREVENTION OF INSULTS TO NATIONAL HONOUR (AMENDMENT) BILL, 1986 (Amendment of section 2, etc.) by Shri H. N. Nanje Gowda.

Further discussion on the motion for consideration of the Bill moved on the 27th February, 1987, continued.

The following members took part in the debate:—

- (1) Shri Shantaram Naik
- (2) Shri Virdhi Chander Jain

^{**}Subject to corrections.

- (3) Dr. G. S. Rajhans
- (4) Shri G. S. Basavaraju
- (5) Shri Girdhari Lal Vyas
- (6) Shri Uttam Rathod
- (7) Smt. Usha Choudhary
- (8) Shri K. D. Sultanpuri
- (9) Dr. Manoj Pandey
- (10) Shri Keyur Bhushan
- (11) Shri Chintamani Jena
- (12) Shri Chintamani Panigrahi

Shri H. N. Nanje Godwa replied to the debate.

The Bill was withdrawn by leave of the House.

22. Private Member's Bill-Under Consideration

THE CONSTITUTION (AMENDMENT) BILL, 1986 (Amendment of article 315), by Shri Shantaram Naik.

The motion for consideration of the Bill was moved by Shri Shantaram Naik.

Dr. G. S. Rajhans took part in the debate. His speech was not concluded.

The discussion was not concluded.

6 P.M.

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(Lok Sabha adjourned till 11 A.M. on Wednesday, the 18th March, 1987)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, March 18, 1987/Phalguna 27, 1908 (Saka)

No. 223

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Jharkhande Rai who was a member of Fourth, Fifth and Seventh Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 286, 288—291, 295 and 303 were orally answered. Replies to Starred Questions Nos. 285, 287, 292—294, 297—302 and 304 were laid on the Table.

Replies to Starred Questions Nos. 264—271 and 273—284 listed for 17 March, 1987 were also laid on the Table, as the sttting fixed for that day was cancelled.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 3090—3125, 3127—3172, 3174—3188, 3190—3214, 3216—3234 and 3236—3296 were laid on the Table.

Replies to Unstarred Questions Nos. 2863—2869, 2871--2893, 2895—3035 and 3037—3089 listed for 17 March, 1987 were also laid on the Table.

A statement by the Minister of State in the Ministry of Finance correcting the reply given on 5 December, 1986 to Unstarred Question No. 5006 regarding opening of branches of LIC and GIC was also laid on the Table.

The following papers were laid on the Table:-

- (1) A copy of the Central Civil Services (Revised Pay)
 Amendment Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 281(E)
 in Gazette of India dated the 13th March, 1987
 issued under proviso to article 309 of the Constitution.
- (2) A copy of the Resolution No. F. 14(2)|IC|86 (Hindi and English versions) published in Gazette of India dated the 13th March, 1987 regarding acceptance of certain recommendations of the Fourth Central Pay Commission by the Government relating to Group 'A' Central Services|Posts.
- (3) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1986—Union Government (Commercial)—Part-I—Introduction, under article 115(1) of the Constitution.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Sports Board, New Delhi, for the year 1985-86 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Civil Services Sports Board, New Delhi, for the year 1985-86.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Annual Report (Hindi and English versions) on the working of Provisions of Section 15A of the Protection of Civil Rights Act, 1955 for the year 1985 under sub-section (4) of section 15A of the said Act.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 9th March, 1987, Rajya Sabha passed the Khadi and Village Industries Commission (Amendment) Bill. 1987.

6. Bill passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Khadi and Village Industries Commission (Amendment) Bill, 1987, as passed by Rajya Sabha.

7. Report of the Public Accounts Committee

Shri E. Ayyapu Reddy presented the Seventy-first Report (Hindi and English versions) of the Public Accounts Committee on working of a Film Circle.

8. Reports of Committee of Papers laid on the Table

Shri M. V. Chandrasekhara Murthy presented the Tenth and Eleventh Reports (Hindi and English versions) of the Committee on Papers Laid on the Table.

9. Minutes of Committee on Papers laid on the Table

Shri M. V. Chandrasekhara Murthy laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers Laid on the Table relating to their Tenth and Eleventh Reports.

10. Statements by Ministers

- (1) The Minister of State in the Ministry of Agriculture made a statement regarding minimum support prices in respect of Kharif pulses and oilseeds for 1987-88 crop.
- (2) The Minister of State for Railways made a statement regarding the accident to Madras Egmore-Tiruchirapalli Rockfort Express on 15 March, 1987.

11. Motions for Elections to Committees

(i) Shrimati Chandra Tripathi moved the following motions:—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1987 and ending on the 30th April, 1988."

The motion was adopted.

(ii) Shri Haroobhai Mehta moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1987 and ending on the 30th April, 1988."

The motion was adopted.

(iii) Shri Haroobhai Mehta moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1987 and ending on the 30th April, 1988, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(iv) Shri K. D. Sultanpuri moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1987 and ending on the 30th April, 1988."

The motion was adopted.

(v) Shri K. D. Sultanpuri moved the following motion:---

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1987 and ending on the 30th April, 1988, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

12. Matters under Rule 377

- (1) Shri Birbal raised a matter regarding need to take necessary steps to ensure reasonable price of mustard and gram to the farmers.
- (2) Shri Umakant Mishra raised a matter regarding need to provide financial help to Uttar Pradesh Dairy Cooperative Federation by National Dairy Development Corporation.
- (3) Shri Ram Nagina Mishra raised a matter regarding need to complete construction of dam on Narayani river to save Deoria District of Uttar Pradesh from the fury of floods.
- (4) Shri Vilas Muttemwar raised a matter regarding need to ensure that clearance to various projects in Vidarbha region of Maharashtra is not held up on account of Forest Conservation Act, 1980.
- (5) Shri A. C. Shanmugam raised a matter regarding need to set up a Tribunal to solve the Cauvery water dispute.
- √(6) Shri Satyanarayan Pawar raised a matter regarding need to establish a petrol depot in Ujjain city of Madhya Pradesh.
- **13. The Budget (Railways) 1987-88—Demands for Grants; Supplementary Demands for Grants (Railways) 1986-87 and Demands for Excess Grant (Railways) 1984-85.

The following items of business were taken up together:—

- (i) Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 1987-88.
- (ii) Supplementary Demands for Grants Nos. 4 to 7, 10, 11, 13 and 16 in respect of Budget (Railways) for 1986-87.
- (iii) Demand for Excess Grant No. 13 in respect of the Budget (Railways) for 1984-85.

^{*}Discussed together.

Twelve cut motions to the Demands for Grants in respect of the Budget (Railways) for 1987-88 (68 to 79) were moved.

The following members took part in the combined debate on items (i), (ii), (iii) above and Resolution (vide para 14 below):-

- (1) Shri George Joseph Mundackal
- (2) Smt. Jayanti Patnaik (3) Shri R. Jeevarathinam
- (4) Shri Ram Pyare Panika

(Lok Sabha adjourned at 1.05 and re-assembled at 2.08 P.M.)

- (5) Prof. Nirmala Kumari Shaktawat
- (6) Shri Ataur Rahman
- (7) Shri Chingwang Konyak
- (8) Dr. G. S. Rajhans
- (9) Dr. S. Jagathrakshakan
- (10) Shri Madan Pandey
- (11) Shri Baju Ban Riyan
- (12) Shri V. Krishna Rao
- (13) Shri Ramashray Prasad Singh
- (14) Shri Girdhari Lal Vyas
- (15) Shri V. S. Krishna Iver
- (16) Shri Banwari Lal Purohit

Shri Madhavrao Scindia replied to the debate All the cut motions moved were negatived.

All the Demands for Grants (Nos. 1 to 16) in respect of the Budget (Railways) as shown under column 3 of the printed List of Demands for Grants (Railways) for 1987-88, were voted in full.

All the Supplementary Demands for Grants (Nos. 4 to 7, 10, 11, 13 and 16) for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants (Railways) 1986-87, were voted in full.

The Demand for Excess Grant (No. 13) for the amount shown under column 3 of the printed list of Demand for Excess Grant (Railways) for 1984-85, were voted in full.

*14. Resolution—adopted

Shri Madhavrao Scindia moved the following Resolution:-"That this House approves the recommendations made in paragraphs 8 to 12 contained in the Seventh Report of

^{*}Discussed together.

Railway Convention Committee, 1985, appointed to review the rate of dividend payable by the railway undertaking to General Revenues as well as other ancillary matters in connection with the railway finance and general finance, which was presented to Parliament on 24th February, 1987."

After combined debate (vide para 13 above), the Resolution was adopted.

15. Government Bills-introduced

- √(i) THE APPROPRIATION (RAILWAYS) BILL, 1987
- /(ii) THE APPROPRIATION (RAILWAYS) No. 2 BILL, 1987
- (iii) THE APPROPRIATION (RAILWAYS) No. 3, Bill, 1987.

16. Government Bills—passed

(i) THE APPROPRIATION (RAILWAYS) BILL, 1987

The motion for consideration moved by Shri Madhavrao Scindia was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Madhayrao Scindia.

The motion was adopted and the Bill was passed.

(ii) THE APPROPRIATION (RAILWAYS) NO. 2 BILL, 1987

The motion for consideration moved by Shri Madhavrao Scindia was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Madhavrao Scindia.

The motion was adopted and the Bill was passed.

(iii) THE APPROPRIATION (RAILWAYS) NO. 3, BILL 1987

The motion for consideration moved by Shri Madhavrao Scindia was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Madhavrao Scindia.

The motion was adopted and the Bill was passed.

17. Government Bill—under consideration

THE MENTAL HEALTH BILL, 1986, as passed by Rajya Sabha.

Discussion on the metion for consideration of the Bill moved by Kumari Saroj Khaparde on the 13th March, 1987, continued.

Shri Virdhi Chander Jain took part in the debate. His speech was not concluded.

The discussion was not concluded.

18. Discussion Under Rule 193

Shri Balwant Singh Ramoowalia raised a discussion on the ethnic problem of the Tamilians in Sri Lanka.

The following members took part in the debate:-

- (1) Shri P. Kolandaivelu
- (2) Shri B. R. Bhagat
- (3) Shri V. S. Krishna Iyer
- (4) Shri Bipin Pal Das
- (5) Shri M. Subha Reddy
- (6) Shri Surendra Pal Singh
- (7) Dr. Sudhir Roy
- (8) Shri Dinesh Goswami
- (9) Shri N. V. N. Somu

Shri K. Natwar Singh replied to the discussion.

The discussion was concluded.

19. Half-an-hour discussion

Dr. Manoj Pandey raised a discussion on the points arising out of the answer given by the Minister of Industry on the 10th March, 1987 to Starred Question No. 188 regarding rehabilitation plan for the Indian Drugs and Pharmaceuticals Limited.

Shri R. K. Jaichandra Singh replied to the discussion. 6.58 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, 19th March, 1987).

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 19, 1987 Phalguna 28, 1908 (Saka)

No. 224

11 A.M.

1. Starred Questions

Starred Questions Nos. 305, 303, 309, 311—313 and 315 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question₃ Nes. 3297—3389 and 3391—3529 were laid on the Table.

3. Question of Privilege

The Speaker reiterated his earlier ruling given on 13th March, 1987 refusing his consent to the raising of question of privilege given notice of by Prof. Madhu Dandavate, S/Shri Dinesh Goswami and C. Madhav Reddy against the Prime Minister for allegedly misleading the House on 2nd March, 1987, during discussion on the Motion of Thanks on the President's Address. He also withheld his consent to the raising of question of privilege given notice of by Shri Saifuddin Chowdhury on 18th March, 1987, as well as to the notices given by S/Shri and C. Madhav Reddy on the same day. Goswami seeking permission to raise the matter as aforesaid. The Speaker observed that in view of the express provisions of the Constitution, the Rules, the precedents and the earlier rulings, he did not consider that any case had been made out requiring him to reconsider the matter. The Speaker further observed that no member had his consent to raise the matter again on the floor of the House as a question of privilege or otherwise.

4. Papers Laid on the Tuble

The following papers were laid on the Table:—

- (1) A copy of the Inland Waterways Authority of India Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1275(E) in Gazette of India dated the 10th December, 1986 under section 36 of the Inland Waterways Authority of India Act, 1985.
- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust for the year 1985-86.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Paradip Port Trust for the year 1985-86.
- (3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Bombay Port Trust for the year 1985-86.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bombay Port Trust for the year 1985-86.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
 - (a) (i) Annual Accounts of the Kandla Port Trust for the year 1985-86 and the Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Kandla Port Trust for the year 1985-86.
 - (b) (i) Annual Accounts of the Paradip Port Trust for the year 1985-86 and the Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Paradip Port Trust for the year 1985-86.
 - (c) (i) Annual Accounts of the Cochin Port Trust for the year 1985-86 and the Audit Report thereon.

(ii) Review by the Government on the Audited Accounts of the Cochin Port Trust for the year 1985-86.

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- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Home Affairs for 1987-88.
- (6) A copy of Notification No. S.O. 168(E) (Hindi and English versions) published in Gazette of India dated the 10th March, 1987 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or vice-versa under section 159 of the Customs Act. 1962.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1985-86.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Kanpur, for the year 1985-86.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Srinagar, for the year 1985-86.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Srinagar, for the year 1985-86.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1985-86.
- (ii) A Copy of the Annual Accounts (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1985-86 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council of Science Museums, Calcutta, for the year 1985-86.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Annual Accounts (Hindi and English versions) of the Malaviya Regional Engineering College, Jaipur, for the year 1985-86 together with Audit Report thereon.
- (13) A statement (Hindi and English versions) explaining the reasons for not laying the Audited Accounts of the Indian Institute of Technology, Bombay, for the year 1985-86 within the stipulated period of nine months after the close of the Accounting Year.
- (14) A statement (Hindi and English versions) explaining the reasons for not laying the Audited Accounts of the Indian Institute of Technology, Kanpur, for the year 1985-86 within the stipulated period of nine months after the close of the Accounting Year.
- (15) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1985-86, together with Audit Report thereon.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council of Indian Medicine, New Delhi, for the year 1985-86.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 1987 passed by Lok Sabha on the 13th March, 1987.
- (2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1987 passed by Lok Sabha on the 13th March, 1987.
- (3) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 1987 passed by Lok Sabha on the 13th March, 1987.
- (4) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Cotton, Copra and Vegetable Oils Cess (Abolition) Bill, 1987 passed by Lok Sabha on the 6th March. 1987.
- (5) That at its sitting held on the 18th March, 1987 Rajya Sabha passed the Delhi Municipal Corporation (Amendment) Bill, 1987.

6. Bill Passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the Delhi Municipal Corporation (Amendment) Bill, 1987, as passed by Rajya Sabha.

7. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Thirty-first (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

8. Statement of Estimates Committee

Shrimati Chandra Tripathi laid on the table a statement (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter I of Thirtieth Report (Eighth Lok Sabha) on the Ministry of Parliamentary Affairs and Tourism—Tourism Promotion in Himachal Pradesh.

9. Reports of Committee on Papers Laid on the Table

Shri M. V. Chandrasekhara Murthy presented the Twelfth and Thirteenth Reports (Hindi and English versions) of the Committee on Papers Laid on the Table.

10. Minutes of Committee on Papers Laid on the Table

Shri M. V. Chandrasekhara Murthy laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers Laid on the Table relating to their Twelfth and Thirteenth Reports.

11. Motions for Election to Committee

(i) Shri E. Ayyappu Reddy moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1987 and ending on the 30th April, 1988."

The motion was adopted.

(ii) Shri E. Ayyappu Reddy moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1987 and ending on the 30th April, 1988, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

12. Matter under Rule 377

(1) Shri Dal Chander Jain raised a matter regarding need to set up a high powered Committee to enquire into the affairs of the sick industrial units and suggest action against the guilty persons.

(2) Smt. Usha Verma raised a matter regarding need to set up a T.V. tower in Khiri-Lakhimpur in Uttar Pradesh.

- (3) Shri Srikantha Datta Narasimharaja Wadiyar raised matter regarding need to amend suitably the Handloom Reservation Order to safeguard the interests of workers employed in powerlooms units in the country.
 - (4) Dr. Chander Shekhar Tripathi raised a matter regarding need to introduce 'Paddy Scheme' in all the development blocks of Eastern Uttar Pradesh for ameliorating the condition of the paddy growers of the region.
 - (5) Shri Ramashray Prasad Singh raised a matter regarding need to give clearance to the Muhana Dam and Punpun Dargha Projects pending with Central Water Commission and include them in Seventh Five Year Plan.
 - ✓ (6) Shri Mohd, Mahfooz Ali Khan raised a matter regarding need to set up a Munsif Court at Aliganj in Etah district of Uttar Pradesh.
 - (7) Shri Ganga Ram raised a matter regarding need to construct a permanent bridge over Yamuna river near Shankarpur in Agra district of Uttar Pradesh and declare Fatehabad Tehsil as dacoit affected area.
 - *(8) Shri Sriballav Panigrahi raised a matter regarding need to give early clearance to various projects of Orissa State for rapid industrialisation.

13. Government Bill-passed

THE MENTAL HEALTH BILL, 1986, as passed by Rajya Sabha.

Discussion on the motion for consideration of the Bill moved by Kumari Saroj Khaparde on the 13th March, 1987, continued.

The following members took part in the debate:-

- (1) Shri Virdhi Chander Jain
- (2) Shri V. S. Krishna Iyer
- (3) Shri Shanti Dhariwal
- (4) Shri Lal Vijay Pratap Singh

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2-10 P.M.)

(5) Shri Vijoy Kumar Yadav

Kumari Saroj Khaparde replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 98 were adopted.

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Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Kumari Saroj Khaparde.

The motion was adopted and the Bill, as amended, was passed.

14. Government Bill—under consideration

THE FACTORIES (AMENDMENT) BILL, 1986

The motion for consideration of the Bill was moved by Shri P. A. Sangma.

The following members took part in the debate:-

(1) Shri Ajoy Biswas

- (2) Shri Anadi Charan Das
- (3) Shri Murlidhar Mane
- (4) Shri K. N. Pradhan
- (5) Shri Girdhari Lal Vyas
- (6) Dr. G. S. Rajhans
- (7) Shri Sriballav Panigrahi
- (8) Shri C. K. Kuppuswamy
- (9) Shri Haroobhai Mehta
- (10) Shri Damodar Pandey
- (11) Dr. Chandra Shekhar Tripathi
- (12) Shri Ram Pujan Patel
- (13) Shri Madan Pandey

Shri P. A. Sangma replied to the debate. His speech was not concluded.

The discussion was not concluded.

6 P.M.

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(Lok Sabha adjourned till 11 A.M. on Friday, the 20th March, 1987)

SUBHASH C. KASHYAP, Secretary-General.

8

LOK SABHA



BULLETIN-PART I

[Brief Record of Proceedings]

Friday, March 20, 1987/Phalguna 29, 1908 (Saka)

No. 225

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 328, 330, 331, 334, 337 and 338 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3530—3615 and 3618—3653 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Coffee Act, 1942:—
 - (i) The Coffee (Amendment) Rules, 1987 published in Notification No. G.S.R. 36 in Gazette of India dated the 17th January, 1987.
 - (ii) The Coffee (Second Amendment) Rules, 1987 published in Notification No. G.S.R. 96 in Gazette of India dated the 14th February, 1987.

- (2) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947.:—
 - (i) The Exports (Control) Tenth Amendment Order, 1986 published in Notification No. S.O. 427(E) in Gazette of India dated the 17th July, 1986.
 - (ii) The Exports (Control) Eleventh Amendment Order, 1986 published in Notification No. S.O. 658(E) in Gazette of India dated the 5th September, 1986.
 - (iii) The Exports (Control) Twelfth Amendment Order, 1986 published in Notification No. S.O. 835(E) in Gazette of India dated the 11th November, 1986.
 - (iv) The Exports (Control) Thirteenth Amendment Order, 1986 published in Notification No. S.O. 840(E) in Gazette of India dated the 14th November, 1986.
 - (v) The Exports (Control) Fourteenth Amendment Order, 1986 published in Notification No. S.O. 902(E) in Gazette of India dated the 8th December, 1986.
 - (vi) The Exports (Control) Fifteenth Amendment Order, 1986 published in Notification No. S.O. 903(E) in Gazette of India dated the 9th December, 1986.
 - (vii) The Exports (Control) Sixteenth Amendment Order, 1986 published in Notification No. S.O. 920(E) in Gazette of India dated the 16th December, 1986.
 - (viii) The Exports (Control) First Amendment Order, 1987 published in Notification No. S.O. 7(E) in Gazette of India dated the 8th January, 1987.

- (ix) The Exports (Control) Second Amendment Order, 1987 published in Notification No. S.O. 14(E) in Gazette of India dated the 13th January, 1987.
- (x) The Exports (Control) Third Amendment Order, 1987 published in Notification No. S.O. 28(E) in Gazette of India dated the 21st January, 1987.
- (xi) The Exports (Control) Fourth Amendment Order, 1987 published in Notification No. S.O. 87(E) in Gazette of India dated the 18th February, 1987.
- (xii) The Exports (Control) Fifth Amendment Order, 1987 published in Notification No. S.O. 88(E) in Gazette of India dated the 18th February, 1987.
- (xiii) The Exports (Control) Sixth Amendment Order, 1987 published in Notification No. S.O. 121(E) in Gazette of India dated the 25th February, 1987.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Energy for 1987-88.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Textile Corporation Limited for the year 1985-86.
 - (ii) Annual Report of the National Textile Corporation Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

- (6) A statement (Hindi and English versions) explaining the reasons for not laying the annual Report and Audited Accounts of the Central Cottage Industries Corporation of India Limited for the year 1985-86 within the stipulated period of nine months after the close of the Accounting Year.
- (7) A copy of the Coast Guard (Seniority and Promotion) Rules, 1987 (Hindi and English versions) published in Notification No. S.R.O. 6(E) in Gazette of India dated the 26th February, 1987 under sub-section (3) of section 123 of the Coast Guard Act, 1978.
- (8) A copy of Notification No. G.S.R. 279(E) (Hindi and English versions) published in Gazette of India dated the 12th March, 1987 together with an explanatory memorandum making certain amendments to Notification No. 464/86-Customs dated the 18th November, 1986 so as to substitute the entry 'D.V.O.' appearing in Serial No. 5 by the entry 'D.V. Ester' in the Schedule annexed to notification under section 159 of the Customs Act, 1962.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1985-86.
 - (ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Goa Shipyard Limited for the year 1985-86.
 - (ii) Annual Report of the Goa Shippard Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Mazagon Dock Limited, Bombay, for the year 1985-86.

- (ii) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1965-36 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

4. Assent to Bill

Secretary-General laid on the Table a copy, duly authenticated by the Secretary-General of Rajya Sabha, of the Constitution (Fifty-fourth Amendment) Bill, 1986 passed by the Houses of Parliament and assented to.

5. Statement by Minister

Smt. Sheila Dikshit made a statement regarding Government business for the week commencing the 23rd March, 1987.

/6. Government Bill—Passed

THE FACTORIES (AMENDMENT) BILL, 1986

Discussion on the motion for consideration of the Bill moved by Shri P. A. Sangma on the 19th March, 1967, continued.

Shri P. A. Sangma concluded his speech.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 46 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. A. Sangma.

The following members took part in the debate:-

- (1) Shri Vijoy Kumar Yadav
- (2) Shri P. A. Sangma

The motion was adopted and the Bill, as amended, was passed.

7. Government Bill—Under Consideration

THE CINE WORKERS WELFARE FUND (AMENDMENT) BILL, 1987

The motion for consideration of the Bill was moved by Shri P. A. Sangma.

The following members took part in the debate:-

(1) Shri Shyam Lal Yadav

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.04 P.M.)

- (2) Prof. Nirmala Kumari Shaktawat
- (3) Dr. Sudhir Roy
- (4) Shri Girdhari Lal Vyas
- (5) Shri V. S. Krishna Iver
- (6) Dr. G. S. Rajhans
- (7) Shri A. C. Shanmugam
- (8) Shri Sriballav Panigrahi
- (9) Shri Vijov Kumar Yadav (Speech unfinished)

The discussion was not concluded.

8. Motion regarding Thirty-first Report of the Committee on Private Members' Bills and Resolutions

Shri R. P. Suman moved the following motion:-

"That this House do agree with the Thirty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th March, 1987."

The motion was adopted.

A. Private Member's Resolution—Under Consideration

Further discussion on the following Resolution moved by Shri Bhattam Sriramamurthy and amendments thereto moved on 28th November, 1986, continued:—

"Having regard to the planned development of the country and the realisation of the constitutional obligations, this House takes serious note of the wrong economic policies being followed by the Government and the distortions introduced in the earlier policies which are leading to increased concentration

of economic power, widening the gulf between rich and the poor and threatening the economic independence of the country by increasingly relying on foreign sources, and calls upon the Central Government to take immediate steps to—

- (i) correct the distortions introduced into the Industrial Policy since 1980;
- (ii) give public sector its due place as envisaged in the Industrial Policy Resolution, 1956;
- (iii) curb monopolistic trend and reduce concentration of economic power;
- (iv) protect the small scale sector from the onslaught of the big business and the multinationals; and
- (v) stop the avoidable dependence on foreign technology and capital and support the indigenous R&D efforts and technological capabilities."

The following members took part in the debate:-

- (1) Shri Shanti Dhariwal
- (2) Shri Anadi Charan Das
- (3) Shri V. Sobhanadreeswara Rao
- (4) Shri V. Krishna Rao
- (5) Prof. N. G. Ranga
- (6) Dr. G. S. Rajhans
- (7) Shri Ajoy Biswas
- (8) Dr. Manoj Pandey
- (9) Shri Umakant Mishra
- (10) Shri A. C. Shanmugam
- (11) Shri Chintamani Jena (Speech unfinished)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 23rd March, 1987)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, March 23, 1987 Chaitra 2, 1909 (Saka)

No. 226

11 A.M.

1. Starred Ouestions

Starred Questions Nos. 349—352, 358, 359, 361 and 362 were orally answered. Replies to Starred Questions Nos. 345, 347, 348, 353, 354, 356, 357, 360; 363; 364; 61 and 75 were laid on the Table.

2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 3654—3663, 3665—3774, 3776—3816 and 3818—3891 were laid on the Table.

A statement by the Minister of State in the Department of Agriculture and Cooperation correcting the reply given on 11 August, 1986 to Unstarred Question No. 3453 regarding foreign fishing trawlers in Andaman and Nicobar Islands was also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Human Resource Development for 1987-88.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture for 1987-88.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of Hindustan Steelworks Construction Limited for the year 1985-86.
- (ii) Annual Report of the Hindustan Steelworks Construction Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon
- (b) (i) Review by the Government on the working of the Metallurgical and Engineering Consultants (India) Limited for the year 1985-86.
- (ii) Annual Report of the Metallurgical and Engineering Consultants (India) Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Film Development Corporation Limited, Bombay, for the year 1985-86.
 - (ii) Annual Report of the National Film Development Corporation Limited, Bombay, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Safety in Mines, Dhanbad, for the year 1985-86 along with Audited Accounts.

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- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council for Safety in Mines, Dhanbad, for the year 1985-86.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Financial Estimates and Performance Budget (Hindi and English versions) of the Employees' State Insurance Corporation for the year 1987-88 under section 36 of the Employees' State Insurance Act, 1948.
- (10) A copy of the Public Premises (Eviction of Unauthorised Occupants) Amendment Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1114(E) in Gazette of India dated the 29th September, 1986 together with a Corrigendum thereto published in Notification No. G.S.R. 113 in Gazette of India dated the 21st February, 1987, under sub-section (3) of section 18 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.
- (11) A copy of the Annual Accounts (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 1985-86 together with Audit Report thereon.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

- (13) A copy of the Mineral Concession (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 86(E) in Gazette of India dated the 10th February, 1987 under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (14) A copy of Notification No. G.S.R. 87(E) (Hindi and English versions) published in Gazette of India dated the 10th February, 1987 appointing 10th February, 1987 as the date on which the Mines, and Minerals (Regulation and Development) Amendment Act, 1986 shall come into force, issued under sub-section (2) of section 1 of the said act.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Projects and Development India Limited, Sindri, for the year 1985-86.
 - (ii) Annual Report of the Projects and Development India Limited, Sindri, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1985-86.
 - (ii) Annual Report of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (16) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

*(17) A copy of Notification No. 135|87-Customs (Hindi and English versions) published in Gazette of India dated the 23rd March, 1987, together with an explanatory memorandum seeking to reduce the export duty on Coffee from Rupees 600 per quintal to Rupees 330 per quintal, under section 159 of the Customs Act. 1962.

4. Messages from Rajya Sabha

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Secretary-General reported the following messages from Rajya Sabha:—

- (1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 1987 passed by Lok Sabha on the 18th March, 1987.
- (2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 1987 passed by Lok Sabha on the 18th March, 1987.
- (3) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 1987, passed by Lok Sabha on the 18th March, 1987.

5. Government Bill-Introduced

THE PREVENTION OF CORRUPTION BILL, 1987

6. Matters Under Rule 377

- (1) Shri Shanti Dhariwal raised a matter regarding need to streamline the family welfare policy in the country.
- (2) Shri Pratap Bhanu Sharma raised a matter regarding need to take necessary measures for development of tourism in Vidhisha and Raisen districts of Madhya Pradesh.
- (3) Shri Keshavrao Pardhi raised a matter regarding need to sanction the pending irrigation projects of Bhandara district of Maharashtra.

^{*}Laid at 6 P.M.

- √(4) Shri Birbal raised a matter regarding need to give clearance to Sidhmukh and Nauhar Canal Projects of Rajasthan.
- √ (5) Shri Virdhi Chander Jain raised a matter regarding need to take necessary measures to supply Narmada Water to Barmer and Jalore districts of Rajasthan for irrigation purposes.
- (6) Shri V. Sobhanadreshwara Rao raised a matter regarding need to set up a revolving fund to safeguard the interests of tobacco growers in Andhra Pradesh and direct Tobacco Board to start purchase of tobacco at minimum support prices.
- (7) Shri Ajoy Biswas raised a matter regarding need to bring the pay scales of Public Sector employees at par with the pay scales of Central Government employees.
- (8) Shri Kamodilal Jatav raised a matter regarding need to extend Gwalior-Chhapra Mail upto Agra and also provide its stoppage at Morena station.

7. Statutory Resolution-Adopted

Shri Buta Singh moved the following Resolution: —

"This House approves the draft Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1987 framed under sub-section (1) of section 11 of the Salaries and Allowances of Ministers Act, 1952, (58 of 1952) and laid on the Table of the House on the 27th February, 1987."

The following members took part in the debate:—

- (1) Shri Shyam Lal Yadav
- (2) Shri Ram Pyare Panika
- (3) Dr. G. S. Rajhans
- (4) Shri Girdhari Lal Vyas
- (5) Shri Bhagwat Jha Azad
- (6) Smt. Chandra Tripathi
- (7) Shri Naresh Chandra Chaturvedi

Shri Buta Singh replied to the debate.

The Resolution was adopted.

(Lok Sabha adjourned at 1.09 P.M. and re-assembled at 2.13 P.M.)

8. Government Bill-Passed

THE DELHI MUNICIPAL CORPORATION (AMEND-MENT) BILL, 1987, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Chintamani Panigrahi.

The following members took part in the debate:-

- (1) Shri Baju Ban Riyan
- (2) Dr. G. S. Rajhans
- (3) Shri P. Kolandaivelu
- (4) Shri Girdhari Lal Vyas
- (5) Shri Vijoy Kumar Yaday

Shri Chintamani Panigrahi replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Chintamani Panigrahi.

The motion was adopted and the Bill was passed.

9. The Budget (General) 1987-88—Demands for Grants

Discussion on the Demands for Grants Nos. 17 to 19 under the control of the Ministry of Energy, commenced.

The following members took part in the debate:-

- (1) Shri V. Sobhanadreeswara Rao
- (2) Shri Virdhi Chander Jain
- (3) Shri Srikantha Datta Narasimharaja Wadiyar
- (4) Shri Damodar Pandey
- (5) Shri Sriballav Panigrahi
- (6) Shri V. S. Krishna Iyer
- (7) Shri Dileep Singh Bhuria
- (8) Shri Raj Kumar Rai
- (9) Shri C. K. Kuppuswamy

- (10) Shri Ataur Rahman
- (11) Shri Harihar Soren
- (12) Shri R. Jeevarathinam
- (13) Dr. P. Vallal Peruman
- (14) Shri Bharat Singh (Speech unfinished)

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 24th March, 1987)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, March 24, 1987 Chaitra 3, 1909 (Saka)

No. 227

11 A.M.

1. Starred Questions

Starred Questions Nos. 365, 366, 368 and 370—374 were orally answered. Replies to Starred Questions Nos. 367 and 375—385 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3892—3910, 3912—3929, 3931—3963, 3965—3978, 3980—3996, 3998—4001, 4003, 4005—4026, 4028—4032 and 4034—4106 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit-Linked Insurance Schemes, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit-Linked Insurance Schemes, for the year 1985-86.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1984-85.
 - (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Kerosene (Restriction on Use) Amendment Order, 1987 published in Notification No. G.S.R. 10(E) in Gazette of India dated the 2nd January, 1987.
 - (ii) The Kerosene (Restriction on Use and Fixation of Price) Amendment Order, 1987 published in Notification No. G.S.R. 79(E) in Gazette of India dated the 4th February, 1987.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for 1987-88.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour for 1987-88.
- (8) A copy of Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 1985-86 along with Audited Accounts.
- (9) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1985-86 along with Audited Accounts

- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Registration and Licensing of Industrial Undertakings (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 100(E) in Gazette of India dated the 19th February, 1987 under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1985-86.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1985-86.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 1985-86 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Automotive Research Association of India, Pune, for the year 1985-86.
- (14) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room, Ludhiana, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 1985-86 along with Audited Accounts.
- (iii) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1985-86 along with Audited Accounts.

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- (b) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tool Room, Ludhiana, Central Institute of Hand Tools, Jalandhar and Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1985-86.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 1985-86 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Institute of Tool Design, Hyderabad, for the year 1985-86.
- (16) (i) A copy of the Annual Report (Hind; and English versions) of the Tool Room and Training Centre, Delhi, for the year 1985-86 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tool Room and Training Centre, Delhi, for the year 1985-86.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Calcutta, for the year 1985-86 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tool Room and Training Centre, Calcutta, for the year 1985-86.
- (18) A copy each of the following Notifications (Hindi and English versions) issued under the Indian Post Office Act, 1898:—
 - (i) The Indian Post Office (Tenth Amendment) Rules, 1986 published in Notification No. G.S.R. 1333 (E) in Gazette of India dated the 29th December, 1986.
 - (ii) The Indian Post Office (Second Amendment) Rules, 1987 published in Notification No. G.S.R. 85(E) in Gazette of India dated the 9th February, 1987.

- (19) A statement (Hindi and English versions) showing reasons for delay in laying *the Indian Telegraph (Second Amendment) Rules, 1986 published in Notification No. G.S.R. 314 in Gazette of India dated the 26th April, 1986.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Power Research Institute, Bangalore, for the year 1985-86.
- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 20th March, 1987, Rajya Sabha passed the Jute Packaging Materials (Compulsory Use in Packing Commodities) Bill, 1987.

5. Bill passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the Jute Packaging Materials (Compulsory Use in Packing Commodities) Bill, 1987, as passed by Rajya Sabha.

6. Report of the Public Accounts Committee

Shri E. Ayyapu Reddy presented the Seventy-second Report (Hindi and English versions) of the Public Accounts Committee on Action taken on the 26th Report (8th Lok Sabha) on National Cooperative Development Corporation.

7. Motion regarding Joint Committee

Shri Somnath Rath moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to

The Rules were laid on the Table on 10th March, 1987.

the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith in the vacancy caused by the resignation of Shrimati Pratibha Devisingh Patil from the membership of the said Joint Committee and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

8. Matters under Rule 377

- (1) Shri Ganga Ram raised a matter regarding need to set up a sugar mill in Shikohabad Tehsil in Mainpuri district of Uttar Pradesh to improve the economic condition of the farmers of the region.
- (2) Dr. G. S. Rajhans raised a matter regarding need to direct Modern Food Industries to set up food processing industries in Mithila region of North Bihar.
- (3) Shri Raj Kumar Rai raised a matter regarding need to undertake survey of Ghagra river in Uttar Pradesh to develop it as a National Waterway.
- ./(4) Shri Sriballav Panigrahi raised a matter regarding need to extend the Calcutta-Rourkela Vayudoot service to Jharsuguda in Orissa.
- √(5) Shri V. S. Krishna Iyer raised a matter regarding need to change the timings of CGHS dispensaries in Bangalore city.
- √(6) Shri Ataur Rahman raised a matter regarding need to consider revising the rates of fines as prescribed in our Acts for various crimes.
- (7) Shri R. Jeevarathinam raised a matter regarding need to provide immediate relief to the weavers of Janta sarees in Tamil Nadu.
- √(8) Dr. P. Vallal Peruman raised a matter regarding need to nationalise sugar industry in the country.

9. Budget (General) 1987-88—Demands for Grants

Discussion on Demands for Grants Nos. 17 to 19 under the control of the Ministry of Energy, continued.

The following members took part in the debate:-

- (1) Shri Bharat Singh
- (2) Shri Ajoy Biswas
- (3) Shri G. S. Basavaraju

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.09 P.M.).

- (4) Shri Shanti Dhariwal
- (5) Shri K. D. Sultanpuri
- (6) Shri P. Kolandaivelu
- (7) Shri Ram Singh Yadav
- (8) Shri Lal Vijay Pratap Singh
- (9) Smt. Sushila Rohtagi
- (10) Shri Vijov Kumar Yadav
- (11) Shri Ram Pyare Panika
- (12) Smt. Basavarajeswari
- (13) Shri Jagannath Choudhary
- (14) Shri Ganga Ram
- (15) Shri Salahuddin
- (16) Shri Sarat Kumar Deb
- (17) Shri Keyur Bhushan
- (18) Dr. G. S. Rajhans
- (19) Shri Mahabir Prasad Yadav
- (20) Smt. Patel Ramaben Ramjibhai Mavani
- (21) Shri Mohd. Ayub Khan
- (22) Shri K. S. Rao

The discussion was not concluded.

6.18 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 25th March, 1987).

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, March 25, 1987 Chaitra 4, 1909 (Saka)

No. 228

11 A.M.

1. Starred Ouestions

Starred Questions Nos. 388, 390 and 393—397 were orally answered. Starred Question No. 387 was postponed to 1 April, 1987. Replies to Starred Questions Nos. 386, 389, 391 and 398—406 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4107—4155, 4157—4182, 4184—4239 and 4241—4253 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of Notification No. G.S.R. 283(E) (Hindi and English versions) published in Gazette of India dated the 13th March, 1987 together with an explanatory memorandum regarding exemption to mica of all varieties other than mica scraps and wastes when exported out of India from the whole of the duty of customs leviable thereon under section 159 of the Customs Act, 1962.

- (2) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Bombay, for the year 1985-86 along with Audited Accounts under sub-section (5) of section 48 of the National Bank for Agriculture and Rural Development Act, 1981.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Investment Centre for the year 1985-86 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Investment Centre, for the year 1985-86.
- (4) A copy of Consolidated Report (Hindi and English versions) on the working of Regional Rural Banks for the year ended the 31st December, 1985.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Science and Technology for 1987-88.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Space for 1987-88.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act. 1951:—
 - (i) The Indian Administrative Service (Pay) Second Amendment Rules, 1987 published in Notification No. G.S.R. 284(E) in Gazette of India dated the 13th March, 1987.
 - (ii) The Indian Police Service (Pay) Third Amendment Rules, 1987 published in Notification No. G.S.R. 285(E) in Gazette of India dated the 13th March, 1987.

- (iii) The Indian Forest Service (Pay) Second Amendment Rules, 1987 published in Notification No. G.S.R. 286(E) in Gazette of India dated the 13th March, 1987.
- (8) A copy of the Resolution No. 2|13|87-PIC (Hindi and English versions) published in Gazette of India dated the 18th March, 1987 regarding acceptance of certain recommendations of the Fourth Central Pay Commission by the Government relating to pensioners.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra for the year 1985-86 along with Audited Accounts.
- (ii) A statement (Hind; and English versions) regarding Review by the Government on the working of the Grih Kalyan Kendra for the year 1985-86.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

4 Report of the Public Accounts Committee

Shri E. Ayyapu Reddy presented the Sixty-sixth Report (Hindi and English versions) of the Public Accounts Committee on Action Taken on Hundred and Sixty-second Report (Seventh Lok Sabha) on Western Railway—Construction of a Metre Gauge Line from Dabla to Singhana.

5. Report of Committee on Public Undertakings

Shri K. Ramamurthy presented the Seventeenth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Eighth Report on Oil & Natural Gas Commission—Organisational structure and Project clearance.

6 Statements by Ministers

(1) The Minister of State in the Ministry of Science & Technology and Minister of State in the Departments of Ocean Development, Atomic Energy, Electronics and Space made a statement regarding launching of Augmented Satellite Launch Vehicle D-1.

@(2) The Minister of State in the Ministry of Finance made a statement regarding payment of additional instalment of Dearness Allowance to the Central Government employees of Groups "A", "B", "C" and "D".

7. Matters under Rule 377

- (1) Dr. C. P. Thakur raised a matter regarding need to develop tourist places in Bihar and also include the State in the tourist itinerary of VVIPs visiting India.
- (2) Shri Krishna Pratap Singh raised a matter regarding need to declare the current year as a 'Cooperative Year'.
- (3) Shri V. Krishna Rao raised a matter regarding need to set up an atomic power plant at Kaiga in Karnataka to overcome power crisis.
- (4) Shri Chintamani Jena raised a matter regarding need to accord clearance to the projects based on the recommendations of the National Wastelands Development Board for proper utilisation of wastelands in the country.
- √(5) Dr. A. Kalanidhi raised a matter regarding need to extend the pay scales of pharmacists of Central Government to the pharmacists working in Union Territories.
- √(6) Shri Harish Rawat raised a matter regarding need to extend adequate financial assistance for afforestation in hilly regions of Uttar Pradesh.
- (7) Shri Ram Singh Yadav raised a matter regarding need to revive the Crop Insurance Scheme in Rajasthan.
- (8) Shri Vijoy Kumar Yadav raised a matter regarding need to give financial assistance to States to develop irrigation facilities taking into account the district as a unit.

8. The Budget (General) 1987-88—Demands for Grants

(i) Discussion on Demands for Grants Nos. 17 to 19 under the control of the Ministry of Energy, continued.

Shri Vasant Sathe replied to the debate.

The discussion was concluded.

[@]Made at 6 P.M.

The above Demands for Grants (Both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1987-88, were voted in full.

(Lok Sabha adjourned at 1.22 P.M. and re-assembled at 2.24 P.M.)

(ii) Discussion on the Demands for Grants Nos. 44 to 47 under the control of the Ministry of Human Resource Development, commenced.

Nine cut motions (Nos. 1 to 9) were moved.

The following members took part in the debate:-

- (1) Shri Ananda Gajapathi Raju
- (2) Shri D. P. Yadav
- (3) Shri Umakant Mishra
- (4) Shri Jagdish Awasthi
- (5) Dr. Sudhir Roy
- (6) Shri K. N. Pradhan
- (7) Dr. (Smt.) Phulrenu Guha
- (8) Shri Maurice Kujur
- (9) Smt. Jayanti Patnaik
- (10) Shri Syed Shahabuddin
- (11) Smt. Kishori Sinha
- (12) Shri Somnath Rath
- (13) Shri P. Namgyal
- (14) Shri Girdhari Lal Vyas
- (15) Shri Parag Chaliha
- (16) Shri Dal Chander Jain
- (17) Shri A. E. T. Barrow
- (18) Shri C. Janga Reddy

The discussion was not concluded.

/ 9. Half-an-hour Discussion

Shri Virdhi Chander Jain raised a discussion on the points arising out of the answer given by the Minister of State in the Ministry of Agriculture on 2nd March, 1987 to Unstarred Question No. 824 regarding Technology Mission for drinking water

Shri Ramanand Yaday replied to the discussion.

7.11 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 26th March, 1987)

SUBHASH C. KASHYAP, Secretary-General.

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LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 26, 1987/Chaitra 5, 1909 (Saka)

No. 229

11 A.M.

1. Starred Questions

Starred Questions Nos. 407, 409, 412—415 and 417 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4254—4295, 4297—4404 and 4406—4485 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1985-86.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1985-86 together with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1985-86.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 288(E) published in Gazette of India dated the 17th March, 1987 together with an explanatory memorandum making certain amendments to Notification No. 208|81-Customs dated the 22nd September, 1981 so as to include certain more medicines|drugs in the list of life saving drugs|medicines which are allowed to be imported free of duty.
 - (ii) G.S.R. 292(E) published in Gazette of India dated the 17th March, 1987 together with an explanatory memorandum making certain amendments to certain notifications mentioned in the Table annexed to the notification so as to extend the grace period from 'four weeks' to 'eight weeks' for production of fuel-efficiency certificate in respect of fuel efficient motor cars.
- (4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 289(E) published in Gazette of India dated the 17th March, 1987 together with an explanatory memorandum making certain amendments to certain notifications mentioned in the Table annexed to the notification.
 - (ii) G.S.R. 290(E) published in Gazette of India dated the 17th March, 1987 together with an explanatory memorandum rescinding Notification No. 67/87-CE dated the 1st March, 1987.

(iii) G.S.R. 291(E) published in Gazette of India dated the 17th March, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 332|86-CE dated the 2nd June, 1986 and 469|86-CE dated the 24th December, 1986 so as to extend the grace period from 'four weeks' to 'eight weeks' for production of fuel efficiency certificate in respect of fuel efficient motor cars.

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- (5) A copy of Notification No. F.4(5)-W&M|86 (Hindi and English versions) dated the 20th March, 1987 regarding market loans.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1981-82 under sub-section (3) of section 34 of the Aligarh Muslim University Act, 1920.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Aligarh Muslim University, Aligarh, for the year 1981-82.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Educational Consultants India Limited, New Delhi, for the year 1985-86
 - (ii) Annual Report of the Educational Consultants India Limited, New Delhi, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

- (10) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1985-86 together with Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pharmacy Council of India, New Delhi, for the year 1985-86.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Dental Council of India, New Delhi, for the year 1985-86.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the National Institute of Homoeopathy, Calcutta, for the year 1985-8¢ within the stipulated period of nine months after the close of the Accounting Year.

4. Report of Committee on Public Undertakings

Shri K. Ramamurthy presented the Eighteenth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Fourth Report on Mineral Exploration Corporation Ltd.

5. Report of the Committee on Government Assurances

Prof. Narain Chand Parashar presented the Seventh Report (Hindi and English versions) of the Committee on Government Assurances.

6. Report of Committee on Absence of Members

Shri Madhusudan Vairale presented the Seventh Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

7. Motion for Election to Council

Kumari Saroj Khaparde to move the following motion:-

"That in pursuance of rule 3(b) of the Rules of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Governing Council of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong subject to the other provisions of the Said Rules."

The motion was adopted.

8. Matters under Rule 377

- (1) Shri Abdul Hannan Ansari raised a matter regarding need to consider inclusion of Mathili language in the Eighth Schedule of the Constitution.
- (2) Dr. Prabhat Kumar Mishra raised a matter regarding need to provide additional railway lines in Bilaspur district of Madhya Pradesh.
- (3) Shri Mankuram Sodi raised a matter regarding need to direct the State Government to ensure timely payment of compensation to farmers for lands acquired for public use in the tribal district of Bastar in Madhya Pradesh.
- (4) Shri Madan Pandey raised a matter regarding need to issue a commemorative stamp in memory of Maharishi Dadhichi.
- (5) Shri Vilas Muttemwar raised a matter regarding need to take necessary measures to help the small newspapers in the country particularly those published in the rural areas.
- (6) Shri Ram Nagina Mishra raised a matter regarding need to ensure supply of foodgrains, given as grants-in-aid under Rural Employment Scheme, to the labourers particularly in Decria and Ballia districts of Uttar Pradesh.

- (7) Shri P. Kolandaivelu raised a matter regarding neeà to extend the rebate facility to handloom industry and also to restore repate period to 60 days.
- (8) Shri Mohd. Mahfooz Ali Khan raised a matter regarding need to conduct survey to examine the feasibility of setting up tobacco industry in Public sector in Aliganj Tehsil in District Etah of Uttar Pradesh.

9. The Budget (General) 1987-88—Demands for Grants

Discussion on the Demands for Grants Nos. 44 to 47 under the control of the Ministry of Human Resource Development and the cut motions thereto moved on the 25th March, 1967, continued.

The following members took part in the debate:—

- (1) Shri Jaideep Singh
- (2) Smt. Usha Thakkar
- (3) Shri Kadambur M. R. Janarthanan
- (4) Shr. Narain Chand Parashar
- (5) Shri Shyam Lal Yadav
- (6) Shri Kamla Prasad Singh
- (7) Shri Arvind Netam
- (8) Shrı Rameshwar Nikhara
- (9) Shri Chandra Kishore Pathak
- (10) Dr. G. S. Rajhans
- (11) Shri Vijoy Kumar Yadav
- (12) Shri Pratap Bhanu Sharma
- (13) Shri Ram Pujan Patel
- (14) Shri Ram Nagina Mishra
- (15) Shri N. V. N. Somu
- (16) Shri Mohan Lal Jhikram
- (17) Smt. Krishna Sahi
- (18) Shri Nihal Singh
- (19) Shri S. B. Sidnal
- (20) Shri Prakash V. Patil
- (21) Shri Vijay Kumar Mishra
- (22) Shri D. K. Naikar
- (23) Shri Shantaram Naik

- (24) Shri Manvendra Singh
- (25) Shri Keyur Bhushan
- (26) Shri Mahabir Prasad Yadav
- (27) Shri K. D. Sultanpuri
- (28) Shri Kali Prasad Pandey
- (29) Shri Ramashray Prasad Singh
- (30) Shri Mohd. Ayub Khan
- (31) Shri Salahuddin
- (32) Smt. Margaret Alva

The discussion was not concluded.

6.04 PM.

(Lok Sabha adjourned till 11 A.M. on Friday, the 27th March, 1987).

BULLETIN—PART I [Brief Record of Proceedings]

Friday, March 27, 1987/Chaitra 6, 1909 (Saka)

No. 230

11 A.M.

1. Oath or Affirmation

Shri Ram Singh elected to Lok Sabha from Hardwar Constituency of Uttar Pradesh took the Oath in Hindi, signed the Roll of Members and took his seat in the House.

2. Obituary Reference

The Speaker made a reference to the passing away of Shri Jagannath Prasad Swatantra who was a member of Sixth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

3. Starred Questions

Starred Questions Nos. 430, 431, 433—436 and 438 were orally answered. Replies to Starred Questions Nos. 429, 432, 437, 439—446 and 448 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Questions Nos. 4486—4518, 4520—4537, 4539—4573, 4575—4603 and 4605—4617 were laid on the Table.

5. Papers laid on the Table

The following papers were laid on the Table:-

 A copy of the Export of Paints and Allied Products (Quality Control and Inspection) Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 308 in Gazette of India dated the 7th February, 1987 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.

- (2) A copy each of the following Notifications (Hinds and English versions) under section 40 of the Spices Board Act, 1986:—
 - (i) The Spices Board Rules, 1987 published in Notification No. G.S.R. 115(E) in Gazette of India dated the 26th February, 1987.
 - (ii) The Cardamom (Licensing and Marketing) Rules, 1967 published in Notification No. G.S.R. 116(E) in Gazette of India dated the 26th February, 1987.
- (3) A copy of Notification No. S.O. 122 (E) (Hindi and English versions) published in Gazette of India dated the 26th February, 1987 appointing the 26th February, 1987 as the date on which the Spices Board Act, 1986 shall come into force issued under sub-section (3) of section 1 of the said act.
- (4) A copy of Notification No. S.O. 123(E) (Hindi and English versions) published in Gazette of India dated the 26th February, 1987 establishing the Spices Board under sub-sections (1) and (3) of section 3 of the Spices Board Act, 1986.
- (5) A copy of Notification No. S.O. 124 (E) (Hindi and English versions) published in Gazette of India dated the 26th February, 1987 appointing the 26th February, 1987 as the date on which the Spices Cess Act, 1986 shall come into force under sub-section (3) of section 1 of the said act.
- (6) A copy of Notification No. S.O. 145 (E) (Hindi and English versions) published in Gazette of India dated the 27th February, 1987 regarding levy of duty of customs on export of cardamom of all varieties at the rate of three percent ad valorem with effect from 26th February, 1987 under sub-section (1) of section 3 of the Spices Cess Act, 1986.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Export Promotion Council, Cochin, for the year 1985-86 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Spices Export Promotion Council, Cochin, for the year 1985-86.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies for the year 1985-86 (Vol. II) along with Audited Accounts.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel and Mines for 1987-88.
- (11) A copy of the Annual Report (Hindi and English versions) of the Repatriates Cooperative Finance and Development Bank Limited, Madras, for the year 1985-86 along with Audited Accounts.
- (12) A copy of the Review (Hindi and English versions) by the Government on the working of the Repatriates Cooperative Finance and Development Bank Limited, Madras for the year 1985-86.
- (13) A copy of Notification No. G.S.R. 294(E) (Hindi and English versions) published in Gazette of India dated the 19th March, 1987 together with an explanatory memorandum seeking to exclude certain articles falling under Chapters 84 and 85 from the Heading 98.06 under section 10 of the Customs Tariff Act, 1975.
- (14) A copy of Notification No. G.S.R. 293(E) (Hindi and English versions) published in Gazette of India dated the 18th March, 1987 making certain amendments to Notification No. 63/87-CE dated the 1st March, 1987 so as to grant excise duty exemption on fabrics coated or laminated with preparations with low density polyethylene when used in the manufacture of plastic woven sacks issued under the Central Excise Rules, 1944.
- (15) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Industry for 1987-88.

6. Assent to Bills .

Secretary-General laid on the Table the following four Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Appropriation (Vote on Account) Bill, 1987
- (2) The Appropriation Bill, 1987
- (3) The Appropriation (No. 2) Bill, 1987
- (4) The Cotton, Copra and Vegetable Oils Cess (Abolition) Bill, 1987.

7. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri G. M. Banatwalla—4th November to 9th December, 1986 (7th Session).
- (2) Shri Veerandra Patil—23rd February to 15th April, 1987 (8th Session).
- (3) Shri Sunil Dutt—23rd February to 22nd April, 1987 (8th Session).
- (4) Smt. Indubala Sukhadia—23rd February to 25th March, 1987 (8th Session).
- (5) Shri S. S. Ramasamy Padayachi—4th November to 9th December, 1986 (7th Session).
- (6) Shri Udaisingrao Gaikwad—2nd March to 25th March, 1987 (8th Session).
- (7) Smt. Vyjayanthimala Bali—2nd March to 20th March, 1987 (8th Session).
- (8) Shri Yashwantrao Gadakh Patil—23rd March to 3rd April, 1987 and 13th April to 24th April, 1987 (8th Session).
- (9) Shri Chhitubhai Gamit—12th March to 1st April, 1987 (8th Session).
- (10) Shri Charan Singh—23rd February to 22nd April, 1987 (8th Session).

8. Report and Minutes of Estimates Committee

Smt. Chandra Tripathi presented the Fortieth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Health and Family Welfare—Medical Stores Organisation and Minutes of the sittings of the Committee relating thereto.

9. Matters under Rule 377

- √(1) Shri Anadi Charan Das raised a matter regarding need for a ban on Lottery system in the country.
- √(2) Shri Anoopchand Shah raised a matter regarding need to exempt turmeric, chilli and coriander from the levy of excise duty.
- √(3) Shri Kamla Prasad Rawat raised a matter regarding need to direct sugar mills to purchase entire supplies of cane in the country.
- (4) Shri P. Penchallaih raised a matter regarding need to revise the present method of calculating the loss for assessing the payment under Crop Insurance Scheme.
- (5) Dr. Chander Shekhar Tripathi raised a matter regarding need to conduct research on adverse effects of eucalyptus trees on human beings and fertility of the soil.
- (6) Smt. Madhuri Singh raised a matter regarding need to continue the functioning of TV centre at Purnea and not to shift it to any other place in Bihar.
- (7) Shri K. D. Sultanpuri raised a matter regarding need to set up fruit based industries in various parts of Himachal Pradesh,
- *(8) Shri Ramashray Prasad Singh raised a matter regarding need to ensure implementation of the Land Ceiling Act and payment of minimum wages to Harijans and weaker sections in the country particularly in Jehanabad area of Bihar.

10. The Budget (General) 1987-88—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 44 to 47 under the control of the Ministry of Human Resource Development and the cut motions thereto moved on the 25th March, 1987, continued. Shri P. V. Narasimha Rao replied to the debate.

The discussion was concluded.

Four cut motions (Nos. 1 to 4) moved by Shri A. E. T. Barrow were withdrawn by leave of the House.

Five cut motions (Nos. 5 to 9) moved by Shri V. S. Krishna Iyer were negatived.

The above Demands for Grants (Both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1987-88, were voted in full.

(Lok Sabha adjourned at 1.36 P.M. and re-assembled at 2.36 P.M.).

(ii) Disucssion on the Demands for Grant No. 54 under the control of the Ministry of Labour, commenced.

Three cut motions (Nos. 1 to 3) were moved.

The following members took part in the debate:-

- (1) Shri P. Penchallaih
- (2) Shri Somnath Rath
- (3) Shri Shanti Dhariwal
- (4) Shri N. V. N. Somu
- (5) Shri Damodar Pandey (Speech unfinished).

The discussion was not concluded.

11. Private Members' Bil-Introduced

✓(1) The Prohibition of Religious, Communal and Sectoral Political Parties Bill, 1987, by Shri Thampan Thomas.

The motion for leave to introduce the Bill moved by Shri Thampan Thomas was opposed. The motion was adopted and the Bill was introduced.

- (2) The Constitution (Amendment) Bill, 1987 (Insertion of new articles 4A, 4B and 4C, etc.). by Shri Shantaram Naik.
- (3) The Constitution (Amendment) Bill, 1987 (Amendment of Eighth Schedule) by Shri Shantaram Naik.
- (4) The Prevention of Insults to National Honour (Amendment) Bill, 1987 (Amendment of section 2), by Shri Shripati Mishra.

- (5) The Constitution (Amendment) Bill, 1987 (Substitution of new article for article 371), by Shri Banwari Lal Purohit.
- (6) The Prevention of Insults to National Honour (Amendment) Bill, 1987 (Amendment of section 2) by Shri Naresh Chandra Chaturvedi.
- √(7) The Special Marriage (Amendment) Bill, 1987 (Amendment of section 4) by Shri Syed Shahabuddin.
- (8) The Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 1987 (Amendment of section 5) by Shri Syed Shahabuddin.
- (9) The Reservation for Economically Weaker Sections of the People (Higher Education and Public Employment) Bill, 1987, by Shri Syed Shahabuddin
- (10) The Compulsory Labelling of Packed Articles of Human Consumption Bill, 1987, by Shri Dal Chander Jain.

12. Private Member's Bill—under consideration

THE CONSTITUTION (AMENDMENT) BILL, 1986 (Amendment of article 315), by Shri Shantaram Naik.

Further discussion on the motion for consideration of the Bill moved on the 13th March, 1987, continued.

The following members took part in the debate:-

- (1) Dr. G. S. Rajhans
- (2) Shri A. C. Shanmugam
- (3) Shri Girdhari Lal Vyas
- (4) Shri Virdhi Chander Jain
- (5) Shri Raj Kumar Rai
- (6) Shri V. S. Krishna Iyer
- (7) Dr. (Smt.) Phulrenu Guha
- (8) Shri P. Namgyal
- (9) Shri K. D. Sultanpuri
- (10) Shri Ramashray Prasad Singh
- (11) Shri P. M. Sayeed
- (12) Dr. Manoj Pandey (Speech unfinished)

The discussion was not concluded.

^{*}At 6 P.M.

13. Half-an-Hour Discussion

Shri Shyam Lal Yadav raised a discussion on the points arising out of the reply given by the Minister of State in the Ministry of Environment and Forests on 18 March, 1987 to Starred Question No. 287 regarding cleaning of Ganga Water.

Shri Bhajan Lal replied to the discussion.

6-38 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 30th March, 1987).

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, March 30, 1987 Chaitra 9, 1909 (Saka)

No. 231

11 A.M.

1. Oath or Affirmation

Shri Ashok Shankarrao Chavan elected to Lok Sabha from Nanded Constituency of Maharashtra took the Oath in Hindi, signed the Roll of Members and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 449, 450, 452, 455, 456, 460—462 and 466 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 4618—4699, 4701—4726 and 4728—4851 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Land Development Banks' Federation, Bombay, for the year 1985-86.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Land Development Banks' Federation, Bombay, for the year 1985-86 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Land Development Banks' Federation, Bombay, for the year 1985-86.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Heavy Engineering Cooperative Limited for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Heavy Engineering Cooperative Limited for the year 1985-86.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 1965-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 1985-86.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources for 1987-88.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for 1987-88.
- (6) A copy of the Employees' State Insurance (Central)
 Amendment Rules, 1987 (Hindi and English versions)
 published in Notification No. G.S.R. 129 in Gazette
 of India dated the 28th February, 1987 under subsection (4) of section 95 of the Employees' State Insurance Act, 1948.
- (7) A copy of Resolution No. 27(21)-EO|86(CC) (Hindi and English versions) published in Gazette of India dated the 3rd March, 1987 regarding revision of the policy relating to the functions, membership, methodology for selection and infra-structure of the Public Enterprises Selection Board.

Report of Committee on Public Undertakings

Shri Narayan Choubey presented the Sixteenth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Eleventh Report on Indian Dairy Corporation.

6. Matters Under Rule 377

- (1) Smt. Prabhawati Gupta raised a matter regarding need to set up a TV relay Centre in Motihari, Bihar
- √(2) Shri Jagdish Awasthi raised a matter regarding need to implement the recommendations made by the Working Group of the Planning Commission for the economic development of the dacoit infested areas of Kanpur, Hamirpur, Etawah, Jalawar and other districts of Uttar Pradesh.
- (3) Shri R. P. Suman raised a matter regarding need to increase the reservation quota at Akbarpur, Malipur and Gosainganj railway stations of Uttar Pradesh and also open a godown at Akbarpur Railway junction.
- (4) Shri Kali Charan Sakargayam raised a matter regarding need to expedite the establishment of an Agricultural Research Centre at Khandwa in Nimar region of Madhya Pradesh.
- (5) Shri K. Ramachandra Reddy raised a matter regarding need to give clearance to the proposed Thermal Station in Rayalseema and include it in the Seventh Five Year Plan.
- (6) Shri Ram Bahadur Singh raised a matter regarding need to take necessary steps to protect Saran district in Bihar from devastation caused by floods and erosion of river Ganga.
- √(7) Shri Harish Rawat raised a matter regarding need for construction of roads by DGBR in border areas of Pithoragarh district in Uttar Pradesh.
- (8) Shri Abdul Hannan Ansari raised a matter regarding need to take necessary measures for cleaning Kamla-Canal Project in Madhubani district of Bihar.

7. The Budget (General) 1987-88—Demand for Grant

Discussion on the Demand for Grant No. 54 under the control of the Ministry of Labour and the cut motions thereto moved on the 27th March, 1987, continued.

The following members took part in the debate:-

- (1) Shri Damodar Pandev
- (2) Shri Madan Pandey
- (3) Shri Basudeb Acharia
- (4) Smt. Prabhawati Gupta
- (5) Shri Gopeshwar
- (6) Shri Thampan Thomas
- (7) Shri Yogeshwar Prasad Yogesh
- (8) Shri Kammodilal Jatav
- (9) Shri R. Annanambi
- (10) Shri Anadi Charan Das
- (11) Shri Ram Pyare Panika
- (12) Shri Narayan Choubey
- (13) Shri Janak Raj Gupta
- (14) Shri Harish Rawat
- (15) Shri Bhadreshwar Tanti
- (16) Shri P. R. Kumaramanglam
- (17) Dr. Datta Samant
- (18) Shri Asutosh Law
 - (19) Shri Piyus Tiraky
 - (20) Shri Girdhari Lal Vyas
 - (21) Shri C. Sambu
 - (22) Dr. Chandra Shekhar Tripathi
 - (23) Shri Ramashray Prasad Singh

Shri P. A. Sangma replied to the debate.

The discussion was concluded.

All the cut motions moved were negatived.

The above Demand for Grant (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1987-88, was voted in full.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 31st March, 1987)

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BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 31, 1987/Chaitra 10, 1909 (Saka)

No. 232

11 A.M.

1. Starred Questions

Starred Questions Nos. 472, 474—476, 478, 479, 481, 483, 484 and 487 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Onestions

Replies to Unstarred Questions Nos. 4852—4909 and 4911—5078 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 295(E) published in Gazette of India dated the 19th March, 1987 together with an explanatory memorandum regarding exemption to vessels and other floating structures when imported into India from the whole of the basic and additional duties of customs leviable thereon.

- (ii) G.S.R. 296(E) published in Gazette of India dated the 19th March, 1987 together with an explanatory memorandum making certain amendments to Notification No. 113|87-Customs dated the 1st March, 1987 so as to exempt goods covered by Notification No. 133|87-Customs dated the 19th March, 1987 from the whole of the auxiliary duty of customs leviable thereon.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The General Service Electric Lamps (Quality Control) Order, 1986 published in Notification No. G.S.R. 1230(E) in Gazette of India dated the 27th November, 1986.
- (ii) The Dry Batteries for Flash Lights (Quality Control)
 Order, 1986 published in Notification No. G.S.R.
 1270(E) in Gazette of India dated the 9th December,
 1986.
- (iii) The Dry Batteries for Transistor Radio Receivers (Quality Control) Order, 1986 published in Notification No. G.S.R. 1271(E) in Gazette of India dated the 9th December, 1986.
- (3) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Consumer Cooperative Society Limited, New Delhi, for the year 1985-86 along with Audited Accounts.
- (4) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Government Employees Consumer Cooperative Society Limited, New Delhi, for the year 1985-86.
- (5) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Bengal Immunity Limited for the year 1985-86 within the stipulated period of nine months after the close of the Accounting Year.

- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Teleprinters Limited, Madras, for the year 1985-86.
 - (ii) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

4. Report of Committee on Public Undertakings

Shri K. Ramamurthy presented the Nineteenth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Tenth Report on Hotel Corporation of India Ltd.

5. Statements by Ministers

23

- (1) The Minister of Communications made a statement regarding steps taken by the Government for improving the effectiveness and efficiency of Telecommunication Services.
- (2) The Minister of State in the Ministry of Finance made a statement on changes in interest rates and related matters.

6. Motion for Election to Committee

Shri Vishwanath Pratap Singh moved the following motion:—

"That in pursuance of section 12(1) of the National Cadet Corps Act. 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves

^{*}Made at 2 P.M.

to serve as a member of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

7. Matters Under Rule 377

- √(1) Dr. C. P. Thakur raised a matter regarding need to take necessary measures to improve rail facilities in Bihar.
- √(2) Smt. Madhuri Singh raised a matter regarding need to take necessary measures to prevent theft of precious antiques in Bihar.
- (3) Shri Shanti Dhariwal raised a matter regarding need to give "unemployment allowance" to the unemployed youth of the country.
- (4) Shri Radhakant Digal raised a matter regarding need to direct the commercial banks in Orissa to help the Scheduled Castes and Scheduled Tribes Development Finance Cooperative Corporation in disbursement and recovery of loans.
- (5) Shri K. D. Sultanpuri raised a matter regarding need to take steps to ensure compliance of the directions issued in regard to appointment of SC & ST candidates to various Government posts.
- (6) Shri Muhiram Saikia raised a matter regarding need to formulate a scheme for laying pipeline for natural gas in Assam and make provision for adequate funds.
- (7) Shri Sriballav Panigrahi raised a matter regarding need to have a separate division for proper management of coalfields in Orissa State.
- (8) Shri Parag Chaliha raised a matter regarding need to provide sufficient funds to the State Government of Assam for undertaking permanent flood control measures.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, April 1, 1987 Chaitra 11, 1909 (Saka)

No. 233

11 A.M.

1. Starred Questions

Starred Questions Nos. 489, 490, 493—495, 501 and 502 were orally answered. Replies to Starred Questions Nos. 492, 496—500 and 503—510 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5079—5142, 5144—5152, 5154—5257, 5259—5262 and 5264—5271 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce for 1987-88.
- (2) A copy of the Indian Economic Service (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 107(E) in Gazette of India dated the 20th February, 1987 issued under proviso to article 309 of the Constitution.
- (3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excises Rules, 1944:—
 - (i) G.S.R. 297(E) published in Gazette of India dated the 20th March, 1987 together with an explanatory

memorandum making certain amendments to Notification Nos. 29|87-CE and 30|87-CE dated the 1st March, 1987 so as to provide that the concessional rates under the said notifications would not apply to food preparations containing malt.

- (ii) G.S.R. 298(E) published in Gazette of India dated the 20th March, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 27 87-CE and 40 87-CE dated the 1st March, 1987 so as to clarify that the credit allowed under the said notifications for use of specified fixed vegetable oils in the manufacture of vanaspathi and soap would be available only for use of indigenous oils.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Personnel, Public Grievances and Pensions for 1987-88.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 1987 published in Notification No. G.S.R. 162 in Gazette of India dated the 14th March, 1987.
 - (ii) The Indian Police Service (Pay) Amendment Rules, 1987 published in Notification No. G.S.R. 163 in Gazette of India dated the 14th March, 1987.
 - (iii) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1987 published in Notification No. G.S.R. 164 in Gazette of India dated the 14th March, 1987.
 - (iv) The Indian Forest Service (Pay) Amendment Rules, 1987 published in Notification No. G.S.R. 165 in Gazette of India dated the 14th March, 1987.
 - (v) The Indian Police Service (Pay) Second Amendment Rules, 1987 published in Notification No. G.S.R. 166 in Gazette of India dated the 14th March, 1987.

(6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning for 1987-88.

4. Report of the Committee on Private Members' Bills and Resolutions

Shri M Thambi Durai presented the Thirty-second Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Report and Minutes of Estimates Committee

Smt. Chandra Tripathi presented the Thirtyninth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Defence—Defence Canteen Stores and Minutes of the sittings of the Committee relating thereto-

6. Matters Under Rule 377

- (1) Shri G. S. Basavaraju raised a matter regarding need to construct a telephone exchange building at Tumkur and also provide STD facility at Tiptur exchange in Karnataka
- (2) Dr. Chander Shekhar Tripathi raised a matter regarding need to make available ATS and anti-rabies vaccines at a reasonable price.
- (3) Shri Lakshman Mallick raised a matter regarding need to take early decision on the integrated proposal of developing Paradeep Port.
- √(4) Shri Umakant Mishra raised a matter regarding need to waive customs duty on the import of wool to protect the carpet industry in the country particularly in Mirzapur Bhadoi in Uttar Pradesh
- √(5) Shri Dal Chander Jain raised a matter regarding need to set up an ordnance factory in Panna or Damoh district of Sagar division in Madhya Pradesh.
- √6) Shri Ram Pyare Panika raised a matter regarding need to send a central team to examine the situation arising out of acquisition of land of Adivasis in Dudi and Robertsganj areas of Mirzapur district in Uttar Pradesh and arrange to return their lands to them.

- √(7) Shri Sri Hari Rao raised a matter regarding need to arrange payment of wages to the workers of the Tobacco Company, Bikkavolu in Andhra Pradesh and take steps to reopen the factory.
- (8) Shri A. C. Shanmugam raised a matter regarding need to allocate sufficient funds for early completion of Rapid Transit System between Madras Beach and Luz.

7. The Budget (General) 1987-88—Demands for Grants

Discussion on the Demands for Grants Nos. 39 to 43 and 88 to 92 under the control of the Ministry of Home Affairs and the cut motions thereto moved on the 31st March, 1987, continued.

The following members took part in the debate:—

- (1) Shri Shiv Parsad Sahu
- (2) Shri Somnath Chatterjee
- (Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.05 P.M.)
- (3) Shri Haroobhai Mehta
- (4) Shri Bipin Pal Das
- (5) Shri S. Jaipal Reddy
- (6) Shri Zainul Basher
- (7) Shri R. Annanambi
- (8) Shri Manoranjan Bhakta
- (9) Shri Narayan Choubey
- (10) Shri Banwari Lal Purohit
- (11) Shri P. Namgyal
- (12) Shri C. K. Jaffar Sharief
- (13) Shri Dinesh Goswami
- (14) Shri Raj Kumar Raj
- (15) Shri Virdhi Chander Jain
- (16) Prof. Saif-ud-Din Soz
- (17) Kum. Mamata Banerjee
- (18) Smt. Usha Thakkar
- (19) Shri Ram Swarup Ram

The discussion was not concluded.

6.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 2nd April, 1987).

8. The Budget (General) 1987-88—Demands for Grants

Discussion on the Demands for Grants Nos. 39 to 43 and 88 to 92 under the control of the Ministry of Home Affairs, commenced.

Five cut motions (2 to 6) were moved.

The following members took part in the debate:—

- (1) Shri Bezawada Papi Reddy
- (2) Shri Amarsinh Rathawa
- (3) Shri Shiv Parsad Sahu (Speech unfinished)

The discussion was not concluded.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

9. Discussion Under Rule 193

Prof. Madhu Dandavate raised a discussion on the engaging of the U. S. economic intelligence agency Fairfax group by the Ministry of Finance for investigation of cases of Indians having huge illegal funds abroad.

The following members took part in the debate:-

- (1) Shri Dinesh Singh
- (2) Shri C. Madhav Reddy
- (3) Shri B. R. Bhagat
- (4) Shri Somnath Chatterjee
- (5) Shri P. R. Kumaramangalam
- (6) Smt. Geeta Mukherjee
- (7) Prof. Narain Chand Parashar
- (8) Shri Dinesh Goswami
- (9) Shri Jagan Nath Kaushal
- (10) Shri V. Kishore Chandra S. Deo
- (11) Dr. A. K. Patel

Shri Brahm Dutt replied to the discussion.

The discussion was concluded.

**10. Personal Explanation Under Rule 357

Shri Amitabh Bachchan made a personal explanation regarding certain remarks about him made by Prof. Madhu Dandavate in the House during discussion under rule 193 held on that day.

6.17 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 1st April, 1987).

^{**}Made at 4.58 P.M.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, April 2, 1987 Chaitra 12, 1909 (Saka)

No. 234

11 A.M.

1. Starred Questions

Starred Questions Nos. 514, 515, 517, 518, 521—524, 526 and 527 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5272—5315, 5317—5397, 5399—5451, 5453—5456, 5458—5469 and 5471—5506 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation for 1987-88.
- (2) A copy of the Merchant Shipping (Prevention of Collisions at Sea) Amendment Regulations, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1053 (E) in Gazette of India dated the 29th August, 1986 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (2) above.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Cochin Dock Labour Board, Cochin, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cochin Dock Labour Board, Cochin, for the year 1985-86.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of Raja Rammohun Roy Library Foundation, Calcutta, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of Raja Rammohun Roy Library Foundation, Calcutta, for the year 1985-86.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Lucknow, for the year 1985-86.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Lucknow, for the year 1985-86.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 1985-86.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 1985-86 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management Calcutta, for the year 1985-86.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region), Bombay, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Western Region), Bombay, for the year 1985-86.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
 - (14) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1985-86.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Calcutta, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Practical Training, (Eastern Region), Calcutta, for the year 1985-86.

- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1985-86.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1985-86 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for Training in Industrial Engineering, Bombay, for the year 1985-86.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A statement (Hindi and English versions) explaining the reasons for not laying the Audited Accounts of the Indian Institute of Management, Bangalore, for the year 1985-86 within the stipulated period of nine months after the close of the Accounting year.
- (21) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Indian Institute of Management, Ahmedabad, for the year 1985-86 within the stipulated period of nine months after the close of the Accounting year.
- (22) A copy of Corrigendum (Hindi and English versions) to the *National Policy on Education, 1986—Programme of Action'.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development. New Delhi, for the year 1985-86 along with Audited Accounts.

^{*}The 'National Policy on Education, 1986—Programme of Action' was laid on the Table on 8th August, 1986.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1985-86.
 - (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

4. Report of the Committee on Petitions

Shri Surendra Pal Singh presented the Third Report (Hindi and English versions) of the Committee on Petitions.

5. Matters Under Rule 377

- √(1) Dr. Prabhat Kumar Mishra raised a matter regarding need to give adequate compensation to the landowners whose lands have been acquired for setting up industries in Bilaspur district of Madhya Pradesh and also provide employment to the local people.
- √(2) Shri Somnath Rath raised a matter regarding need to set up an office of Regional Manager of State Bank of India at Berhampur in Orissa and also open its Branch at Aska.
- (3) Shri Ajay Mushran raised a matter regarding need to restore the direct Indian Airlines flight from Delhi to Jabalpur.
- (4) Dr. G. S. Rajhans raised a matter regarding need to provide financial assistance to the tune of Rupees fifty crores to the State Government of Bihar for construction of pucca and all weather roads in Jhanjharpur area of North Bihar.
- (5) Shri Shantaram Naik raised a matter regarding need to extend necessary assistance to the fishermen of Goa and the Goa Fisheries Cooperative Bank Ltd.
- √(6) Shri Ajit Saha raised a matter regarding need to provide relief in Income-tax to workers employed in Government and public sectors.
- √(7) Shri V. S. Krishna Iyer raised a matter regarding need to give clearance to Mangalore Refinery Project of Karnataka.
- (8) Shri Keshavrao Pardhi raised a matter regarding need to provide STD facility in Gondia, Bhandara and Tumsur in Maharashtra and also extend the capacity of telephone exchanges at these places.

(9) Shri Balwant Singh Ramoowalia raised a matter regulating need to make reasonable payment to Anganwadi workers in the country.

6. The Budget (General) 1987-88—Demands for Grants

Discussion on the Demands for Grants Nos 39 to 43 and 88 to 92 under the control of the Ministry of Home Affairs and the cut motions thereto moved on the 31st March, 1987, continued.

The following members took part in the debate:-

- (1) Shri P. Chidambaram
- (2) Shri Frank Anthony
- (3) Shri Arvind Netam
- (4) Shri K. D. Sultanpuri
- (5) Shri Piyus Tirakv
- (6) Shri Umakant Mishra
- (7) Shri Shyam Lal Yadav
- (8) Shri V. Tulsiram
- (9) Shri Jujhar Singh
- (10) Shri Haren Bhumij
- (11) Shri Naresh Chandra Chaturvedi
- (12) Shri Charanjit Singh Walia
- (13) Shri Chintamani Panigrahi
- (14) Shri Mewa Singh Gill
- (15) Shri Anadi Charan Das
- (16) Shri G. M. Banatwalla
- (17) Shri K. J. Abbasi
- (18) Shri Mohd. Mahfooz Ali Khan
- (19) Shri S. B. Sidnal

The discussion was not concluded.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 3rd April, 1987).

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, April 3, 1987 Chaitra 13, 1909 (Saka)

No. 235

11 A.M.

1. Starred Questions

Starred Questions Nos. 532—536, 538 and 540—542 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5507—5533, 5535—5539, 5541—5570 and 5572—5634 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Tea (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1081 in Gazette of India dated the 20th December, 1986 under sub-section (3) of section 49 of the Tea Act, 1953.
- (2) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:—
 - (i) The Exports (Control) Seventh Amendment Order, 1987 published in Notification No. S.O. 215(E) in Gazette of India dated the 17th March, 1987.

- (ii) S.O. 235(E) published in Gazette of India dated—the 23rd March, 1987 making certain amendments in the Open General Licence No. 1|86 dated the 1st April, 1986.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 281 of the Cantonments Act, 1924:—
 - (i) The Ambala Cantonment (Division into wards) Rules, 1986 published in Notification No. S.R.O. 352 in Gazette of India dated the 20th December, 1986.
 - (ii) The Dehradun Cantonment (Division into wards) Rules, 1986 published in Notification No. S.R.O. 22(E), in Gazette of India dated the 26th November, 1986.
 - (iii) The Cantonments (Form of Annual Report on Cantonment Administration) Rules, 1986 published in Notification No. S.R.O. 70 in Gazette of India dated the 7th March, 1987.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (ii) of item (3) above.
- (5) A copy of the National Savings Scheme Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 335(E), in Gazette of India dated the 30th March, 1987 under sub-section (3) of section 15 of the Government Savings Banks Act, 1873.
- (6) A copy of Notification No. G.S.R. 336(E), (Hindi and English versions) published in Gazette of India dated the 30th March, 1987 specifying that the rate of interest on deposits made in National Savings Scheme will be 9 per cent for the year 1987-88 issued under sub-rule (1) of rule 6 of the National Savings Scheme Rules, 1987.

- 4 (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for 1987-88.
 - (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Foreign Trade, New Delhi, for the year 1985-86.
 - (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
 - (10) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Exports Promotion Council, New Delhi, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sports Goods Exports Promotion Council, New Delhi, for the year 1985-86.
 - (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
 - *(12) A copy each of Notification Nos. 160|87-Customs and 161|87—Customs (Hindi and English versions) published in Gazette of India dated the 3rd April, 1987 together with an explanatory memorandum regarding exemption to hot briquetted iron (HBI) when imported into India for use in integrated steel plants from the basic customs duty in excess of 15 per cent ad valorem, the whole of the additional duty of customs and auxiliary duty of customs in excess of 25 per cent ad valorem, under section 159 of the Customs Act, 1962.

^{*}Laid at 6 P.M.

4. Assent to Bills

Secretary General laid on the Table the following four Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Appropriation (Railways) Bill, 1987.
- (2) The Appropriation (Railways) No. 2 Bill, 1987.
- (3) The Appropriation (Railways) No. 3 Bill, 1987.
- (4) The Delhi Municipal Corporation (Amendment) Bill, 1987.

/ 5. Report of Public Accounts Committee

Shri E. Ayyapu Reddy presented the Seventy-fifth Report (Hindi and English versions) of the Public Accounts Committee on Cash assistance for export of iron castings.

/ 6. Report and Minutes of Committee on Public Undertakings

Shri K. Ramamurthy presented the Twentieth Report (Hindi and English versions) of the Committee on Public Undertakings on Trade Fair Authority of India and Minutes of the sitting of the Committee relating thereto.

7. Matters under Rule 377

- √(1) Smt. Basavarajeshwari raised a matter regarding need to consider the proposal of setting up of a Security Printing Press with a mint in Karnataka.
- (2) Shri Vilas Muttemwar raised a matter regarding need to take necessary steps to control the filaria disease in Chandrapur, Bhandara and Gadchiroli districts of Maharashtra.
- (3) Prof. Chandra Bhanu Devi raised a matter regarding need to take necessary measures to ensure payment of remunerative price to the cane growers in Northern Bihar.
- (4) Shri Amarsinh Rathawa raised a matter regarding need to provide old age pension to agricultural labour in the country.
- (5) Shri Pratap Bhanu Sharma raised a matter regarding need to improve transport facilities in Madhya Pradesh to accelerate the economic development of the State.

- (6) Dr. S. Jagatrakshakan raised a matter regarding need to amend the Railway Accidents (Compensation) Rules and set up one man standing tribunals for settling accident claims.
 - (7) Smt. Kishori Sinha raised a matter regarding need to ensure that the L.P.G. meant for domestic use is not diverted for commercial use by the dealers for monetary gain.
 - (8) Shri Mohd. Mahfooz Ali Khan raised a matter regarding need to consider the feasibility developing Soron town in Etah, Uttar Pradesh as a tourist resort.

8. The Budget (General) 1987-88-Domands for Grants

Discussion on the Demands for Grants Nos. 39 to 43 and 88 to 92 under the control of the Ministry of Home Affairs and the cut motions thereto moved on the 31st March, 1987, continued.

The following members took part in the debate:-

- (1) Shri Ajay Mushran
- (2) Shri C. Janga Reddy
- (3) Shri C. K. Kuppuswamy
- (4) Shri Amar Roypradhan
- (5) Shri Ram Nagina Mishra
- (6) Shri R. Jeevarathinam
- (7) Shri Ramashray Prasad Singh
- (8) Shri V. Krishna Rao
- (9) Shri A. C. Shanmugam
- (10) Shri Mankuram Sodi
- (11) Shri Abdul Hamid
- (12) Shri Chingwang Konyak

Shri Buta Singh replied to the debate.

The discussion was concluded.

Ail the cut motions moved were negatived.

The above demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1987-88, were voted in full.

9. Motion regarding Thirty-second Report of the Committee on Private Members' Bills and Resolutions

Shri Piyus Tiraky moved the following motion:-

"That this House do agree with the Thirty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 1st April, 1987."

The motion was adopted.

10. Private Member's resolution—under consideration

Further discussion on the following Resolution moved by Shri Bhattam Sriramamurthy on 28th November, 1986, continued:—

- "Having regard to the planned development of the country and the realisation of the constitutional obligations, this House takes serious note of the wrong economic policies being followed by the Government and the distortions introduced in the earlier policies which are leading to increased concentration of economic power, widening the gulf between rich and the poor and threatening the economic independence of the country by increasingly relying on foreign sources, and calls upon the Central Government to take immediate steps to—
 - (i) correct the distortions introduced into the Industrial Policy since 1980;
 - (ii) give public sector its due place as envisaged in the Industrial Policy Resolution, 1956;
 - (iii) curb monopolistic trend and reduce concentration of economic power;
- (iv) protect the small scale sector from the onslaught of the big business and the multinationals; and
 - (v) stop the avoidable dependence on foreign technology and capital and support the indigenous R & D efforts and technological capabilities."

The following members took part in the debate:-

- (1) Shri Chintamani Jena
- (2) Shri R. Annanambi
- (3) Shri Y. S. Mahajan
- (4) Shri Sriballav Panigrahi
- (5) Shri Girdhari Lal Vyas
- (6) Shri Bhadreshwar Tanti
- (7) Dr. (Smt.) Phulrenu Guha
- (8) Shri P. Namgyal (Speech unfinished)

The discussion was not concluded.

1). Statement by Prime Minister

The Prime Minister made a statement regarding appointment of a sitting judge of the Supreme Court to enquire into the issues connected with the question of utilising the Fairfax Group of the United States of America.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 6th April, 1987)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, April 6, 1987 Chaitra 16, 1909 (Saka)

No. 236

11 A.M.

1. Starred Questions

Starred Questions Nos. 552—558 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5635—5661, 5663—5676, 5678—5776, 5778—5842, 5844—5851 and 5853—5865, were laid on the Table.

Ruling by the Speaker

Speaker informed the House that he had received several notices under rule 222 seeking to raise a question of privilege against the Minister of State for Finance for deliberately misleading the House while replying to the discussion under rule 193 on 31st March, 1987 on the question of engaging the FAIRFAX GROUP of the United States by the Ministry of Finance. He had also received notices for discussion on the subject under rules 184 and 193 of the Rules of Procedure and Conduct of Business in Lok Sabha as well as notices under Direction 115 of Directions by the Speaker.

In his reply dated 3rd April, 1987, the Minister of State for Finance, to whom he had referred all the notices for comments, had pointed out that the only basis for the allegation was a news item published in a daily paper purporting to be the statement

of a foreign national. The Minister had added that whatever he had said in reply to the debate in the House was based on the information and on the records available with the Government and there was no attempt or intention on his part to conceal the facts or to mislead the House.

The Speaker, inter alia, observed that every Minister was a Member of Parliament, was part of Parliament and responsible to the House. Once he made a statement on the floor of the House it was presumed that it was made with full sense of responsibility and it was to be accepted as such unless incontrovertible evidence to the contrary was brought before the House. In the instant case, the Minister's statement was sought to be controverted only on the basis of certain statements made by certain individuals as published in the newspapers. In the absence of any authentic information, he had to rely on the Minister's statement on the floor of the House. As there was nothing to prove that the Minister made an incorrect statement or one deliberately to mislead the House, he had ruled out all notices of breach of privilege on the subject.

With regard to notices under Direction 115, Speaker observed that the Minister of State for Finance had reiterated in his letter of 6th April, 1987, that whatever he had said in the House on 31st March, 1987, was based on the information available with the Government in the Finance Ministry.

The Prime Minister had made a statement in the House on 3rd March, 1987, announcing the appointment of a sitting Judge of the Supreme Court to go into the entire affair with a view—to set all controversy at rest. He had received a notice of breach of privilege and several notices under rules 184 and 193 demanding a discussion on the statement. Speaker reiterated that the House was fully entitled to discuss all matters of public importance involving ministerial responsibility to the House. The notices under rules 184 and 193 seeking discussion on the Prime Minister's statement were, therefore, both admissible. He —was leaving it to the House to have full discussion on the same either under rule 184 or under rule 193. Speaker added that discussion could be held rightaway if the House so desired. However, if the Government desired to further clarify the statement made —on Friday, they could do so.

4. Papers Laid on the Table

The following papers were laid on the Table:--

- (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Cooperative Spinning Mills Limited, Bombay, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Federation of Cooperative Spinning Mills Limited, Bombay, for the year 1985-86:
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1985-86.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1985-86.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1985-86 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1985-86.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food and Civil Supplies for 1987-88.
- (5) A copy of Notification No. S.O. 243(E) (Hindi and English versions) published in Gazette of India dated the 27th March, 1987 together with an explanatory memorandum regarding revised rates of exchange for

conversion of certain foreign currencies into Indian currency or vice-versa under section 159 of the Customs Act, 1962.

- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi, for the year 1985-86.
 - (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year 1982-83.
 - (ii) Annual Report of the West Bengal Agro-Industries Corporation Limited, Calcutta, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A statement (Hindi and English versions) showing reason for delay in laying the papers mentioned at (7) above.

5. Reports of Public Accounts Committee

Shri E. Ayyapu Reddy presented the following Reports (Hindi and English versions):

- /(1) Sixty-Seventh Report of the Public Accounts Committee on Action taken on their 226th Report (Seventh Lok Sabha) relating to working of Embarkation Headquarters.
- (2) Sixty-Eighth Report of the Public Accounts Committee on Action taken on their 45th Report (Eighth Lok Sabha) relating to Construction of a sub-standard airfield.

6. Calling Attention

Shri Basudeb Acharia called the attention of the Minister of Civil Aviation to the situation arising out of reports of engine failures of Vayudoot aircraft, defective door locks and non-availability of spare parts for these aircraft and the steps taken by the Government in that regard.

The Minister of State for Civil Aviation made a statement in regard thereto.

7. Matters under Rule 377

- ./(1) Shri Banwari Lal Purohit raised a matter regarding need to issue necessary instructions to Kamptee Cantonment Board authorities to stop collecting taxes on movement of goods and also remove barrier installed on Nagpur-Jabalpur National Higway.
- (2) Shri K. D. Sultanpuri raised a matter regarding need to provide financial assistance for construction of roads and other communication facilities in Himachal Pradesh
- $\sqrt{3}$) Shri Hussain Dalwai raised a matter regarding need to look into the reasons for dropping the Aluminium Project at Ratnagiri in Maharashtra during the Seventh Plan.
- (4) Shri P. Namgyal raised a matter regarding need to start a mini-census in Kashmir valley and Jammu region for granting Scheduled Tribe status to the people of Ladakh.
- (5) Shri Chimata Sambu raised a matter regarding need to introduce a super fast express train from Tirupathi to Jammu and name it as 'Balaji Express'.
- √(6) Shri Ram Bahadur Singh raised a matter regarding need to develop Hardia Tal in Saran district of Bihar.
- √7) Shri Sriballav Panigrahi raised a matter regarding need to provide financial assistance to the State Government of Orissa for construction of a stadium by Deogarh Municipal Council. Orissa in the memory of Smt. Indira Gandhi.
- (8) Smt. Usha Thakkar raised a matter regarding need to connect Kandla with Ahmedabad and Jamnagar by Vayudoot service.

8. The Budget (General) 1987-88—Demand for Grant

Discussion on the Demand for Grant No. 76 under the control of the Ministry of Water Resources, commenced.

Sixteen cut motions (8 to 23) were moved.

The following members took part in the debate:—

- (1) Shri H. A. Dora
- (2) Shri Manvendra Singh
- (3) Shri Balasaheb Vikhe Patil
- (4) Shri B. N. Reddy
- (5) Shri S. Singaravadivel
- (6) Shri Sarat Kumar Deb
- (7) Shri Vilas Muttemwar
- (8) Shri Vijay N. Patil
- (9) Shri Digvijaya Singh
- (10) Shri S. Thangaraju
- (11) Shri Digvijay Sinh
- (12) Shri Shanti Dhariwal
- (13) Shri H. N. Nanje Gowda
- (14) Shri Bhausaheb Thorat

The discussion was not concluded.

9. Motion

/ Shri Somnath Chatterjee moved the following motion:—

"That this House do consider the statement made by the Prime Minister in the House on the 3rd April, 1987 regarding appointment of a sitting judge of the Supreme Court to enquire into the issues connected with the question of utilising the Fairfax Group of the United States of America."

A substitute motion was moved by Shri Bhattam Sriramamurthy.

The following members took part in the debate:-

- (1) Shri V. N. Gadgil
- (2) Shri Bhattam Sriramamurthy
- (3) Shri Chandulal Chandrakar
- (4) Shri S. Jaipal Reddy
- (5) Shri Bipin Pal Das
- (6) Shri Indrajit Gupta
- (7) Shri R. L. Bhatia
- (8) Shri Dinesh Goswami
- (9) Shri Sharad Dighe
- (10) Shri K. P. Unnikrishnan
- (11) Shri Brahma Dutt

Shri Somnath Chatterjee replied to the debate.

On the Substitute motion the House divided: Ayes @48; Noes @168.

The Substitute motion was accordingly negatived.

*10. Statement by Minister

The Minister of State for Finance made a statement regarding constitution of a Commission of Inquiry to enquire into the arrangements entered into with the Fairfax Group Inc. of the United States of America.

8.44 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 8th April, 1987).

SUBHASH C. KASHYAP, Secretary-General.

[@]Subject to correction

^{*}Made at 6.07 P.M.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, April 8, 1987 Chaitra 18, 1909 (Saka)

No. 237

11 A.M.

1. Starred Questions

Starred Questions Nos. 572—576, 578 and 579 were orally answered. Starred Questions Nos. 583 and 592 were postponed to 15 April, 1987. Replies to Starred Questions Nos. 580—582, 584—591 and 593 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5866, 5868—5895, 5897—5933, 5935—5972 and 5974—6039 were laid on the Table

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests for 1987-88.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 310(E) published in Gazette of India dated the 26th March, 1987 together with an explanatory meniorandum extending the validity of Notification No. 242|86-Customs dated the 11th April, 1986 upto the 31st March, 1988.

- (ii) G.S.R. 311(E) published in Gazette of India dated the 26th March, 1987 together with an explanatory memorandum making certain amendments to Notification No. 45|79-Customs dated the 1st March, 1979 so as to withdraw the basic customs duty exemption on six specified bulk drugs namely Vinblastine Sulphate, Vincristine Sulphate, Clofazimine, Halothan, Sodium Cromoglycate and Ftorafur for which indigenous production has been established
- (iii) G.S.R. 318(E) published in Gazette of India dated the 27th March, 1987 together with an explanatory memorandum extending the validity of Notification No. 111 84-Customs dated the 21st April, 1984 upto the 30th June, 1988.
- (iv) G.S.R 341(E) published in Gazette of India dated the 30th March, 1987, together with an explanatory memorandum extending the validity of Notification No. 234 86-Customs dated the 3rd April, 1986 upto the 31st March, 1988.
- (3) A copy of Notification No. G.S.R. 328(E) (Hindi and English versions) published in Gazette of India dated the 27th March, 1987 together with an explanatory memorandum making certain amendments to Notification No. 51|87-CE dated the 1st March, 1987 so as to clarify the scope of the latter notification, issued under the Central Excise Rules, 1944.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Petrofils Cooperative Limited, New Delhi, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Petrofils Cooperative Limited, New Delhi, for the year 1985-86.

- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985:—
 - (i) The Central Administrative Tribunal (Group 'C' and Group 'D' Posts) Recruitment Rules, 1987 published in Notification No. G.S.R. 161 in Gazette of India dated the 14th March, 1987.
 - (ii) The Central Administrative Tribunal (Staff) (Conditions of Service) Amendment Rules, 1987 published in Notification No. G.S.R. 349(E) in Gazette of India dated the 31st March, 1987.

A. Report of Public Accounts Committee

Shri E. Ayyapu Reddy presented the Seventy-third Report (Hindi and English versions) of the Public Accounts Committee on Hiring of private buildings at Naraina Industrial Area, Phase II. New Delhi.

5 Matters Under Rule 377

2.,

- √(1) Shri Anadi Charan Das raised a matter regarding need to enact law to ban the evil practice of human animal sacrifice in the country.
- (2) Shri Vilas Muttemwar raised a matter regarding need to set up a major industry in Garchiroli district of Maharashtra.
- (3) Shri Kamla Prasad Rawat raised a matter regarding need to streamline the procedure for collection and distribution of milk and supply 'oil cake' to farmers at cheap rate by stopping its export.
- (4) Shri Krishna Singh raised a matter regarding need to develop Datia and Bhind districts of Madhya Pradesh as tourist centres of national importance.
- √(5) Smt. Prabhawati Gupta raised a matter regarding need to develop Kesaria Village in Bihar as a tourist centre.
- (6) Prof. Nirmala Kumari Shaktawat raised a matter regarding need to take necessary measures for afforestation of Aravali hills in Rajasthan

- (7) Shri Ananda Pathak raised a matter regarding need to provide more railway facilities in North Bengal
- (8) Shri P. Kolandaivelu raised a matter regarding need to open an All India Radio Station at Perundurai in Tamil Nadu.

6. The Budge: (General) 1987-88-Demand for Grant

Discussion on the Demand for Grant No. 76 under the control of the Ministry of Water Resources and the cut motions thereto moved on the 6th April, 1987, continued.

The following members took part in the debate:-

- (1) Shri Vijoy Kumar Yadav
- (2) Shri Keshorao Pardhi
- (3) Shri Kamla Prasad Rawat
- (4) Shri Muhiram Saikia
- (5) Dr. (Smt.) Phulrenu Guha
- (6) Smt. Jayanti Patnaik

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.04 P.M.)

- (7) Dr. A. K. Patel
- (8) Shri Jagdish Awasthi
- (9) Shri K. S. Rac
- (10) Shri Bhishma Deo Dube
- (11) Shri Gokul Saikia
- (12) Shri Bipin Pal Das
- (13) Shri Balkavi Bairagi
- (14) Shri Raj Kumar Rai
- (15) Shri M. Subha Reddy
- (16) Shri Kunwar Ram
- (17) Shri Birbal
- (18) Shri Kalicharan Sakargaym
- (19) Shri Vijav Kumar Mishra
- (20) Shri Girdhari Lal Vyas
- (21) Shri G. S. Rasavaraju
- (22) Smt. Prabhawati Gupta

- (23) Shri P. Kolandaivelu
- (24) Shri Virdhi Chander Jain
- (25) Shri Mohd. Ayub Khan
- (26) Shri Abdul Hannan Ansari
- (27) Shri Uttam Rathod
- (28) Dr. G. S. Rajhans
- (29) Dr. Prabhat Kumar Mishra
- (30) Shri Kammodilal Jatav
- (31) Shri V. Krishna Rao
- (32) Shri Banwari Lal Bairwa
- (33) Shri Dal Chander Jain
- (34) Shri Bharat Singh
- (35) Shri Ramashray Prasad Singh
- (36) Shri Dileep Singh Ehuria
- (37) Shri Syed Masudal Hossain
- (38) Shri C. Janga Reddy

The discussion was not concluded.

6.38 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 9th April, 1987)

SUBHASH C. KASHYAP, Secretary-General.

CORRIGENDUM

Bulletin—Part I, dated 6th April, 1987,

Page 2, item 3, line 26-

For March, 1987

Read April, 1987

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, April 9, 1987 Chaitra 19, 1909 (Saka)

No. 238

11 A.M.

1. Oath or Affirmation

Shrimati T. Manemma elected to Lok Sabha from Secunderabad constituency of Andhra Pradesh took the Oath in Hindi, signed the Roll of Members and took her seat in the House.

2. Starred Questions

Starred Questions Nos. 595—597 and 599—605 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 6040-6161, 6163-6221 and 6223-6271 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Water and Power Consultancy Services (India)
 Limited, New Delhi, for the year 1985-86.

- (ii) Annual Report of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for 1987-88.
- (3) A copy of the Merchant Shipping (Cargo Ship Construction and Survey) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1024(E) in Gazette of India dated the 22nd August, 1986 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (3) above.
- (5), A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
 - (i) G.S.R. 15(E) published in Gazette of India dated the 6th January, 1987 approving the Mormugao Port Employees' (Welfare Fund) (Amendment) Regulations, 1987.
 - (ii) G.S.R. 77(E) published in Gazette of India dated the 3rd February, 1987 approving the Madras Port Trust Employees' (Appointment, Promotion, etc.) (Second Amendment) Regulations, 1987.
 - (iii) G.S.R. 78(E) published in Gazette of India dated the 3rd February, 1987 approving the Tuticorin Port Trust Employees (Retirement) (Amendment) Regulations, 1987.
 - (iv) G.S.R. 94(E) published in Gazette of India dated the 13th February, 1987 approving the Calcutta Port Trust (Haldia Dock Complex) Employees' (Welfare Fund) Regulations, 1987.

- (6) A copy of the Ministry of Surface Transport (Transport Wing) Assistant Director (Ship Building and Ship Repairs) Recruitment Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 154 in Gazette of India dated the 7th March, 1987 issued under proviso to article 309 of the Constitution.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Surface Transport for 1987-88.
- (8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 1985-86.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cochin Port Trust, Cochin, for the year 1985-86.
- (9) (i) A copy of the Annual Report (Hindi and versions) of the Visakhapatnam Dock Labour Board, Visakhapatnam, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visakhapatnam Dock Labour Board, Visakha-patnam, for the year 1985-86.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the paners mentioned at (9) above.
- (11) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 331(E) published in Gazette of India dated the 27th March, 1987 together with an explanatory memorandum regarding exemption to goods when imported into India either directly or obtained against a Release order for the purpose of manufacture of products or replenishment of goods used in the manufacture of end products, for execution of

one or more export orders in accordance with the Import-Export Pass Book Scheme from the whole of the basic and additional duties of customs leviable thereon.

- (ii) G.S.R. 332(E) published in Gazette of India dated the 27th March, 1987 together with an explanatory memorandum regarding exemption to materials imported under the Pass Book Scheme for the manufacture of goods for export out of India, from the whole of the auxiliary duty of customs leviable thereon.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Research Centre, Calcutta, for the year 1985-86.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Research Centre, Calcutta, for the year 1985-86 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Chittaranjan National Cancer Research Centre, Calcutta, for the year 1985-86.
- (13) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for 1987-88.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1985-86.
 - (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- *(16) A copy of Notification No. 164|87-Customs (Hindi and English versions) published in Gazette of India dated the 9th April, 1987 together with an explanatory memorandum regarding exemption to titanium dioxide when imported into India from the basic customs duty in excess of 60 per cent ad valorem and from the whole of the additional duty of customs leviable thereon, under section 159 of the Customs Act, 1962.

5. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Thirty-third Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Report of Estimates Committee

Shrimati Chandra Tripathi presented the Forty-First Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in their Twenty-Ninth Report (Eighth Lok Sabha) on the Ministry of Finance, Department of Economic Affairs (Banking Division)—State Bank of India—Social Banking.

7. Reports of the Public Accounts Committee

Shri E. Ayyapu Reddy presented the following Reports (Hindi and English Versions) of the Public Accounts Committee:—

- 1) Sixty-ninth Report on Action Taken by Government on the recommendations contained in their 204th Keport (Seventh Lok Sabha) relating to mistakes in the allowance of contributions to Provident Funds.
- (2) Seventy-fourth Report on Excessive Procurement of Cameras—Inadequate Utilisation.
- (3) Seventy-eighth Report on Reliefs and Refunds.

^{*}Laid at 6 P.M.

8. Report and Minutes of Committee on Public Undertakings

Shri K. Ramamurthy presented the Twenty-First Report (Hindi and English versions) of the Committee on Public Undertakings on Indian Petro-chemicals Corporation Limited—Working Results and Minutes of the sittings of the Committee relating thereto.

1

9. Presentation of Petition

Shrimati Geeta Mukherjee presented a petition signed by Shri Tarakeswar Chakraborti, General Secretary and other office bearers of All India Bank Employees Association, Calcutta, regarding take over of private banks, nationalisation of foreign banks and taking steps for attainment of the objectives of nationalisation.

10. Statement by Minister

The Minister of Food and Civil Supplies made a statement regarding the increase in issue price of wheat through public distribution system, etc.

11. Motion regarding Joint Committee

Shri Somnath Rath moved the following motion:-

"That this House do appoint Shri Ram Singh Yadav to the Joint Committee on the Bill, to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith, vice Shri Mool Chand Daga died."

The motion was adopted.

12. Matters under Rule 377

- (1) Smt. Chandra Tripathi raised a matter regarding need to review the new policy regarding coal distribution to safeguard the interests of the coal consuming units in Northern India.
- (2) Shri Ajay Mushran raised a matter regarding need to construct a new aerodrome at Jabalpur with all necessary facilities including that of night landing.

- (3) Shri Anoopchand Shah raised a matter regarding need to open more post offices in rural areas specially at Vasai and Palghar Talukas of Thane district of Maharashtra.
 - (4) Smt. Kishori Sinha raised a matter regarding need to impart anti-drug education right from school level and consider introducing death penalty to persons dealing with narcotics.
 - (5) Shri Deep Narain Ban Mahant raised a matter regarding need to take necessary measures to ensure adequate supplies of water for drinking and irrigation purposes in Balrampur area of Gonda district of Uttar Pradesh.
 - (6) Shri K. Ramachandra Reddy raised a matter regarding need to provide central assistance to save the people of Rayalaseema area in Andhra Pradesh from recurring drought.
 - √(7) Shri P. Penchalaiah raised a matter regarding need to provide parcel van facilities at Gudur railway station in Nellore district of Andhra Pradesh for transporting lemons to places like Delhi and Calcutta.
 - (8) Shri S. S. Bhoye raised a matter regarding need to amend the Forest Conservation Act, 1980 for the development of Adivasi area in Maharashtra.

13. The Budget (General) 1987-88—Demands for Grants

(i) Discussion on the Demand for Grant No. 76 under the control of the Ministry of Water Resources and the cut motions thereto moved on the 6th April, 1987, continued.

Shri B. Shankaranand replied to the debate.

(Lok Sabha adjourned at 1.14 P.M. and re-assembled at 2.14 P.M.)

The discussion was concluded.

All the cut motions were negatived.

The above Demand for Grant (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1987-88, was voted in full.

(ii) Discussion on the Demand for Grant No. 58 under the control of the Ministry of Petroleum and Natural Gas, commenced.

Thirty-two cut motions (1 to 32) were moved.

The following members took part in the debate:-

- (1) Shri K. Ramachandra Reddy
- (2) Shri Veerendra Patil
- (3) Shri Virdhi Chander Jain
- (4) Prof. Nirmala Kumari Shaktawat
- (5) Prof. Parag Chaliha
- (6) Shri Anpopchand Shah
- (7) Dr. Chandra Shekhar Tripathi
- (8) Shri K. R. Natarajan
- (9) Shri Kunwar Ram
- (10) Shri E. S. M. Pakeer Mohamed
- (11) Shri P. Namgyal (Speech unfinished)

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 10th April, 1987)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, April 10, 1987 Chaitra 20, 1909 (Saka)

No. 239

11 A.M.

1. Starred Questions

Starred Questions Nos. 614, 616, 617 and 619—621 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6272—6275, 6277—6386 and 6388—6418 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence for 1987-88.
- (2) A copy of the Defence Services Estimates, 1987-88 (Hindi and English versions).
- (3) A copy of Notification No. S.O. 272(E) (Hindi and English versions) published in Gazette of India dated the 31st March, 1987 appointing the 1st day of April, 1987 as the date on which the Bureau of Indian Standards Act, 1986 shall come into force issued under sub-section (3) of section 1 of the said Act.

- (4) A copy of the Bureau of Indian Standards (Removal of Difficulties) Order, 1987 (Hindi and English versions) published in Notification No. S.O. 277(E) in Gazette of India dated the 1st April, 1987 under subsection (2) of section 41 of the Bureau of Indian Standards Act. 1986.
- (5) A copy of Notification No. S.O. 278(E) (Hindi and English versions) published in Gazette of India dated the 1st April, 1987 establishing a Bureau to be called the Bureau of Indian Standards with effect from the 1st April, 1987 issued under section 3 of the Bureau of Indian Standards Act, 1986.
- (6) A copy of the Bureau of Indian Standards Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 361(E) in Gazette of India dated the 1st April, 1986 under section 39 of the Bureau of Indian Standards Act, 1986.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968:—
- (i) The Central Industrial Security Force (Amendment) Rules, 1986 published in Notification No. G.S.R. 595 in Gazette of India dated the 16th August, 1986.
- (ii) The Central Industrial Security Force (Second Amendment) Rules, 1986 published in Notification No. G.S.R. 1101 in Gazette of India dated the 27th December, 1986.
- †(8) A copy of Notification No. 109/87-Central Excises (Hindi and English versions) published in Gazette of India dated the 10th April, 1987 together with an explanatory memorandum regarding exemption to sugar produced in a factory during the period commencing on the 1st day of May, 1987 and ending with the 30th day of June, 1987 which is in excess of the average production of the corresponding periods of the three sugar years, namely, 1983-84, 1984-85 and 1985-86, from the whole of the duty of excise leviable thereon, issued under the Central Excise Rules, 1944.

4. Report of Public Accounts Committee

Shri E. Ayyapu Reddy presented the Seventy-Ninth Report (Hindi and English versions) of the Public Accounts Committee on shortbilling of telephone call charges of heavy callers.

5. Reports and Minutes of Committee on Public Undertakings

Shri K. Ramamurthy laid on the Table the following Reports & Minutes (Hindi and English versions) of the Committee on Public Undertakings:—

- of the Committee on Bharat Heavy Plate & Vessels Ltd. & Minutes of the sittings of the Committee relating thereto.
- of the Committee on Action Taken by Government on the recommendations contained in the Sixth Report of the Committee on General Insurance Corporation of India.

6. Matters Under Rule 377

- (1) Shri Lala Ram Ken raised a matter regarding need to give more powers to the Commission appointed by the Government for the welfare of Scheduled Castes and Scheduled Tribes.
- *(2) Shri V. Krishna Rao raised a matter regarding need to take necessary measures to give relief to the drought affected people of Chikkaballapura area in Karnataka.
- (3) Shri Somnath Rath raised a matter regarding need to provide more travelling facilities to the people of Orissa to Surat and Ahmedabad.
- (4) Shri Ram Bhagat Paswan raised a matter regarding need to construct bridges over Kareh and Bagmati rivers in Darbhanga and Samastipur districts of Bihar.
- √(5) Dr. Sudhir Roy raised a matter regarding need to sanction higher rate of subsidy to Tuberculosis Hospital, Andul Road, Howrah to ensure better services to ESI patients.
- (6) Shri Kalicharan Sakargyam raised a matter regarding need to construct a new over-bridge at Khandwa junction in Madhya Pradesh on priority basis.

(7) Shri Satyanarayan Pawar raised a matter regarding need to open an AIR centre at Ujjain in Madhya Pradesh.

7. The Budget (General) 1987-88—Demand for Grant

Discussion on the Demand for Grant No. 58 under the control of the Ministry of Petroleum and National Gas and out motions thereto moved on the 9th April, 1987, continued.

The following members took part in the debate:-

- (1) Shri P. Namgyal
- (2) Dr. V. Venkatesh
- (3) Shri Shyam Lal Yadav

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.08 P.M.)

- (4) Shri Amal Datta
- (5) Shri R. Jeevarathinam
- (6) Shri Santosh Kumar Singh
- (7) Shri N. V. N. Somu
- (8) Shri Satyanarayan Pawar
- (9) Shri Bapulal Malviya
- (10) Shri A. J. V. B. Maheshwara Rao
- (11) Shri Ram Pyare Panika
- (12) Shri Manvendra Singh (Speech unfinished)

The discussion was not concluded.

*8. Cancellation of Sitting of Lok Sabha on 13 April, 1987

The House decided that the sitting of the House fixed for Monday, 13th April, 1987, be cancelled.

9. Motion Regarding Thirty-third Report of the Committee on Private Members' Bills and Resolutions

Shri Nandlal Choudhary moved the following motion:—

"That this House do agree with the Thirty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th April, 1987."

The motion was adopted.

^{*}At 2.18 P.M.

10. Private Members' Bill-Introduced

- (1) The Constitution (Amendment) Bill, 1987 (Amendment of article 343), by Shri P. Kolandaivelu.
- (2) The Indian Medicine Central Council (Amendment) Bill, 1987 (Amendment of section 2, etc.) by Shrimati Usha Choudhary.
- (3) The Prevention of Misuse of Religious Places Bill, 1987, by Shri Vishnu Modi.
- (4) The Constitution (Amendment) Bill, 1987 (Amendment of articles 102 and 191), by Shri Vishnu Modi.

11. Private Member's Bill-Withdrawn

THE CONSTITUTION (AMENDMENT) BILL, 1986 (Amendment of article 315), by Shri Shantaram Naik.

Further discussion on the motion for consideration of the Bill moved on the 13th March, 1987, continued.

The following members took part in the debate:—

- (1) Shri Shanti Dhariwal
- (2) Shri Jujhar Singh
- (3) Shri Manoranjan Bhakta
- (4) Shri Chintamani Panigrahi

Shri Shantaram Naik replied to the debate.

The Bill was withdrawn by leave of the House.

12. Private Member's Bill-Under Consideration

THE ERADICATION OF UNEMPLOYMENT BILL, 1987 by Shri G. M. Banatwalla.

The motion for consideration of the Bill was moved by Shri G. M. Banatwalla.

The following members took part in the debate:—

- (1) Shri Virdhi Chander Jain
- (2) Shri Girdhari Lal Vyas

- (3) Dr. (Smt.) Phulrenu Guha
- (4) Shri Ramashray Prasad Singh
- (5) Shri Raj Kumar Rai
- (6) Shri Y. S. Mahajan
- (7) Dr. G. S. Rajhans (Speech unfinished)

The discussion was not concluded.

13. Half-An-Hour Discussion

Shri V. S. Krishna Iyer raised a discussion on the points arising out of the answer given by the Minister of State in the Ministry of Urban Development on 23rd March, 1987 to Unstarred Question No. 3716 regarding allotment of land to cooperative housing 'societies.

Shri Dalbir Singh replied to the discussion.

6.37 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 15th April, 1987).

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 15, 1987 Chaitra 25, 1909 (Saka)

No. 240

11 A.M.

1. Motion Under Rule 388

Shri Indrajit Gupta moved the following motion:—

"That this House do suspend Rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the discussion under Rule 193 on the inquiry ordered by the former Minister of Defence into payment of commission by the supplier to an Indian agent in a defence deal, listed at item 9 of today's List of Business."

On the motion the House divided, Ayes *58; Noes *267. The motion was accordingly negatived.

2. Starred Questions

Starred Questions Nos. 655—660 were orally answered. Replies to the remaining questions were laid on Table.

Replies to Starred Questions Nos. 635—654 listed for the 13 April, 1987 were also laid on the Table. as the sitting, fixed for that day was cancelled.

^{*}Subject to correction.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 6647—6671, 6673, 6675—6704, 6706--6763 and 6765—6774 were laid on the Table.

Replies to Unstarred Questions Nos. 6419—6431, 6433—6459, 6461—6501, 6503—6635 and 6637—6646 listed for the 13 April, 1987 were also laid on the Table.

A statement by the Minister of State in the Ministry of Finance correcting the reply given on 25 February, 1987 to Unstarred Question No. 345 regarding pre-emptive purchase of immovable properties by Government in Bombay and Delhi was also laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Welfare for 1987-88.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 323(E) published in Gazette of India dated the 27th March, 1987 together with an explanatory memorandum prescribing a basic customs duty of Rupees 1,035 per Light Displacement Tonnage and additional duty of customs of Rupees 365 per Light Displacement Tonnage.
 - (ii) G.S.R. 324(E) published in Gazette of India dated the 27th March, 1987 together with an explanatory memorandum making certain amendments to Notification No. 113 87 Customs dated the 1st March, 1987 so as to prescribe nil auxiliary duty of customs on ships for breaking.

- (iii) G.S.R. 325(E) published in Gazette of India dated the 27th March, 1987 together with an explanatory memorandum extending the validity of Notification No. 70|81-Customs dated the 26th March, 1981 up to the 31st March, 1989.
- (iv) G.S.R. 334(E) published in Gazette of India dated the 27th March, 1987 together with an explanatory memorandum making certain amendments to Notification No. 114-Customs dated the 1st March, 1987 so as to restore the rate of Auxiliary duty of customs on specified goods prevailing prior to the Finance, Bill, 1987.
- (v) G.S.R. 348(E) published in Gazette of India dated the 31st March, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 268|84-Customs dated the 30th October, 1984 and 74|85-Customs and 75|85-Customs dated the 17th March, 1985 so as to extend the time limit for attaining the norms of fuel-efficiency for the purpose of the import duty concessions upto the 30th June, 1987.
- (vi) G.S.R. 350(E) published in Gazette of India dated the 31st March, 1987 together with an explanatory memorandum extending the validity of Notification No. 19|85-Customs dated the 1st February, 1985 up to the 31st March, 1988.

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- (vii) G.S.R. 351(E) published in Gazette of India dated the 31st March, 1987 together with an explanatory memorandum extending the validity of Notification No. 319-Customs dated the 16th October, 1985 upto 31st March, 1988.
- (viii) G.S.R. 352(E) published in Gazette of India dated the 31st March. 1987 together with an explanatory memorandum extending the validity of Notification No. 230|82-Customs dated the 19th October, 1982 upto the 31st March, 1988.

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- (ix) G.S.R. 353(E) published in Gazette of India dated the 31st March, 1987 together with an explanatory memorandum extending the validity of Notification No. 306|85-Customs dated the 1st October, 1985 upto the 31st March, 1988.
- (3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excises Rules, 1944:—
 - (i) G.S.R. 319(E) published in Gazette of India dated the 27th March, 1987 together with an explanatory memorandum regarding exemption to infants' feeding bottles, from the duty of excise in excess of 25 per cent ad valorem.
 - (ii) G,S.R. 320(E) to 322(E) published in Gazette of India dated the 27th March, 1987 together with an explanatory memorandum altering the existing excise duty structure in respect of ship breaking scrap.
 - (iii) G.S.R. 347(E) published in Gazete of India dated the 31st March, 1987 together with an explanatory memorandum extending the validity of Notification No. 463 86-CE dated the 9th December, 1986 upto the 30th June, 1987.
 - (iv) G.S.R. 354(E) published in Gazette of India dated the 31st March, 1987 together with an explanatory memorandum making certain amendments to Notification No. 53|87-CE dated the 1st March, 1987 so as to extend the concessional rate of basic excise duty on polyester-wool blended yarn to such yarns containing other natural textiles fibres.
 - (v) G.S.R. 355(E) published in Gazette of India dated the 31st March, 1987 together with an explanatory memorandum making certain amendments to Notification No. 34 87-CE dated the 1st March, 1987 so as to extend the time limit for approval of surface design on cigarette packages upto the 15th April, 1987.

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:—
 - (i) The Post Office Time Deposit (Amendment) Rules, 1987 published in Notification No. G.S.R. 362 (E) in Gazette of India dated the 1st April, 1987.
 - (ii) The Post Office Recurring Deposit (Amendment) Rules, 1987 published in Notification No. G.S.R. 363(E) in Gazette of India dated the 1st April, 1987.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—
 - (i) The National Savings Certificates (VI Issue) (Amendment) Rules, 1987 published in Notification No. G.S.R 364(E) in Gazette of India dated the 1st April, 1987.
 - (ii) The National Savings Certificates (VII Issue) (Amendment) Rules, 1987 published in Notification No. G.S.R. 365(E) in Gazette of India dated the 1st April, 1987.
 - (iii) The Indira Vikas Patra (Amendment) Rules, 1987 published in Notification No. G.S.R. 366(E) in Gazette of India dated the 1st April, 1987.
- (6) A copy of the Income-tax (Third Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 276(E) in Gazette of India dated the 1st April, 1987 under section 296 of the Income-tax Act, 1961.
- (7) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year ended

the 31st December, 1986 along with Audited Accounts under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

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- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Madras, for the year 1985-86 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Mathematical Sciences, Madras, for the year 1985-86.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Ocean Development for 1987-88.
- (11) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Electronics for 1987-88.
- (12) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Textiles for 1987-88.
- (a) (13) A copy of Notification No. 167 87-Customs (Hindi and English versions) published in Gazette of India dated the 15th April, 1987 together with an explanatory memorandum making certain amendments to Notification No. 364 85-Customs dated the 20th December. 1985 so as to reduce the basic customs duty on imported aluminium ingots from the existing level of 35 per cent ad valorem to Rupees 3,700 per tonne which corresponds approximately to an

[@]Laid at 7.52 P.M.

ad valorem duty incidence of 20 per cent at current international prices, under section 159 of the Customs Act, 1962.

5. Report and Minutes of Estimates Committee

Smt. Chandra Tripathi presented the Forty-second Report (Hindi and English versions) of the Estimates Committee on the Ministry of Tourism—Tourism in Orissa and Minutes of the sittings of the Committee relating thereto.

6, Statement by Minister

The Minister of State in the Department of Defence Research and Development in the Ministry of Defence made a statement on the inquiry ordered by the former Minister of Defence into payment of commission by the supplier to an Indian agent in a defence deal.

7. Question of Privilege

The Deputy Speaker informed the House that he had received notices under Rule 222 from Sarvashri Ram Singh Yadav, Pratap Bhanu Sharma and Shantaram Naik on 31-3-1987 seeking to raise a question of privilege against the Times of India, Hindustan Times, Indian Express and the Statesman for giving advance publicity to the notice of motion for removal of Speaker in their issues of that date. Even before the notice of a resolution for removal of the Speaker was received by the Secretary-General as required under rules, it was widely and repeatedly mentioned in the press that such a notice was being given.

The Deputy Speaker, inter alia observed that giving of advance publicity to notices for raising matters in the House was in contravention of Rule 334A of the Rules of Procedure and Conduct of Business. According to well establish Parliamentary practice, usage and conventions, it was improper, although not technically a breach of privilege or contempt of the House to give, for any reason, premature publicity in the press to notices of motions etc. This may, however, invite the censure of the House on a proper motion or displeasure of the Speaker but could not be allowed to be raised as breach of privilege or contempt of the House. He, therefore, ruled out all the notices of breach of privilege on the subject.

8. Resolution Re: Removal of the Speaker from Office

Shri Somnath Chatterjee moved a motion for leave to move the following Resolution:—

"That this House having taken into consideration the rulings of the Speaker of the House including the one on March 19, 1987 on the question of privilege and adjournment motions feels that by denying to the Members right to raise vital constitutional and procedural issues and burning problems, the Speaker has ceased to command the confidence of all sections of the House and therefore resolves that he be removed from his office."

The Deputy Speaker asked those members who were in favour of leave being granted to rise in their places. As not less than fifty members rose, the Deputy Speaker announced that leave to move the Resolution was granted and that it would be taken up for discussion at 3.30 P.M. and concluded by 5.30 P.M. that day itself.

Matters Under Rule 377

- (1) Dr. Chandra Shekhar Tripathi raised a matter regarding need to formulate a scheme for providing drinking water to various towns in the country particularly in Uttar Pradesh and allocate adequate funds for the purpose.
- (2) Shri Ram Pujan Patel raised a matter regarding need to develop Shrangverpur-Chauraghat area of Phulput region in Uttar Pradesh as a tourist resort.
- (3) Shri Anoopchand Shah raised a matter regarding need to bring Bhayander Telephone Exchange under Mahanagar Telephone Nigam Ltd.
- (4) Smt. Basavarajeswari raised a matter regarding need to give financial assistance to the State Government of Karnataka for the development of sugar-cane in the state.
- (5) Shri Shantaram Naik raised a matter regarding need to make necessary changes in Judicial Service Recruitment Rules to ensure 20 per cent reservation for women in these services.

- (6) Shri Janak Raj Gupta raised a matter regarding need to set up a Doordarshan Kendra with studio facilities at Jammu.
- (7) Shri N. Venkata Ratnam raised a matter regarding need to construct rail-cum-road bridge on river Krishna connecting Repalla and Machilipathnam during the current Plan period.
- (8) Shri B. N. Reddy raised a matter regarding need to ensure remunerative price to tobacco growers in the country.

**10. Suspension of Member

Shri H. K. L. Bhagat moved that Shri V. Kishore Chandra S. Deo be suspended from the service of the House for the day i.e. 15th April, 1987.

The motion was adopted.

11. Discussion Under Rule 193

Shri Suresh Kurup raised a discussion on the inquiry ordered by the former Minister of Defence into payment of commission by the supplier to an Indian agent in a defence deal.

(Lok Sabha adjourned at 2.06 P.M. and re-assembled at 2.39 P.M.)

Shri Bhagwat Jha Azad took part in the debate. His speech was not concluded.

The discussion was not concluded.

12. Resolution Re: removal of Speaker—negatived

Shri Somnath Chatterjee moved the Resolution regarding removal of the Speaker from his office.

The following members took part in the debate:-

- (1) Shri H. K. L. Bhagat
- (2) Shri Ananda Gajapathi Raju
- (3) Shri Jagan Nath Kaushal
- (4) Prof. Madhu Dandavate
- (5) Shri P. Chidambaram

^{**}At 2.04 P.M.

- (6) Shri P. Kolandaivelu
- (7) Shri Shivraj V. Patil
- (8) Shri Indrajit Gupta
- (9) Shri Arjun Singh
- (19) Shri Dinesh Goswami
- (11) Shri Saif-ud-Din Soz
- (12) Shri Rajiy Gandhi

Shri Somnath replied to the discussion.

The resolution was negatived.

7.53 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 16th April, 1987)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, April 16, 1987 Chaitra 26, 1909 (Saka)

No. 241

11 A.M.

1. Starred Ouestions

Starred Questions Nos. 677, 678, 680, 683, 685 and 686 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 6775—6918 and 6920—7006 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Communications (Department of Telecommunications) for 1987-88.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Posts for 1987-88.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Development for 1987-88.

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
 - (i) G.S.R. 110(E) published in Gazette of India dated the 24th February, 1987 approving the Bombay Port Trust's Docks (Amendment) Bye-laws, 1987.
 - (ii) G.S.R. 271(E) published in Gazette of India dated the 3rd March, 1987 approving the Mormugao Port Employees (Superannuation and Age of Retirement) (First Amendment) Regulations, 1987.
 - (iii) G.S.R. 278(E) published in Gazette of India dated the 10th March, 1987 approving the Mormugao Port Employees' (Grant of Advances for purchase of Conveyances) (Fourth Amendment) Regulations, 1987.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Calcutta Dock Labour Board, cutta, for the year 1985-86 along with Audi Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Calcutta Dock Labour Board, Calcutta, for the year 1985-86.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Accounts (Hindi and English versions) of the Bombay Port Trust, Bombay, for the year 1985-86 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Bombay Port Trust, Bombay, for the year 1985-86.

- (8) A copy of the High Court Judges (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 299(E) in Gazette of India dated the 20th March, 1987 under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954.
- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law and Justice for 1987-88.
- (10) A statement (Hindi and English versions) correcting the reply given on the 3rd March, 1987 to Unstarred Question No. 991 by Shri Syed Shahabuddin regarding appointment of Judges in Gujarat High Court and pending cases.
- (11) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

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- (i) G.S.R. 326(E) published in Gazette of India dated the 27th March, 1987 together with an explanatory memorandum extending the validity of Notification No. 284 85-Customs dated the 2nd September, 1985 upto the 31st March, 1988.
- (ii) G.S.R. 327(E) published in Gazette of India dated the 27th March, 1987 together with an explanatory memorandum extending the validity of Notification No. 294 85-Customs dated the 16th September, 1985 upto the 31st March, 1988.
- (12) G.S.R. 369(E) and 370(E) published in Gazette of India dated the 2nd April, 1987 together with an explanatory memorandum regarding exemption to drilling rigs and spares thereof when imported into India for rural water supply projects from the whole of the basic, additional and auxiliary duties of customs leviable thereon.

- (13) G.S.R. 373(E) published in Gazette of India dated the 3rd April, 1987 together with an explanatory memorandum extending the validity of Notification No. 251|86-Customs dated the 16th April, 1986 upto the 30th June, 1987.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Nehru Memorial Museum and Library, New Delhi, for the vear 1985-86.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Centre for Cuitural Resources and Training, New Delhi, for the year 1985-86.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sahitya Akademi, New Delhi, for the year 1985-86.

- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum Board, Hyderabad, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Salar Jung Museum Board, Hyderabad, for the year 1985-86.
- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Delhi, for the year 1985-86 together with Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sangeet Natak Akademi, New Delhi, for the year 1985-86.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Northern Region) Kanpur, for the year 1985-86 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Northern Region) Kanpur, for the year 1985-86.
- (26) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Appenticeship Training (Southern Region) Madras, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Southern Region) Madras, for the year 1985-86.
- (28) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1985-86 together with Audit Report thereon, under sub-section (4) of section 35 of the Aligarh Muslim University Act, 1981.
- (30) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hospital Services Consultancy Corporation (India) Limited, New Delhi, for the year 1985-86.

- (ii) Annual Report of the Hospital Services Consultancy Corporation (India) Limited, New Delhi, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (32) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1985-86 under section 19 of the Postgraduate Institute of Medical Education and Research, Chandigarh, Act, 1966.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the vear 1985-86 together with Audit Report thereon, under sub-section (4) of section 18 of the Postgraduate Institute of Medical Education and Research, Chandigarh, Act, 1966.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1985-86.
- (34) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

4. Report of the Public Accounts Committee

Shri E. Ayyapu Reddy presented the Seventieth Report (Hindi and English versions) of the Public Accounts Committee on Action Taken on the 23rd Report (8th Lok Sabha) on Union Excise Duties.

5. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri K. D. Sultanpuri presented the Twentieth Report (Hindi and English versions) on Action Taken by Government on the recommendations contained in the Ninth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Agriculture (Department of Rural Development)—Problem of Drinking water supply for Scheduled Castes and Scheduled Tribes in States and Union Territories.

6. Statements of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri K. D. Sultanpuri laid on the Table a copy each of the following Statements (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Seventeenth Report (Eighth Lok Sabha) on Reservations for, and Employment of, Scheduled Castes and Scheduled Tribes in Union Bank of India and credit facilities provided by the Bank to Scheduled Castes and Scheduled Tribes.
- (ii) Statement showing action taken by Government on the recommendations contained in Chapters I and II and final replies in respect of Chapter V of Fifth Report (Eighth Lok Sabha) on Reservations for, and Employment of Scheduled Castes and Scheduled Tribes in National Textiles Corporation Limited with Special Reference to National Textiles Corporation (West Bengal, Assam, Bihar and Orissa) Limited.
- (iii) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Seventh Report (Eighth Lok Sabha) on Reservations for and employment of Scheduled Castes and Scheduled Tribes in Rourkela Steel Plant.

- (iv) Statement showing action taken by Government on the recommendations contained in Chapter I of Eighth Report (Eighth Lok Sabha) on Reservations for and employment of Scheduled Castes and Scheduled Tribes in the Indian Oil Corporation Limited (Marketing Division) and Refineries and Pipelines Division.
- (v) Statement showing action taken by Government on the recommendations contained in Chapter I of Fifteenth Report (Eighth Lok Sabha) on Reservations for and employment of Scheduled Castes and Scheduled Tribes in National Aluminium Company Limited.
- (vi) Statement showing action taken by Government on the recommendations contained in Chapters I and II and final replies in respect of Chapter V of Fifty Seventh Report on Special Component Plan for Scheduled Castes—Part-I.

7. Matters Under Rule 377

- (1) Shri Somnath Rath raised a matter regarding need to take steps to ameliorate the condition of scheduled castes and scheduled tribes in the country.
- (2) Shri Nihal Singh raised a matter regarding need to provide adequate facilities in Agra for promotion of international tourism.
- (3) Shri Chintamani Jena raised a matter regarding need to recognise the higher course of Sri Aurobindo International Centre of Education, Pondicherry as equivalent to B.A. and BSc. courses of other Universities in the country.
- (4) Shri Sarfaraz Ahmed raised a matter regarding need to take urgent necessary steps to convert the manual exchange in Giridih district of Bihar into an automatic exchange.
- (5) Smt. Jayanti Patnaik raised a matter regarding need to take necessary measures for preservation and exhibition of the relics of Buddhist stupas and other items excavated in Lalitgiri and Udaygiri regions of Cuttack district in Orissa and provide necessary facilities for the tourists.

- (6) Shri P. Appalanarasimham raised a matter regarding need to provide adequate funds for the development of Waltair railway station in Andhra Pradesh.
- (7) Shri Ram Bahadur Singh raised a matter regarding need to set up a regional railway headquarter in Patna city.
- (8) Shri Nirmal Khatri raised a matter regarding need to develop various religious places of Ayodhya and Faizabad for promotion of tourism.

8. Discussion Under Rule 193

Discussion on the inquiry ordered by the former Minister of Defence into payment of commission by the supplier to an Indian agent in a defence deal, raised by Shri Suresh Kurup on the 15th April, 1987, continued.

The following members took part in the debate:—

- (1) Shri Bhagwat Jha Azad
- (2) Shri V. Sobhanadreeswara Rao
- (3) Gen. R. S. Sparrow
- (4) Shri Syed Sahabuddin
- (5) Shri Pratap Bhanu Sharma
- /(6) Shri Indrajit Gupta
- √(7) Prof. P. J. Kurien
 - (8) Shri Dinesh Goswami
 - (9) Shri Naresh Chandra Chaturvedi

Shri Arun Singh replied to the discussion.

The discussion was concluded.

9, Private Member's Resolution-Negatived

Further Discussion on the following Resolution moved by Shri Bhattam Sriramamurthy on 28th November, 1986, continued:—

"Having regard to the planned development of the country and the realisation of the constitutional obligations, this House takes serious note of the wrong

economic policies being followed by the Government and the distortions introduced in the earlier policies which are leading to increased concentration of economic power, widening the gulf between rich and the poor and threatening the economic independence of the country by increasingly relying on foreign sources, and calls upon the Central Government to take immediate steps to—

- (i) correct the distortions introduced into the Indusrial Policy since 1980;
- (ii) give public sector its due place as envisaged in the Industrial Policy Resolution, 1956;
- (iii) curb monopolistic trend and reduce concentration of economic power;
- (iv) protect the small scale sector from the onslaught of the big business and the multinationals; and
 - (v) stop the avoidable dependence on foreign technology and capital and support the indigenous R&D efforts and technological capabilities."

The following members took part in the debate:—

- (1) Shri Kadambur M. R. Janarthanan
- (2) Kum. Mamata Banerjee
- (3) Shri K. D. Sultanpuri
- (4) Shri Ramashray Prasad Singh
- (5) Shri Manvendra Singh
- (6) Shri C. Janga Reddy
- (7) Shri Sukh Ram

Shri Bhattam Sriramamurthy replied to the debate. The Resolution was negatived.

10. Private Member's Resolution-Under Consideration

Shri Dileep Singh Bhuria moved the following Resolution:—

"This House expresses its concern over the continued backwardness of tribal people in the country even

after thirty-nine years of independence and in order to prevent their exploitation and uplift them economically, socially, culturally and educationally, recommends to the Government to—

- (i) take necessary measures for proper and effective implementation of various tribal welfare schemes in tribal regions;
- (ii) open more schools and adult education centres in the tribal regions;
- (iii) give priority in employment to tribal people in various Government developmental schemes viz. construction and other works undertaken through the Departments of Irrigation, Public Works, Forest Development, Public Health and Rural Engineering, etc. in tribal regions; and
- (iv) purchase their forest-produce at reasonable prices."

His speech was not concluded.

The discussion was not concluded.

6.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 20th April, 1987)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, April 20, 1987 Chaitra 30, 1909 (Saka)

No. 242

11 A.M.

A. Motion Under Rule 388

Shri Madhu Dandavate moved the following motion:-

"That this House do suspend Rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the discussion on the reported announcement on the Swedish State Radio concerning the acquisition of guns by the Indian Army from Bofors of Sweden."

The motion was adopted.

2. Statements by Ministers

71) The Minister of Defence made a statement regarding the purchase of 155 mm guns from the Swedish firm Bofors.

(2) The Minister of State for Labour made a statement correcting the reply given on the 30 March, 1987 to a supplementary by Shri Chintamani Jena, M.P. on Starred Question No. 456 regarding bonded labour.

3. Discussion Under Rule 193

Shri C. Madhav Reddy raised a discussion on the reported announcement on the Swedish State Radio concerning the acquisition of guns by the Indian Army from Bofors of Sweden.

^{*}Made at 4.30 P.M.

The following members took part in the debate:—

- (1) Shri Haroobhai Mehta
- (2) Shri Somnath Chatterjee
- (3) Shri R. L. Bhatia
- (4) Prof. Madhu Dandavate
- (5) Shri Jagan Nath Kaushal
- (6) Shri P. Kolandaivelu
- (7) Shri Indrajit Gupta

(Lok Sabha adjourned at 1.09 P.M. and re-assembled at 2.13 P.M.)

- (8) Shri Ajay Mushran
- (9) Shri Dinesh Goswami
- (10) Shri C. Janga Reddy
- (11) Shri Priya Ranjan Das Munsi
- (12) Shri N. V. N. Somu
- (13) Shri V. Kishore Chandra S. Deo
- (14) Dr. Datta Samant

Shri K. C. Pant replied to the discussion.

The discussion was concluded.

4. Questions

The Question Hour having been dispensed with, all starred questions (Nos. 698—717) put down on the Order paper for the day were treated as unstarred and their answers together with the answers to the unstarred questions (Nos. 7007, 7008, 7010—7014, 7016—7029, 7031—7087 and 7089—7160) will be printed in the Official Report for the day.

5. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1985-86 along with Audited Accounts.

- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1985-86.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Mass Communication, New Delhi, for the year 1985-86.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 37 of the Apprentices Act. 1961:—
- (i) The Apprenticeship (Amendment) Rules, 1986 published in Notification No. G.S.R. 1041 in Gazette of India dated the 29th November, 1986.
- (ii) The Apprenticeship (Amendment) Rules, 1986 published in Notification No. G.S.R. 1055 in Gazette of India dated the 6th December, 1986.
- (iii) The Apprenticeship (Amendment) Rules, 1986 published in Notification No. G.S.R. 115 in Gazette of India dated the 21st February, 1987.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1985-86.

- (7) A statement (Hindi and English versions) show 3 reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions of Lok Sabha:—
- (i) Statement No. XXIX—Third Session. Seventh Lok Sabha.
- (ii) Statement No. XIV—Second Session, 1985.
- (iii) Statement No. XI—Third Session, 1985.
- (iv) Statement No. X-Fourth Session, 1985.
- (v) Statement No. VII—Fifth Session, 1986.
- (vi) Statement No. IV—Sixth Session, 1986.
- (vii) Statement No. II—Seventh Session, 1986.
- (viii) Statement No. I-Eighth Session, 1987.

Eighth Lok Sabha.

- (9) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act. 1956:—
 - (a) (i) Review by the Government on the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1982-83.
 - (ii) Annual Report of the Punjab Agro Industries Corporation, Limited, Chandigarh, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Maharashtra Agro Industries Development Corporation Limited, Bombay, for the year 1985-86.

- (ii) Annual Report of the Maharashtra Agro Industries
 Development Corporation Limited, Bombay, for
 the year 1985-86 along with Audited Accounts
 and the comments of the Comptroller and Auditor
 General thereon.
- (10) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Seeds Corporation Limited, New Delhi, for the year 1985-86.
 - (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

6. Statement of Estimates Committee

Prof. Madhu Dandavate laid on the Table statements (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Thirteenth Report of Estimates Committee (Eighth Lok Sabha) on action taken by Government on the recommendations contained in the Seventy-Seventh Report of the Committee (7th Lok Sabha) on the Ministry of Home Affairs—All India Services.

7. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Krishan Datt Sultanpuri presented the Twenty First Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Finance (Deptt. of Economic Affairs—Insurance Division)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Life Insurance Corporation of India.

8. Report of the Committee on Subordinate Legislation

Shri Vakkom Purushothaman presented the Thirteenth Report (Hindi and English versions) of the Committee on Suborunate Legislation.

9. Matters Under Rule 377

- (1) Shri Ram Pyare Panika raised a matter regarding need to send a high level committee to look into the implementation of labour laws in Mirzapur district of Uttar Pradesh.
- $\sqrt{(2)}$ Shri Birbal raised a matter regarding need to take necessary measures to provide residential plots—and funds—under 'Special Component Plan' to the Harijans in district Ganganagar of Rajasthan.
- (3) Shri Harish Rawat raised a matter regarding need to fix different yardsticks for allocation of funds to small farmers under the NREP and RLEGP schemes for the hilly regions of the country.
- (4) Shri Kazi Jalil Abbasi raised a matter regarding need to give adequate compensation to farmers of Dareriganj, District Basti, whose lands have been acquired by the Department of Tourism.
- √(5) Shri N. Dennis raised a matter regarding need for early execution of repair work on Trivandrum-Kanyakumari National Highway.
- (6) Shri Chintamani Jena raised a matter regarding need to continue the facilities provided to Balasore district of Orissa under 'No-Industries Districts' upto 31st March, 1988.
- √(7) Shri C. Janga Reddy raised a matter regarding need to take necessary measures for the development of Telengana region of Andhra Pradesh.

10. The Budget (General) 1987-88—Demands for Grants

(i) Discussion on the Demand for Grant No. 58 under the control of the Ministry of Petroleum and Natural Gas and cut motions thereto moved on the 9th April, 1987, continued.

The following members took part in the debate:-

- (1) Shri Manvendra Singh
- (2) Shri Vijoy Kumar Yadav
- (3) Shri Ram Singh Yadav

Shri Brahm Dutt replied to the debate.

The discussion was concluded.

All the cut motions were negatived.

The above Demand for Grant (both Revenue Account and Capital Account) for the amount shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1987-88, was voted in full.

(ii) Discussion on the Demands for Grants Nos. 52 and 53 under the control of the Ministry of Information and Broadcasting, commenced.

Fourteen cut motions (20 to 33) were moved.

Shri Sri Hari Rao took part in the debate. His speech was not concluded

The discussion was not concluded.

Half-an-Hour Discussion

Shri T. Basheer raised a discussion on the points arising out of the answer given by the Minister of State in the Ministry of Urban Development on 6th April, 1987 to Starred Question No. 557 regarding policy on urban land ceiling.

Shri Dalbir Singh replied to the discussion

6.34 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 21st April, 1987).

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday. April 21, 1987 Vaisakha 1, 1909 (Saka)

No. 243

11 A.M.

1. Starred Questions

Starred Questions Nos. 718 and 720—725 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 7161—7240 and 7242—7399 were laid on the Table.

3. Question of Privilege

Speaker informed the House that on 9-4-1987 he had received a notice under rule 222 from Prof. Madhu Dandavate seeking to raise a question of privilege against the Minister of State for Finance for deliberately misleading the House while replying to the discussion on the question of engaging the Fairfax Group of United States by the Ministry of Finance on 31-3-1987.

The Minister of State for Finance to whom the notice was referred for comments had forwarded authenticated copies of opinion given by the then Solicitor-General on 6 October and 12 December, 1978 on a reference made to him by the Ministry of Law regarding the immunity granted by the Settlement Commission to Shri R. N. Goenka and others u/s 245-H of the Income Tax Act.

On perusal of comments of the Minister and the records produced by him, Speaker observed that he had come to the conclusion that the notice of question of privilege sought to be raised by Prof. Madhu Dandavate lacked factual basis. While ruling out the question of privilege, Speaker urged upon the Members to refrain from raising privilege issues unless they were sure of the facts.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Food Corporation of India (Staff) (Ninety-fifth Amendment) Regulations, 1987 (Hindi and English versions) published in Notification No. 40|F. No. Ep.1(6)|84 in Gazette of India dated the 19th March, 1987 under sub-section (5) of section 45 of the Food Corporations Act, 1964.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1985-86.
 - (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Paraffin Wax (Supply, Distribution and Price Fixation) Amendment Order, 1987 (Hindi and English versions) published in Notification No. S.O. 86(E) in Gazette of India dated the 18th February, 1987 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (5) (i) A copy of the Jaswant Singh Commission Report (Hindi and English versions) on the need for a Bench of the Allahabad High Court in Western Region of Uttar Pradesh.
- (ii) A copy of the Jaswant Singh Commission Report (Hindi and English versions) on the demand for Additional Benches of the Madhya Pradesh High Court in certain Regions of the State.
- (iii) A copy of the Jaswant Singh Commission Report (Hindi and English versions) on the need for a Bench of the Madras High Court in Southern Region of Tamil Nadu.
- (iv) A copy of Jaswant Singh Commission Report (Hindi and English versions) on the general question of having Benches of the High Courts at places away from their Principal Seats and broad principles and criteria to be followed in regard thereto.
- (6) A statement (Hindi and English versions) regarding Action Taken To be taken on the Reports mentioned at (5) above.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for 1987-88.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of Parliament, Secretariats of the President and Vice-President and Union Public Service Commission for 1987-88.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) A statement regarding Review by the Government on the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1982-83.

- (ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 1985-86 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Productivity Council, New Delhi, for the year 1985-86.

S. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Krishan Datt Sultanpuri presented the Twenty-Second Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Welfare—Working of Integrated Tribal Development Projects in the State of Himachal Pradesh.

6. Report of Committee on Papers Laid on the Table

Shri M. V. Chandrasekhara Murthy presented the Fourteenth Report (Hindi and English versions) of the Committee on Papers Laid on the Table.

7. Minutes of Committee on Papers Laid on the Table

Shri M. V. Chandrasekhara Murthy laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers Laid on the Table relating to their Fourteenth Report.

8. Statement by Minister

The Minister of Agriculture made a statement regarding the fire incident which damaged some of the units of the Directorate of Extension, Department of Agriculture and Cooperation and a shed of the Food Corporation of India on 19th April, 1987.

9, Government Bill-Introduced

THE FOOD CORPORATIONS (AMENDMENT) BILL, 1987

10. Marters Under Rule 377

- (1) Shri Kamla Prasad Rawat raised a matter regarding need to take necessary measures to increase the production of oil-seeds in the country.
- √(2) Shri K. N. Pradhan raised a matter regarding need to set up more units of Bharat Heavy Electrical Ltd., in Madhya Pradesh.
- (3) Prof. Narain Chand Parashar raised a matter regarding need to lift ban on creation of new posts and filling up of the existing vacancies in Postal and Telecommunications Departments.
- (4) Shri Manku Ram Sodi raised a matter regarding need to set up monitoring committees to look into the development works in Bastar district of Madhya Pradesh.
- $\sqrt{(5)}$ Shri Anoop Chand Shah raised a matter regarding need to issue necessary instructions to LPG distributors of Bombay to store LPG cylinders in proper godowns and not on roads or footpaths.
- (6) Dr. Sudhir Roy raised a matter regarding need to withdraw the recent increase in excise duty on wood particle boards and fibre boards.
- (7) Shri Raj Kumar Rai raised a matter regarding need to set up a 'Thermal Power House' in Dohrighat of Azamgarh district of Uttar Pradesh.
- (8) Dr. Chinta Mohan raised a matter regarding need to extend electric train from Madras to Sullurpet.

11. The Budget (General)—1987-88—Demands for Grants

Discussion on the Demands for Grants Nos. 52 and 53 under the control of the Ministry of Information and Broadcasting and cut motions thereto moved on the 20th April, 1987, continued.

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The following members took part in the debate:-

- (1) Shri Sri Hari Rao
- (2) Prof. Narain Chand Parashar
- (3) Shri Tarun Kanti Ghosh
- (4) Smt. Kishori Sinha
- (5) Shri Hannan Mollah
- (6) Shri Jagannath Patnaik
- (7) Shri Shanta Ram Naik
- (8) Shri P. Namgyal
- (9) Shri Syed Shahabuddin
- (10) Prof. K. V. Thomas
- (11) Shri Harish Rawat
- (12) Dr. S. Jagathrakshakan
- (13) Shri Rameshwar Nikhara
- /(14) Prof. N. G. Ranga
 - (15) Shri Bapulal Malviya
 - (16) Smt. Geeta Mukherjee
 - (17) Ch. Lachchli Ram
 - (18) Shri Mukul Wasnik
 - (19) Smt. Prabhawati Gupta
 - (20) Shri Ataur Rahman
 - (21) Shrimati Jayanti Patnaik
 - (22) Shri Sriballav Panigrahi
 - (23) Shri Raj Kumar Rai
 - (24) Shri N. V. N. Somu
 - (25) Dr. (Smt.) Phulrenu Guha
 - (26) Shri Vijay N. Patil
 - (27) Shri Balwant Singh Ramoowalia
 - (28) Shri Bhishma Deo Dube
 - (29) Shri Haren Bhumij

- (30) Shri Harihar Soren
 - (31) Shri Asutosh Law
 - (32) Shri Mohd. Ayub Khan
 - (33) Dr. G. S. Rajhans
 - (34) Shri V. Krishna Rao

The discussion was not concluded.

12. Report of Business Advisory Committee

Smt. Shiela Dikshit presented the Thirty-sixth Report of the Business Advisory Committee.

6.53 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 22nd April, 1987).

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, April 22, 1987 Vaisakha 2, 1909 (Saka)

No. 244

11 A.M.

1. Starred Questions

Starred Questions Nos. 740, 741, 743, 746, 747, 749, 752, 754 and 756 were orally answered. Replies to Starred Questions Nos. 742, 744, 745, 750, 751, 753, 755 and 757—759 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7400—7450, 7452—7534, 7536—7571 and 7573—7581 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Programme Implementation for 1987-88.
- (2) A copy of Notification G.S.R. 391(E) (Hindi and English versions) published in Gazette of India dated the 13th April, 1987 together with an explanatory memorandum seeking to provide that in accordance with a general practice that was prevalent at the relevant time, the basic excise duty was well as the special excise duty on gelatine and gluc

- flakes, falling under Item No. 15A of the erstwhile Central Excise Tariff, shall not be required to be paid at the rate in excess of the duty rate leviable under Item No. 68 of the erstwhile Central Excise Tariff during the period from the 1st March, 1982 to 8th July, 1985 under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 384(E) published in Gazette of India dated the 10th April, 1987 together with an explanatory memorandum extending the validity of Notification No. 108|81-CE dated the 24th April, 1981 upto the 31st March, 1988.
 - (ii) G.S.R. 385(E) published in Gazette of India dated the 10th April, 1987 together with an explanatory memorandum prescribing a new excise duty exemption scheme in respect of cotton fabrics processed without the aid of power or steam.
 - (iii) G.S.R. 386(E) and 387(E) published in Gazette of India dated the 10th April, 1987 together with an explanatory memorandum prescribing an effecting rate of basic excise duty and additional excise duty in lieu of sales tax at twenty five per cent of the normal rates of duty applicable in respect of hand processed cotton fabrics.
 - (iv) G.S.R. 388(E) published in Gazette of India dated the 10th April, 1987 together with an explanatory memorandum prescribing an effective rate of excise duty of Rupees 1,200 per metric tonne in respect of wrought plates, sheets, blanks (including circles) and strips of copper if supplied to Ordnance Factories belonging to the Central Government.
 - (v) G.S.R. 393(E) published in Gazette of India dated the 13th April, 1987 together with an explanatory

memorandum regarding exemption to caster oil cakes manufactured in a free trade zone and brought to any other place in India from the whole of the duty of excise leviable thereon provided that such caster oil cakes are manufactured from the indigenous caster oil seeds on indigenous plant and machinery.

(4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Atomic Energy for 1987-88.

4. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Thirty-fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions

5. Reports of Public Accounts Committee

Shri E. Ayyapu Reddy presented the following Reports of the Public Accounts Committee (Hindi and English versions):

- (1) Seventy-Sixth Report on delay in development of an equipment for Air Force.
- (2) Seventy Seventh Report on Union Excise Duties— Non-levy of duty on products captively consumed— Cellulose Xanthate.
- (3) Eighty-Second Report on Action taken on the 43rd Report of the Committee (Eighth Lok Sabha) on Central Excise—Impact of reduction in duty on prices of refrigerators and tyres.
- (4) Eighty-Third Report on Action taken on the 44th Report of the Committee (Eighth Lok Sabha) on Review on the working of the Department of Defence Supplies.

6. Reports of Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri K. D. Sultanpuri laid on the Table a copy each of the following Reports (Hindi and English versions) of the Stucy Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Report of the Study Tour of Study Group I of the Committee on its visit to Calcutta, Arunachal Pradesh, Andaman and Nicobar Islands and Madras during January, 1987.
- (ii) Report of Study Tour of Study Group II of the Committee on its visit to Trivandrum, Cochin, Lakshadweep, Bangalore and Bombay during January, 1987.

7. Report of the Railway Convention Committee (1985)

Shri Subhash Yadav presented the Eighth Report (Hindi and English versions) of the Railway Convention Committee on Action Taken by Government on the recommendations contained in the Sixth Report of the Railway Convention Committee on Resource Mobilisation—Public Borrowing for augmenting Railway Plan Finance.

8. Statement by Minister

The Minister of State in the Department of Electronics and Space made a statement regarding modification in the existing policy for manufacture and sale of digital electronic watches in the country.

9. Motion regarding Thirty-Sixth Report of the Business Advisory Committee

Smt. Sheila Dikshit moved the following motion:-

"That this House do agree with the Thirty-Sixth Report of the Business Advisory Committee presented to the House on the 21st April, 1987."

The motion was adopted.

10. Matters under Rule 377

(1) Shri Keshavrao Pardhi raised a matter regarding need to provide more trains for Bhandara district of Maharashtra.

- (2) Shri V. S. Vijayraghavan raised a matter regarding need to provide necessary assistance to the Government of Kerala to meet the drought situation in the state particularly in Attappady region of the Western Ghats.
 - (3) Shri Lakshman Mallick raised a matter regarding need to expedite issue of licences for opening of bank branches in Cuttack and Koraput districts of Orissa under Branch Expansion Programme of the Reserve Bank of India.
 - (4) Shri Srikantha Datta Narasimharaja Wadiyar raised a matter regarding need to provide a rail system for Bangalore city to meet its increasing transport demand.
 - √(5) Dr. G. S. Raihans raised a matter regarding need to set up a large sugar factory in Mithila region in North Bihar.
 - √ (6) Shri Gopala Krishna Thota raised a matter regarding need to develop Maredimilli and Yelluaram taluqas in Andhra Pradesh as tourist Centres.
 - (7) Dr. Datta Samant raised a matter regarding need to monitor the Textile Modernisation Fund to safeguard the interests of textile workers.
 - (8) Shri Madan Pandey raised a matter regarding need to implement the proposed schemes for the development of sericulture in Uttar Pradesh.

11. The Budget (General) 1987-88-Demands for Grants

(i) Discussion on the Demands for Grants Nos. 52 and 53 under the control of Ministry of Information and Broadcasting and cut motions thereto moved on the 20th April, 1987, continued.

Shri Ajit Panja replied to the debate.

The discussion was concluded.

All the cut motions were negatived.

The above Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1987-88 were voted in full.

(ii) Discussion on the Demand for Grant No. 21 under the control of the Ministry of External Affairs, commenced.

The following members took part in the debate:-

- (1) Shri E. Ayyappu Reddy
- (2) Shri Bipin Pal Das
- (3) Shri Zainul Basher
- (4) Shri Saifuddin Chowdhary
- (5) Prof. N. G. Ranga
- (6) Shri Braja Mohan Mohanty
- (7) Shri Daulatsinhji Jadeja
- (8) Shri Syed Shahabuddin
- (9) Shri T. Basheer
- (10) Shri Naresh Chandra Chaturvedi
- (11) Shri P. Selvendran
- (12) Shri Indrajit Gupta
- (13) Shri Dinesh Goswami
- (14) Dr. C. P. Thakur
- (15) Smt. Usha Thakkar
- (16) Shri Piyus Tiraky
- (17) Shri Ram Swarup Ram
- (18) Shri Amar Roypradhan

The discussion was not concluded.

6.57 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 23rd April, 1987).

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, April 23, 1987/Vaisakha 3, 1909 (Saka)

No. 245

11 A.M.

1. Obituary Reference

Speaker made a reference to the passing away of Shri Kandula Obul Reddy who was a Member of the Sixth and Seventh Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 760, 761 and 763—766 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 7582—7622, 7624—7638, 7640—7645, 7647—7678, 7680—7724, 7726—7735, 7737—7741, 7743—7752 and 7754—7811 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, for the year 1985-86 along with Audited Accounts.

- (2) A statement (Hindi and English versions) regarding
 (a) Review by the Government on the working of the
 Brahmaputra Board for the year 1985-86, (b) showing
 reasons for delay in laying the papers.
- (3) A copy of Notification No. S.O. 390(E) (Hindi and English versions) published in Gazette of India dated the 15th April, 1987 appointing the 15th day of April, 1987 as the date on which the provisions of Chapters I, II and IV of the Consumer Protection Act, 1986 shall come into force in the whole of India except the State of Jammu and Kashmir issued under sub-section (3) of section 1 of the said act.
- (4) A copy of the Consumer Protection Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 398 (E) in Gazette of India dated the 15th April, 1987 under sub-section (1) of section 31 of the Consumer Protection Act, 1986.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of Air India for the year 1985-86 under section (2) of section 37 of the Air Corporations A 1953 together with Reports of its subsidiaries Hotel Corporation of India Limited and Air In Charters Limited.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Air India for the year 1985-86 and the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Air India and its subsidiaries viz Hotel Corporation of India Limited and Air India Charters Limited for the year 1985-86
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

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- (7) A copy of the Railway Servants (Pass) Rules, 1986 (Hint) and English versions) published in Notification No. G.S.R. 629 in Gazette of India dated the 16th August, 1986 issued under proviso to article 309 of the Constitution.
- (8) A copy of Notification No. G.S.R. 380(E) (Hindi and English versions) published in Gazette of India dated the 10th April, 1987 approving the Madras Port Trust Employees' (Family Security Fund) (Amendment) Regulations, 1987 under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1985-86 under sub-section (3) of section 35 of the Road Transport Corporations Act, 1950.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Transport Corporation, New Delhi, for the year 1985-86.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1985-86 together with Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporations Act 1950
- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Transport Corporation, New Delhi for the year 1985-86.
- (10) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rampur Raza Library, Rampur, for the year 1985-86.

- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the School of Planning and Architecture, New Delhi, for the year 1985-86.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Annual Accounts (Hindi and English versions) of the Maintained Institutions of the University of Delhi, Delhi, for the year 1984-85 together with Audit Report thereon.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A statement (Hindi and English versions) explaining the reasons for not laying the Audited Accounts of the Indian Institute of Management, Lucknow, for the year 1985-86 within the stipulated period of nine months after the close of the Accounting Year.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Vishwayatan Yogashram, New Delhi, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Vishwayatan Yogashram, New Delhi, for the year 1985-86.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

- (20) (1) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1985-86 under section 19 of the All India Institute of Medical Sciences Act, 1956.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1985-86 together with Audit Report thereon, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Institute of Medical Sciences, New Delhi, for the year 1985-86.
- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

5. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 22nd April, 1987 Rajya Sabha agreed to the amendments made by Lok Sabha at its sitting held on the 19th March, 1987 in the Mental Health Bill, 1987.

6. Resignation by Member

The Speaker informed the House that he had received a letter dated 22nd April, i987 from Shri Hardwari Lal, an elected Member from Rohtak constituency of Haryana, resigning his seat in Lok Sabha from 22nd April, 1987 and his resignation had been accepted by him with effect from 22nd April, 1987.

7. Report of the Rules Committee

Prof. N. G. Ranga laid on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the First Report (Hindi and English versions) of the Rules Committee.

& Report of Estimates Committee

Shrimati Chandra Tripathi presented the Forty-third Report (Hindi and English versions) of the Estimates Committee on action taken by Government on the recommendations contained in the Twenty-eighth Report on the Ministry of Transport—Department of Surface Transport—Congestion in Ports.

9. Report of Public Accounts Committee

Shri E. Ayyapu Reddy presented the Eighty-seventh Report (Hindi and English versions) of the Public Accounts Committee on "New Delhi-Ambala Coaxial Expansion Scheme".

10. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri K. D. Sultanpuri presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) 25th Report on Action Taken by Government on the recommendations contained in the 12th Report (Eighth Lok Sabha) on the Ministry of Home Affairs—Socio-economic conditions of Scheduled Castes and Scheduled Tribes in the Union Territory of Arunachal Pradesh.
- (2) 26th Report on Action Taken by Government on the recommendations contained in the 14th Report (Eighth Lok Sabha) on the Ministry of Finance (Department of Economic Affairs—Banking Division)—Reservations for, and employment of Scheduled Castes and Scheduled Tribes in Canara Bank and Credit facilities provided by the Bank for Scheduled Castes and Scheduled Tribes.
- (3) 27th Report on Action Taken by Government on the recommendations contained in the 11th Report (Eighth Lok Sabha) on the Ministry of Welfare—Atrocities on Scheduled Castes and Scheduled Tribes.
- (4) 28th Report on Action Taken by Government on the recommendations contained in the 13th Report (Eighth Lok Sabha) on the Ministry of Welfare—Working of Integrated Tribal Development Projects in Andhra Pradesh.

11. Calling Attention

Shri V. Sobhanadreeswara Rao called the attention of the Minister of Commerce to the situation arising out of non-confirmation/reduction in orders for purchase of tobacco by certain countries resulting in exploitation of tobacco growers and the steps taken by the Government to ensure remunerative support price for tobacco.

The Minister of Commerce made a statement in regard thereto.

12. Matters under Rule 377

- (1) Shri G. Devaraya Naik raised a matter regarding need to provide sufficient funds to the State Government of Karnataka to take anti-sea-erosion measures in Canara district and prevent its recurrence.
- (2) Shri Mohanlal Jhikram raised a matter regarding need to take necessary measures to prevent the closure of BALCO Ltd.
- (3) Shri Vilas Muttemwar raised a matter regarding need to send a team of serior Railway Officers to Vidarbha to suggest measures for the development of Railways in that region.
- √(4) Shri Ganga Ram raised a matter regarding need to send a survey team to District Agra in Uttar Pradesh to study the grave situation arising out of the shortage of drinking and irrigation water and extend necessary financial assistance to the State Government.
- (5) Shri Dal Chander Jain raised a matter regarding need to start new fast trains from Banaras to Bombay and from Allahabad to Ahmedabad.
- (6) Shri Basudeb Acharia raised a mater regarding need to accept the recommendations of Fourth Pay Commission regarding grant of ex-gratia payment to CPF retirees.
- (7) Shri Balwant Singh Ramoowalia raised a matter regarding need to avoid discrimination in the matter of issuance of passports to the people of Punjab.
- (8) Shri P. R. S. Venkatesan raised a matter regarding need to construct a bridge over railway crossing at Thirupepaliyar town in Tamil Nadu.

13. The Budget (General)—1987-88—Demands for Grants

- (i) Discussion on the Demand for Grant No. 21 under the control of the Ministry of External Affairs, continued.
 - Shri B. B. Ramaiah took part in the debate. Shri Narayan Datt Tiwari replied to the debate. The discussion was concluded.

The above Demand for Grant (both Revenue Account and Capital Account) for the amounts shown under column 4 of the List of Demands for Grants—Budget (General) for 1987-88, was voted in full.

(ii) Discussion on the Demands for Grants Nos. 11 to 15, 15A and 16 under the control of the Ministry of Defence, commenced.

Eleven cut motions (1 to 11) were moved.

The following members took part in the debate:-

- (1) Shri N. Venkata Ratnam
- (2) Gen. R. S. Sparrow
- (3) Shri Ajay Mushran
- (4) Shri H. M. Patel
- (5) Shri Ram Singh Yadav
- (6) Shri Suresh Kurup
- (7) Prof. Narain Chand Parashar
- (8) Shri Mohd, Ayub Khan
- (9) Shri G. L. Dogra

The discussion was not concluded.

14. Contempt of the House

The Deputy Speaker informed the House that at about 11.30 hours that day, a visitor calling himself Trivender Singh Panwar son of Shri Chandan Singh Panwar threw some papers on the floor of the House and shouted from the Visitors' Gallery. The Watch and Ward Officer took him into custody immediately and interrogated him. The visitor had made a statement and had expressed regret for his action. He had also begged pardon for the same.

The Deputy Speaker observed that he had brought it to the notice of the House for such action as the House might deem fit.

Thereafter, the following motion moved by Smt. Shiela Dikshit was adopted:

"This House resolves that the person calling himself Trivender Singh Panwar son of Shri Chandan Singh Panwar who threw some papers on the floor of the House and shouted from the Visitors' Gallery at about

11.30 hours today and whom the Watch and Ward Officer took into custody immediately, has committed a grave offence and is guilty of the contempt of the House.

This House further resolves that in view of the regret expressed by him, he be let off with a stern warning on the rising of the House today."

6.07 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 24th April, 1987).

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, April 24. 1987 Vaisakha 4, 1909 (Saka)

No. 246

11 A.M.

1. Staired Questions

Starred Questions Nos. 780, 782, 783, 789—791, 796 and 798 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 7812—7823, 7826—7835, 7837—7874, 7876—7908, 7910—7933, 7935—7964, 7966 and 7968—8008 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Tourism for 1987-88.
- (2) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the All India Handloom Fabrics Marketing Cooperative Society Limited, Bombay, for the year 1985-86 within the stipulated period of nine months after the close of the Accounting Year.

- (3) A copy of the Delhi Fire Prevention and Fire Safety Rules. 1987 (Hindi and English versions) published in Notification No. 10|29|86|HP|II in Delhi Gazette dated the 31st March, 1987 under sub-section (3) of section 16 of the Delhi Fire Prevention and Fire Safety Act. 1986.
- (4) A copy of Notification No. G.S.R. 407(E) (Hindi and English versions) published in Gazette of India dated the 15th April, 1987 together with an explanatory memorandum making certain amendments to Notification No. 77|80-Customs dated the 17th April, 1980 so as to exempt rags, trimmings and tailor cuttings arising in the course of manufacture of ready made garments from the payment of customs duty leviable thereon when cleared from the Kandla Free Trade Zone, under section 159 of the Customs Act, 1962.
- (5) A copy of the Citizenship (Second Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 392(E) in Gazette of India dated the 13th April, 1987 under sub-section (4) of section 18 of the Citizenship Act, 1955.
- (6) A copy each of the Notification Nos. S.O. 281(E) to 298(E) (Hindi and English versions) published in Gazette of India dated the 1st April, 1987 regarding general permission for importing capital goods, rawmaterials, components and spares by various categories during the licensing year 1987-88 issued under section 3 of the Imports and Exports (Control) Act, 1947.
- (7) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Jute Manufactures Development Council Calcutta, for the year 1985-86 within the stipulated period of nine months after the close of the Accounting Year.

4. Reports of Public Accounts Committee

Shri E. Ayyapu Reddy presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- Eighty-First Report on action taken on the 141st Report of the Committee (Seventh Lok Sabha) on Planning Process and Monitoring Mechanism with reference to Irrigation Projects.
- (2) Eighty-Fourth Report on Review on Compensation Claims.
 - (3) Eighty-Fifth Report on Supply of Drinking Water to Problem Villages.

5. Reports and Minutes of Committee on Public Undertakings

Shri K. Ramamurthy presented the following Reports and Minutes of the Committee on Public Undertakings:—

- (i) Twenty-fourth Report (Hindi and English versions) on Air India—Agency System and Passenger Services and Minutes of the sittings of the Committee relating thereto.
- (ii) Twenty-sixth Report (Handi and English versions) on Cochin Shipyard Limited and Minutes of the sittings of the Committee relating thereto.

6. Report of on-the-spot Study Visit of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri K. D. Sultanpuri laid on the Table a copy of the Report of on-the-spot Study Visit (Hindi and English version) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to the Head Office of the Indian Airlines, New Delhi during February, 1987.

7. Government Bill-Introduced

THE GOVERNORS (EMOLUMENTS, ALLOWANCES AND PRIVILEGES) AMENDMENT BILL, 1987.

8. Matters under Rule 377

- (1) Shri Anadi Charan Das raised a matter regarding need to take appropriate steps to improve the condition of rickshaw pullers in the country.
- \checkmark (2) Shri S. G. Gholap raised a matter regarding need to declare the city of Ulhasnagar and Ordnance Factory area of Thane in Maharashtra as named city.
- (3) Shri Sriballav Panigrahi raised a matter regarding need to properly rehabilitate the people displaced as a result of setting of Super Thermal Power Station at Talcher in Orissa.
- (4) Prof. K. V. Thomas raised a matter regarding need to take steps to protect the entire coastal belt of Kerala from seaerosion.
- √(5) Shri G. Bhoopathy raised a matter regarding need to open a TV relay station at Ramagundam in Andhra Pradesh.
- (6) Shri V. S. Krishna Iyer raised a matter regarding need to introduce another direct train between Bangalore and Bombay.
- (7) Shri Jagannath Patnaik raised a matter regarding need to develop railway-communication system in Orissa State for its overall development.
- (8) Shri V. Krishna Rao raised a matter regarding need to enact a legislation to ban Devdasi system in the country.

9. The Budget (General) 1987-88—Demands for Grants

Discussion on the Demands for Grants Nos. 11 to 15, 15A and 16 under the control of the Ministry of Defence and cut motions moved thereto on 23rd April, 1987, continued.

The following members took part in the debate:-

- (1) Shri Indrajit Gupta
- (2) Shri Sripati Mishra
- (3) Shri Shyam Lal Yadav
- (4) Shri P. Namgyal

- (5) Shri Mewa Singh Gill
- (6) Shri Aziz Qureshi

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- (7) Shri Madan Pandey
- (8) Shri R. Jeevarathinam
- (9) Shri K. P. Unnikrishnan
- (10) Shri Mahabir Prasad Yadav
- (11) Shri A. C. Shanmugam
- (12) Shri Shivraj V. Patil
- (13) Shri Bhadreshwar Tanti

The discussion was not concluded.

10. Motion regarding Thirty-Fourth Report of the Committee on Private Members' Bills and Resolutions

Shri Shantaram Potdukhe moved the following motion:-

"That this House do agree with the Thirty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd April, 1987."

The motion was adopted.

11. Private Members' Bills-Introduced

- (1) The Consumer Protection (Publication of Price with the Advertised Product) Bill, 1987, by Shrimati Jayanti Patnaik.
- √(2) The State of Goa, Daman and Diu Bill, 1987, by Shrì Shantaram Naik.
- (3) The Constitution (Amendment) Bill, 1987 (Insertion of new article 16A), by Shri Harish Rawat.

12. Private Member's Bill—Under Consideration

THE ERADICATION OF UNEMPLOYMENT BILL, 1985 by Shri G. M. Banatwalla.

Further discussion on the motion for consideration of the Bill moved on the 10th April, 1987, continued,

*At 6 P.M.

The following members took part in the debate:-

- (1) Dr. G. S. Rajhans
- (2) Shri Sriballav Panigrahi
- (3) Shri A. J. V. B. Maheshwara Rao
- (4) Shri V. Krishna Rao
- (5) Shri Anadi Charan Das
- (6) Shri Thampan Thomas
- (7) Smt. Usha Choudhary
- (8) Shri K. D. Sultanpuri
- (9) Shri R. Annanambi

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 27th April, 1987).

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, April 27, 1987/Vaisakha 7, 1969 (Saka)

No. 247

11 A.M.

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1. Starred Questions

Starred Questions Nos. 801, 803—806, 810, 813—816 and 819 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 8009—8127 and 8129—8170 were laid on the Table.

3. Question of privilege

Speaker informed the House that on 15.4.1987 he had received a notice under rule 222 jointly signed by Shri H. N. Nanje Gowda, Smt. Basavarajeshwari and Dr. G. S. Rajhans seeking to raise a question of privilege against Prof. Madhu Dandavate, MP for allegedly wilfully misleading the House on 17.11.1983 while participating in the discussion on electoral reforms.

The Members had inter-alia stated that Prof. Dandavate during his speech while referring to so called 'Moily tape' episode, informed the House that money was sent from Delhi and that the Chief Minister of Karnataka was in possession of the finger prints on the bundles of money.

The Members had further pointed out that the Desai Commission which had been appointed to inquire into the matter had held that what was told in the Lok Sabha by Prof. Dandavate was not correct. The Members had alleged that "Prof. Dandavate just to create an impression in the public, wilfully and purposely misled the House on 17.11.1983".

Speaker added that Prof. Dandavate to whom the notice was referred for comments, had expressed regrets for his observations in the House on 17th November, 1983 and had assured him that he had no intention to mislead the House.

Speaker accepted the regrets expressed by Prof. Madhu Dandavate and withheld his consent to the raising of the question of privilege.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1985-86.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1985-86 together with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Film and Television Institute of India, Pune, for the year 1985-86.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Karnataka Dairy Development Corporation Limited, Bangalore, for the years 1984-85 and 1985-86 within the stipulated period of nine months after the close of the Accounting Year.

(4) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1980-81 and onwards within the stipulated period of nine months after the close of the Accounting Year.

5. Reports of Estimates Committee

Smt. Chandra Tripathi presented the following reports of Estimates Committee:

- (i) Forty-fifth Report on Ministry of Home Affairs—Voluntary Organisations and Minutes of the sittings of the Committee relating thereto.
- (ii) Forty-sixth Report on Action taken by Government on the recommendations contained in the 33rd Report of Committee on the Ministry of Urban Development—CPWD—Maintenance of Buildings.

6. Reports of the Public Accounts Committee

Shri E. Ayyapu Reddy presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- Eightieth Report on action taken by Government on the recommendations contained in their 231st Report (Seventh Lok Sabha) relating to Financial Review-cum-Commercial accounts of Canteen Stores Department.
- (ii) Ninetieth Report on India Government Mint, Bombay—Overview.

7. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Krishan Datt Sultanpuri presented the Twenty-third Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Railways (Railway Board—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Western Railway.

8. Report of the Committee on Subordinate Legislation

Shri Vakkom Purushothaman presented the Fourteenth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

9. Matters Under Rule 377

- (1) Shri Srikantha Datta Narasimharaja Wadiyar raised a matter regarding need to provide special Central assistance to the Government of Karnataka to meet the drought situation.
- (2) Shri S. G. Gholap raised a matter regarding need to lay new railway line from Kalyan to Murbad in Maharashtra.
- (3) Shri Lakshman Mallick raised a matter regarding need to take immediate steps to check the large scale drop outs of SC|ST students in Koraput, Phulbani and Kalahandi districts of Orissa.
- (4) Shri Umakant Mishra raised a matter regarding need to take necessary measures to meet the serious situation arising out of the shortage of drinking water in Gyanpur Tehsil of Varanasi district in Uttar Pradesh.
- √(5) Shri Narain Choubey raised a matter regarding need to take necessary measures to overcome the drinking water crisis in Midnapur and Kharagpur towns of West Bengal.
- (6) Shri Kamodi Lal Jatav raised a matter regarding need to allow farming of opium in Chambal District of Madhya Pradesh.
- (7) Shri Banwari Lal Purohit raised a matter regarding need to send a Central team to Nagpur to assess and review the functioning of Model Mills.
- (8) Shri Thampan Thomas raised a matter regarding need to supply energy to Kerala from Kalpakkam and Ramagundan Central Projects and also set up a thermal power plant in Kayam Kulam.

19. The Budget (General) 1987-88—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 11 to 15, 15A and 16 under the control of the Ministry of Defence and cut motions moved thereto on 23rd April, 1987, continued.

Shri K. C. Pant replied to the debate.

The discussion was concluded.

All the cut motions were negatived.

The above Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the List of Demands for Grants—Budget (General) for 1987-88, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 1 to 5 under the control of the Ministry of Agriculture, commenced.

Forty-three cut motions (11 to 53) were moved.

The following members took part in the debate:-

- (1) Shri M. Raghuma Reddy
- (2) Shri Bhanu Pratap Singh
- (3) Shri Madhusudan Vairale

The discussion was not concluded.

11. Discussion Under Rule 193

Shri Bhagwat Jha Azad raised a discussion on the need for framing guidelines to prevent blackmailing and character assassination of elected representatives of the people to ensure smooth functioning of democratic institutions in the country and amend the electoral laws accordingly.

The following members took part in the debate:—

- (1) Shri H. A. Dora
- (2) Shri Veerendra Patil
- (3) Shri Somnath Chatterjee
- (4) Shri V. N. Gadgil

The discussion was not concluded.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 28th April, 1987)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April, 28, 1987/Vaisakha 8, 1909 (Saka)

No. 248

11 A.M.

1. Starred Questions

Starred Questions Nos. 820, 829, 832, 833 and 835—839 were orally answered. Replies to Starred Questions Nos. 821, 823—828, 830 and 834 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 8171—8191, 8193—8211, 8213—8236, 8238—8240, 8242—8352 and 8354—8401 were laid on the Table.

A statement by the Minister of State in the Department of Industrial Development in the Ministry of Industry correcting the reply given on 31 March, 1987 to English versions of Unstarred Question No. 5040 regarding growth centres in place of 'No Industry Districts' was also laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Indian Telegraph (Amendment)
Rules, 1987 (Hindi and English versions) published
in Notification No. G.S.R. 112(E) in Gazette of

India dated the 25th February, 1987 together with a corrigendum to the English version published in Notification No. G.S.R. 405(E) in Gazette of India dated the 16th April, 1987 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

- (2) (i) A copy of the Annual Report (Hindi and English versions) together with Audited Accounts of the Oil and Natural Gas Commission for the year 1985-86 and of its subsidiary viz. Hydrocarbons India Limited, New Delhi, for the year 1985-86 under sub-section (3) of section 23 read with subsection (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil and Natural Gas Commission for the year 1985-86 and of its subsidiary viz Hydrocarbons India Limited, New Delhi, for the year 1985-86.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Lubricating Oils and Greases (Processing, Supply and Distribution Regulation) Order, 1987 (Hindi and English versions) published in Notification No. G.S.R. 233 in Gazette of India dated the 28th March, 1987 under subsection (6) of section 3 of the Essential Commodities Act, 1955.
- (5) A copy of the Central Excise (Second Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 403(E) in Gazette of India dated the 15th April, 1987 together with an explanatory memorandum, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.

- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act. 1962:—
 - (i) G.S.R. 400(E) published in Gazette of India dated the 15th April, 1987 together with an explanatory memorandum making certain amendments to Notification No. 474/86-Customs dated the 28th November, 1986 so as to provide alternative specification for 'dead burn magnesite'.
 - (ii) G.S.R. 401(E) published in Gazette of India dated the 15th April, 1987 together with an explanatory memorandum making certain amendments to Notification No. 41/85-Customs dated the 28th February, 1985 so as to empower the Director General of Technical Development also to issue the requisite certificate.
- (7) A copy of Notification No. G.S.R. 404(E) (Hindi and English versions) published in Gazette of India dated the 15th April, 1987 together with an explanatory memorandum making certain amendments to Notification No. 452/86-CE dated the 20th November, 1986 so as to fix specific effective rates of excise duty for three more types of railway wagons namely, eight-wheeler covered wagons, four wheeler tank wagons and eight wheelers tank wagons, issued under the Central Excise Rules, 1944.
- (8) A copy of the Annual Report (Hindi and English versions) of the Central Machine Tool Institute, Bangalore, for the year 1985-86 along with Audited Accounts.
- (9) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Machine Tool Institute, Bangalore, for the year 1985-86.

- (10) A Statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Bengal Chemicals and Pharmaceuticals Limited for the year 1985-86 within the stipulated period of nine months after the close of the Accounting Year.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Telecommunications Consultants India Limited, New Delhi, for the year 1985-86.
 - (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
 - (13) A copy of the Indian Telegraph (Second Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 377(E) in Gazette of India dated the 9th April, 1987 under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885.

4. Report of Estimates Committee

Smt. Chandra Tripathi presented the Forty-seventh Report (Hindi and English versions) of Estimates Committee on the Ministry of Finance (Department of Economic Affairs)—Reserve Bank of India—Opening of new Branches of Banks in rural areas and Minutes of the sittings of the Committee relating thereto.

5. Reports of Public Accounts Committee

Shri E. Ayyapu Reddy presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

(i) Eighty-ninth Report on "Tourist Special Train—the Palace on Wheels":

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- (ii) Ninety-fifth Report on "Disposal of immovable properties attached towards tax recovery"; and
- (iii) Hundredth Report on "Review on working of Calcutta Telephones".

6. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Krishan Datt Sultanpuri presented the Twenty-fourth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Finance (Department of Economic Affairs—Banking Division)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in UCO Bank and credit facilities provided by the Bank to Scheduled Castes and Scheduled Tribes.

7. Report of Committee on Papers laid on the Table

Shri Shanti Dhariwal presented the Fifteenth Report (Hindi and English versions) of the Committee on Papers Laid on the Table.

8. Minutes of Committee on Papers Laid on the Table

Shri Shanti Dhariwal laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers laid on the Table relating to their Fifteenth Report.

9. Statement by Minister

The Minister of State in the Ministry of Finance made a statement regarding drawal of advance from the Contingency Fund of India for meeting the requirement of funds for the Commission of Inquiry to inquire into the events and circumstances leading to the arrangements entered into with the Fairfax Group Inc.

10. Matters under Rule 377

- (1) Shri V. S. Vijayaraghavan raised a matter regarding need to provide T.V. transmission facilities in Malyalam at Palaghat through microwave.
- (2) Dr. Chandra Shekhar Tripathi raised a matter regarding need to restore the system of supplying coal by rail to the industrial units in the country.

- (3) Prof. Narain Chand Parashar raised a matter regardic, need to take up the construction of the Shivalik project including the Swan Channelisation project of Himachal Pradesh, before the end of 7th Plan.
- (4) Shri Chintamani Jena raised a matter regarding need to take steps to revive the heavy water plant at Talcher.
- (5) Shri Nitya Nand Mishra raised a matter regarding need to take necessary measures to check the spread of various diseases in tribal areas of Orissa.
- (6) Shri Sri Hari Rao raised a matter regarding need to render financial assistance to the State Government of Andhra Pradesh for providing drinking water to East Godavari district and also clear Polavaram project.
- (7) Shri Jujhar Singh raised a matter regarding need to reexamine the SC/ST reservation formula for Bengali families settled in Rajasthan.

11. The Budget (General) 1987-88—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 1 to 5 under the control of the Ministry of Agriculture and cut motions moved thereto on 27th April, 1987, continued.

The following members took part in the debate:-

- (1) Shri Syed Masudal Hossain
- (2) Shri Somnath Rath
 - (3) Shri Jujhar Singh
 - (4) Shri Vakkom Purushothaman
 - (5) Shri Ram Bahadur Singh
 - (6) Shri Surendra Pal Singh
 - (7) Shri Yogendra Makwana
 - (8) Shri P. Kolandaivelu
 - (9) Shri Umakant Mishra
 - (10) Shri Uttam Rathod
 - (11) Shri Ramashray Prasad Singh
 - (12) Smt. Usha Choudhary
 - (13) Shri R. Prabhu
 - (14) Shri Raj Kumar Rai
 - (15) Bhai Shaminder Singh

- (16) Shri Ram Bhagat Paswan
 - (17) Shri Prakash V. Patil
 - (18) Shri Piyus Tiraky
 - (19) Shri Virdhi Chander Jain
 - (20) Prof. N. G. Ranga

Dr. G. S. Dhillon replied to the debate.

The discussion was concluded.

All the cut motions moved were negatived

The above Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1987-88, were voted in full.

- (ii) At 6 P.M. the following Demands for Grants (Both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1987-88 were submitted to the vote of the House and voted in full:—
- 7 46 (1) Demand Nos. 6 and 7 relating to the Ministry of Commerce;
 - (2) Demand Nos. 8 to 10 relating to the Ministry of Communications;
 - (3) Demand No. 20 relating to the Ministry of Environment and Forest;
 - (4) Demand Nos. 22 to 25, 27, 28, 30 to 34 relating to the Ministry of Finance;
 - (5) Demand Nos. 35 and 36 relating to the Ministry of Food and Civil Supplies;
 - (6) Demand Nos. 37 and 38 relating to the Ministry of Health and Family Welfare.
 - (7) Demand Nos. 48 to 51 relating to the Ministry of Industry;
 - (8) Demand No. 55 relating to the Ministry of Law and Justice;
 - (9) Demand No. 56 relating to the Ministry of Parliamentary Affairs;

- (10) Demand No. 57 relating to the Ministry of Personnel Public Grievances and Pensions:
- (11) Demand Nos. 59 and 60 relating to the Ministry of Planning;
- (12) Demand No. 61 relating to the Ministry of Programme Implementation;
- (13) Demand Nos. 62 to 64 relating to the Ministry of Science and Technology;
 - (14) Demand Nos. 65 and 66 relating to the Ministry of Steel and Mines;
- (15) Demand No. 67 relating to the Ministry of Textiles;
- (16) Demand No. 63 relating to the Ministry of Tourism;
- (17) Demand Nos. 69 to 71 relating to the Ministry of Surface Transport;
- (18) Demand No. 72 relating to the Ministry of Civil Aviation;
- (19) Demand Nos. 73 to 75 relating to the Ministry of Urban Development;
- (20) Demand No. 77 relating to the Ministry of Welfare;
- (21) Demand Nos. 78 and 79 relating to the Department of Atomic Energy;
- (22) Demand No. 80 relating to the Department of Electronics:
- (23) Demand No. 81 relating to the Department of Ocean Development;
- (24) Demand No. 82 relating to the Department of Space;
- (25) Demand No. 83 relating to Lok Sabhs;
- (26) Demand No. 84 relating to Rajya Sabha; and
- (27) Demand No. 86 relating to the Secretariat of the Vice-President.

12. Government Bill-Introduced

THE APPROPRIATION (NO. 3) BILL, 1987

13. Government Bill—Passed

THE APPROPRIATION (NO. 3) BILL, 1987

The motion for consideration of the Bill was moved by Shri B. K. Gadhvi.

Shri G. M. Banatwalla took part in the debate.

Shri B. K. Gadhvi replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. K. Gadhvi.

The motion was adopted and the Bill was passed.

6.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 29th April, 1987)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 29, 1987 Vaisakha 9, 1909 (Saka)

No. 249

11 A.M.

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1. Starred Questions

Starred Questions Nos. 844, 847—850, 854, 256 and 858 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 8402—8423, 8425, 8426, 8428—8470, 8472, 8474—8512 and 8514—8541 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:___

- (1) A copy of the Twenty-Fourth Report (Hindi and English versions) of the Deputy Commissioner for Linguistic Minorities in India for the period from July, 1983 to June, 1984.
- (2) A statement (Hindi and English versions) showing the comments of the Government on the recommendations of the 24th Report of the Deputy Commissioner for Linguistic Minorities for the period from July, 1983 to June, 1984.

- (3) An Explanatory Note (Hindi and English versions) in regard to the Report.
- (4) A copy of the Amendments to the State Bank of India General Regulations, 1955 (Hindi and English versions) under sub-section (4) of section 50 of the State Bank of India Act, 1955.
- (5) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India and its subsidiary Banks viz. State Bank of Bikaner and Jaipur, State Bank of Hyderabad, State Bank of Indore, State Bank of Mysore, State Bank of Patiala, State Bank of Saurashtra and State Bank of Travancore for the year ended the 31st December, 1986 along with the Accounts and the Auditor's Report thereon, under sub-section (4) of section 40 of the State Bank of India Act, 1955 and sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.
- (6) A copy of the Indira Vikas Patra (Second Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 408(E) in Gazette of India dated the 20th April, 1987 under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.
- (7) A copy of the Board for Industrial and Financial Reconstruction (Financial and Administrative Powers) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 368(E) in Gazette of India dated the 2nd April. 1987 under sub-section (3) of section 36 of the Sick Industrial Companies (Special Provisions) Act, 1985.
- (8) A copy of the Indian Police Service (Uniform) Amendment Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 248 in Gazette of India dated the 11th April, 1987 under subsection (2) of section 3 of the All India Services Act, 1951.

4. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Thirty-Fifth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Reports of Public Accounts Committee

Shri E Ayyapu Reddy presented the following Reports (Hindi and English versions) of the public Accounts Committee:—

- (1) Ninety-First Report on Integrated Rural Development Programme.
 - Ninety-Second Report on Customs Receipts—Irregularities in Bonds and Bank Guarantees executed by importers.
- (3) Ninety-Third Report on Military Engineer Services.
 - (4) Eighty-Sixth Report on Action taken on 207th Report of the Committee (Seventh Lok Sabha) on Development of a Weapon system and wrongful appropriation of public revenues to non-public funds.

6. Reports and Minutes of Committee on Public Undertakings

Shri Braja Mohan Mohanty presented the following Reports and Minutes of the Committee on Public Undertakings:

- (i) Twenty-fifth Report (Hindi and English versions) of the Committee on Eastern Coalfields Limited and Minutes of the sittings of the Committee relating thereto.
- of the Committee on 'Nomination of Directors by Financial Institutions' and Minutes of the sittings of the Committee relating thereto.
- (iii) Twenty-eighth Report (Hindi and English versions) on Action Taken by Government on the recommendations contained in their Twelfth Report on Oil & Natural Gas Commission—Head Office, Survey and Exploration.

7. Minutes of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri K. D. Sultanpuri laid on the Table the Minutes of the First to Fourteenth, Seventeenth to Twentieth, Twenty-Seventh, Twenty-Ninth to Thirty-Second sittings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

8. Report of the Committee on Absence of Members

Shri Madhusudan Vairale presented the Eighth Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

9. Matters Under Rule 377

- √(1) Shri Raj Kumar Rai raised a matter regarding need to take necessary measures to provide drinking water in the country particularly in eastern districts of Uttar Pradesh.
- (2) Shri Sriballav Panigrahi raised a matter regarding need to shift the headquarters of the South-Eastern railway to Orissa.
- (3) Shri Madhusudan Vairale raised a matter regarding need to allow the Farmer Cooperatives to set up sugar factories of the capacity of 1250 TDC.
- (4) Shri R. Dhanuskodi Athithan raised a matter regarding need to restore full exemption of import duty on VCM or continue the pre-budget position of import duty of 10 per cent on it to prevent closure of M|s. Dharangadhra Chemical Works Ltd, in Tamil Nadu.
- (5) Shri Sanat Kumar Mandal raised a matter regarding need to take steps to protect the villagers and their cattle from tigers escaping from the Tiger Project of Sunderbans in West Bengal.
- (6) Shri Aziz Qureshi raised a matter regarding need to initiate immediate action to counter Pakistan's anti-India propaganda and reassure Arah countries of India's un-equivocal support for their cause.
- (7) Dr. A. Kalanidhi raised a matter regarding need to give financial assistance to the State Government of Tamil Nadu to the tune of Rupees Thirty crores to overcome the acute scarcity of drinking water in Madras city and also implement Krishna water scheme.

4

(1). Government Bill—Under Consideration

THE FINANCE BILL, 1987

The motion for consideration of the Bill was moved by Shri Rajiv Gandhi.

The following members took part in the debate:-

- (1) Shri C. Madhav Reddy
 (Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.09 P.M.)
- (2) Shri Ram Singh Yadav
- (3) Shri Banwari Lal Purohit
- (4) Dr. A. Kalanidhi
- (5) Shri Haroobhai Mehta
- (6) Shri G. L. Dogra
- (7) Shri H. M. Patel
- (8) Shri P. Namgyal
- (9) Shri Girdhari Lal Vyas
- (10) Shri Balasaheb Vikhe Patil
- (11) Dr. Datta Samant
- (12) Shri K. D. Sultanpuri
- (13) Shri R. Jeevarathinam
- (14) Shri K. Pradhani
- (15) Shri Bharat Singh
- (16) Shri Sriballav Panigrahi (Speech unfinished).

The discussion was not concluded.

*11. Statement by Minister

The Minister of Defence made a statement regarding the press note being issued by the Government of Sweden about its decision to ask the National Audit Board to make an auditing review of certain transactions that were made by Bofors in connection with the Indian contract.

^{*}Made at 5.29 P.M.

12. Half-An-Hour Discussion

Shri Dileep Singh Bhuria raised a discussion on the points arising out of the answer given by the Minister of State in the Ministry of Finance on 15 April, 1987 to Starred Question No. 660 regarding loans for purchase of animals.

Shri Janardhana Poojary replied to the discussion.

6.46 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 30th April, 1987).

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 30, 1987 Vaisakha 10, 1909 (Saka)

No. 250

11 A.M.

1. Starred Ouestions

Starred Questions Nos. 861—863, 865, 866, 869, 870 and 874 were orally answered. Starred Question No. 867 was post-poned to 7 May, 1987. Replies to Starred Questions Nos. 860, 864, 868, 871—873 and 875—879 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 8542—8576 and 8578—8773 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Environment (Protection) Second Amendment Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 393(E) in Gazette of India dated the 16th April, 1987 under section 26 of the Environment (Protection) Act, 1986.
- (2) A copy of Notification No. S.O. 394(E) (Hindi and English versions) published in Gazette of India dated the 16th April, 1987 authorising the officers and authorities mentioned in the Table annexed to

- the Notification for the purposes of section 19 of the Environment (Protection) Act, 1986 with jurisdiction mentioned in the notification issued under the said act.
- (3) A copy of Notification No. S.O. 238(E) (Hindi and English versions) published in Gazette of India dated the 26th March, 1987 containing Corrigendum to Notification No. S.O. 83(E) dated the 16th February, 1987 issued under the Environment (Protection) Act, 1986.
- (4) A copy of Notification No. S.O. 239(E) (Hindi and English versions) published in Gazette of India dated the 26th March, 1987 containing Corrigendum to Notification No. S.O. 84(E) dated the 16th February, 1987 issued under the Environment (Protection) Act, 1986.
- (5) A copy of the International Airports Authority of India Employees (Conduct, Discipline and Appeal) Regulations, 1987 (Hindi and English versions) published in Notification No. PERS|SC|13|73| Vol. III in Gazette of India dated the 7th January, 1987 together with an explanatory note, under subsection (4) of section 37 of the International Airports Authority Act, 1971.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
 - (i) G.S.R. 1329(E) published in Gazette of India dated the 26th December, 1986 approving the Cochin Port Employees (Leave) Amendment Regulations, 1986.
 - (ii) G.S.R. 317(E) published in Gazette of India dated the 27th March, 1987 approving the Tuticorin Port Employees (Conduct) Fourth Amendment Regulations, 1987.

- (7) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1986—Union Government (Commercial)—Part III—Shipping Corporation of India Limited, under article 151(1) of the Constitution.
- (8) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 1985-86 together with Audit Report thereon under section 29 of the Indira Gandhi National Open University Act, 1985.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial Hall, Calcutta, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Victoria Memorial Hall, Calcutta, for the year 1985-86.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Society for the National Institutes of Physical Education and Sports, Patiala, for the year 1985-86 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Society for the National Institutes of Physical Education and Sports, Patiala, for the year 1985-86.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration, New Delhi, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Educational Planning and Administration, New Delhi, for the year 1985-86.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College Srinagar, for the year 1985-86 together with Audit Report thereon.
- (17) A copy of the Annual Report (Hindi and English versions) of the Cancer Hospital and Research Institute, Gwalior, for the year 1985-86 along with Audited Accounts.
- (18) A copy of the Review (Hindi and English versions) by the Government on the working of the Cancer 'Hospital and 'Research Institute, 'Gwalior, for the year 1985-86.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 21st April, 1987, Rajya Sabha adopted a motion to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term ending on the 30th April, 1988, and had elected the following members of Rajya Sabha to serve on the said Committee:—
 - (1) Shri Sukhdev Prasad
 - (2) Shri H. Hanumanthappa
 - (3) Shri Radhakishan Malaviya

- (4) Shrimati Omem Moyong Deori
- (5) Dr. Faguni Ram
- (6) Shri Thindivanam K. Ramamurthy
- (7) Shri Murasoli Maran
- (8) Shri Suraj Prasad
- (9) Shri Dharam Chander Prashant
- (10) Shri Ramnarayan Goswami
- (ii) That at its sitting held on the 21st April, 1987, Raiya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term ending on the 30th April, 1988, and also communicated the names of following members of Rajya Sabha who had been elected to the said Committee:—
 - (1) Shri M. S. Gurupadaswamy
 - (2) Shri B. Satyanarayan Reddy
 - (3) Shri T. Chandrasekhar Reddy
 - (4) Shrimati Manorama Pandey
 - (5) Shri A. K. Antony
 - (6) Shri Bhuvnesh Chaturvedi
 - (7) Shri Nirmal Chatterjee
- (iii) That at its sitting held on the 21st April, 1987 Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven Members from Rajya Sabha to associate with the Committee on Public Undertaking of the Lok Sabha for the term ending on the 30th April, 1988, and also communicated the names of the following members of Rajya Sabha who had been elected to the said Committee:—
 - (1) Shri Ram Naresh Kushawaha
 - (2) Shri Chimanbhai Mehta
 - (3) Shrimati Ratan Kumari
 - (4) Shri Krishna Nand Joshi
 - (5) Shri Jagesh Desai
 - (6) Shri Valampuri John
 - (7) Shri Shanker Sinh Vaghela

5. Leave of Absence

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The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri Charan Singh—23rd April to 8th May, 1987 (8th Session)
- (2) Prof. Ramkrishna More—3rd March to 2nd April, 1987 (8th Session)
- (3) Shri Bharatkumar M. Odedra—1st April to 16th April, 1987 (8th Session)
- (4) Shri L. Adaikalarai—18th March to 1st April, 1987 (8th Session)
- (5) Smt. Indubala Sudhadia—26th March to 30th April, 1987 (8th Session)
- (6) Shri Matilal Hansda—27th February to 10th April, 1987 (8th Session)
- (7) Shri Pratapsinh Baghel—23rd February to 22nd April, 1987 (8th Session)
- (8) Shrimati Akbar Jahan Abdullah—6th April to 8th May, 1987 (8th Session)
- (9) Shri Martand Singh—12th March to 20th April, 1987 (8th Session).

6. Reports and Minutes of Estimates Committee

Shrimati Chandra Tripathi presented the following Reports and Minutes (Hindi and English versions) of Estimates Committee:—

- (i) Forty-fourth Report on the Planning Commission— System and Procedure for Appraisal of Plan Schemes and Minutes of the sittings of the Committee relating thereto.
- (ii) Forty-eighth Report on the Ministry of Finance, Department of Revenue—Revenue Leakages and Minutes of the sittings of the Committee relating thereto.

7. Reports of Public Accounts Committee

Shri E. Ayyapu Reddy presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Eighty-eighth Report on Licensing of Land at Wadi Bunder to a Firm.
- (2) Ninety-fourth Report on National Rural Employment Programme.
- (3) Ninety-sixth Report on National Project on Biogas Development.
- Ninety-seventh Report on Construction of 1296
 Dwelling Units at Kishangarh by Delhi Development Authority.
 - (5) Ninety eighth Report on Five Star Hotel at Indira Gandhi Stadium Complex.
 - (6) Ninety-ninth Report on National Book Trust.
 - One Hundred and first Report on Action taken on 144th Report of the Committee (Seventh Lok Sabha) on Direct Taxes—Irregular exemptions and Reliefs and wealth escaping assessment.
- (8) One Hundred and second Report on Action taken on 46th Report of the Committee (Eighth Lok Sabha) on National Highway By-pass, Srinagar.
- (9) One Hundred and third Report on Action taken on 24th Report of the Committee (Eighth Lok Sabha) on delay in setting up of repair overhaul facilities for a certain helicopter.
- (10) One Hundred and fourth Report on Action taken on 160th Report of the Committee (Seventh Lok Sabha) on Union Excise Duties.
- (11) One Hundred and fifth Report on Procurement and Utilisation of Tank Wagons.

8. Reports and Minutes of Committee on Public Undertakings

Shri Braja Mohan Mohanty presented the following Reports and Minutes of the Committee on Public Undertakings:—

- (i) Twenty-ninth Report (Hindi and English versions) of the Committee on Indian Drugs and Pharmaceuticals Limited and Minutes of the sittings of the Committee relating thereto.
- (ii) Thirtieth Report (Hindi and English versions) of the Committee on Steel Authority of India Limited—Salem Steel Plant and Minutes of the sittings of the Committee relating thereto.
- (iii) Thirty-first Report (Hindi and English versions) on Action taken by Government on the recommendations contained in their Ninth Report on Bharat Electronics Limited—Objectives and Implementation of Projects.

9. Report of the Business Advisory Committee

Smt. Shiela Dikshit presented the Thirty-Seventh Report of the Business Advisory Committee.

10. Statement by Minister

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government business for the week commencing the 4th May, 1987.

11. Motion regarding Report of Joint Committee—Extension of Time

Shri Somnath Rath moved the following motion:—

"That this House do further extend up to the last day of the Monsoon Session. 1987, the time for presentation of the Report of the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith."

The motion was adopted.

12. Government Bill—Introduced

THE GOA, DAMAN AND DIU MINING CONCESSIONS (ABOLITION AND DECLARATION AS MINING LEASES) BILL, 1987

13 Government Bill-Under consideration

THE FINANCE BILL, 1987

Discussion on the motion for consideration of the Bill moved by Shri Rajiv Gandhi on the 29th April, 1987, continued.

The following members took part in the debate:-

- (1) Shri Sriballav Panigrahi
- (2) Shri Kamla Prasad Singh
- (3) Shri K. P. Singh Deo
- (4) Shri Jagdish Awasthi
- (5) Shri V. S. Vijayaraghavan
- (6) Shri Lakshman Mallick
- (7) Shri Shanti Dhariwal
- (8) Shri Vishnu Modi
- (9) Shri Manoj Pandey
- (10) Smt. Usha Verma
 - (11) Shri Ram Samujhawan (Speech unfinished)

The discussion was not concluded.

14. Motion Regarding Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions

Shri R. P. Suman moved the following motion:—

"That this House do agree with the Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 29th April, 1987."

The motion was adopted.

15. Private Member's Resolution-Under Consideration

Shri Dileep Singh Bhuria concluded his speech on the following resolution moved by him on the 16th April, 1987:—

"This House expresses its concern over the continued backwardness of tribal people in the country even

after thirty-nine years of independence and in order to prevent their exploitation and uplift them economically, socially, culturally and educationally, recommends to the Government to—

- (i) take necessary measures for proper and implementation of various tribal welfare schemes in tribal regions;
- (ii) open more schools and adult education centres in the tribal regions;
- (iii) give priority in employment to tribal people in various Government developmental schemes viz. construction and other works undertaken through the Departments of Irrigation, Public Works, Forest Development, Public Health and Rural Engineering, etc. in tribal regions; and
 - (iv) purchase their forest-produce at reasonable prices.

The following members took part in the debate:-

- (1) Shri Matilal Hansda
- (2) Dr. (Smt.) Phulrenu Guha
- (3) Shri G. L. Dogra
- (4) Shri K. D. Sultanpuri
- (5) Shri Syed Masudal Hossain
- (6) Shri Somnath Rath
- (7) Shri Uttam Rathod
- (8) Shri Samar Brahma Choudhury

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 4th May, 1987)

SUBHASH C. KASHYAP, Secretary-General.



LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, May 4, 1987 Vaisakha 14, 1909 (Saka)

No. 251

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 880—884, 886 and 888 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 8774—8909 and 8911—8945 were laid on the Table.

A statement by the Minister of State in the Ministry of Information and Broadcasting correcting the reply given on 23 March, 1987 to Unstarred Question No. 3873 regarding documentaries on freedom fighters was also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1985-86.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1985-86 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council for Cooperative Training, New Delhi, for the year 1985-86.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the paper's mentioned at (1) above
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1985-86.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Dairy Federation of India Limited, Anand, for the year 1985-86 along with Audited Accounts.
- (ii) A capy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Dairy Federation of India Limited, Anand, for the year 1985-86.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1985-86.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1985-86 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1985-86
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 1985-86.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 1985-86 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Housing Federation of India, New Delhi, for the year 1985-86.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act. 1970:—
- (i) The Allahabad Bank (Officers') Service Regulations, 1979.
- (ii) The Dena Bank (Officers') Service Regulations, 1979.

- (iii) The Indian Bank (Officers') Service Regulations, 1979.
- (iv) The Canara Bank (Officers') Service Regulations, 1979.
- (v) The Bank of India (Officers') Service Regulations, 1979.
- (vi) The Bank of Baroda (Officers') Service Regulations, 1979.
- (vii) The Indian Overseas Bank (Officers') Service Regulations, 1979.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1985-86.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1982-83 and onwards within the stipulated period of nine months after the close of the Accounting Year.

4. Minutes of Committee on Absence of Members

Shri I. Rama Rai laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Absence of Members from the Sittings of the House held on the 25th March and 28th April, 1987.

5. Motion Regarding Thirty-seventh Report of Business Advisory Committee

Smt. Sheila Dikshit moved the following motion:—

"That this House do agree with the Thirty-seventh Report of the Business Advisory Committee presented to the House on the 30th April, 1987."

The motion was adopted.

6. Matters Under Rule 377

- (1) Shri Jagdish Awasthi raised a matter regarding need to set up 'Bithoor Development Authority' for overall development of Bithoor town in Kanpur district of Uttar Pradesh.
- (2) Dr. G. S. Rajhans raised a matter regarding need to initiate talks with the Government of Nepal for the construction of a multi-purpose high dam on the river Kosi at Barahakshetra.
- (3) Prof. Narain Chand Parashar raised a matter regarding need to set up National Cultural Council as an apex body to coordinate the activities with State arademies etc. to provide incentives to the writers of regional languages.
- (4) Shri Somnath Rath raised a matter regarding need to connect Gopalpur-Bhubaneswar by Vayudoot service and extend it to Andhra Pradesh.
- (5) Shri K. Ramachandra Reddy raised a matter regarding heed to provide financial assistance to the State Government of Andhra Pradesh to meet the drought situation in Anantpur district.
- (6) Shri P. Kolandaivelu raised a matter regarding need to ensure that the small scale industrial units do not lose their status as an 'export house' at the time of renewal due to conditions laid down in new Import-Export policy.
- (7) Shri N. Dennis raised a matter regarding need to prolide adequate financial assistance for taking relief measures to meet the drought situation in Tamil Nadu.
- (8) Shri P. R. S. Venkatesan raised a matter regarding need to take steps to revive natural harbour at Cuddalore O.T. in South Arcot district, Tamil Nadu.

7. Government Bills—Passed

(i) THE FINANCE BILL, 1987

Discussion on the motion for consideration of the Bill moved by Shri Rajiv Randhi on 29th April, 1987, continued.

The following members took part in the debate:-

- (1) Shri Ram Samujhawan
- (2) Shri Saifuddin Chowdhary
- (3) Shri K. Natarajan
- (4) Shri Kailash Yadav
- (5) Shri Narayan Choubey
- (6) Shri B. B. Ramaiah
- (7) Shri Somnath Rath
- (8) Shri Jagannath Choudhary
- (9) Shri Ram Nagina Mishra
- (10) Shri V. S. Krishna Iyer
- (11) Shri Aziz Qureshi
- (12) Shri Braja Mohan Mohanty
- (13) Shri Ram Pujan Patel
- (14) Shri Ramashray Prasad Singh
- (15) Kum. Mamta Banerjee
- (16) Shri Murli Deora
- (17) Shri Virdhi Chander Jain
- (18) Shri Dal Chand Jain
- (19) Shri C. Janga Reddy

Shri Rajiv Gandhi replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted, as amended.

Clauses 4 to 6 were adopted.

Clause 7 was adopted, as amended.

Clauses 8 to 12 were adopted.

Clause 13 was adopted, as amended.

Clauses 14 to 17 were adopted.

Clause 18 was adopted, as amended.

Clauses 19 to 23 were adopted.

Clause 24 was adopted, as amended.

Clauses 25 to 42 were adopted.

Clause 43 was adopted, as amended.

Clauses 44 to 48 were adopted.

Clause 49 was negatived.

Clauses 50 and 51 were adopted.

Clause 52 was adopted, as amended.

Clause 53 was negatived.

Clauses 54 and 55 were adopted, as amended.

Clause 56 was adopted.

Clause 57 was adopted, as amended.

Clauses 58 to 100 were adopted.

Clause 101 was adopted, as amended.

Clauses 102 and 103 were adopted.

Clause 104 was adopted, as amended.

Clauses 105 and 106 were adopted.

Clause 107 was adopted, as amended.

Clauses 108 and 109 were adopted.

The First Schedule was adopted, as amended.

The Second Schedule, Third Schedule and Fourth Schedule were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Rajiv Gandhi.

The motion was adopted and the Bill, as amended, was passed.

(ii) THE CINE-WORKERS WELFARE FUND (AMENDMENT) BILL, 1987

Discussion on the motion for consideration of the Bill moved by Shri P. A. Sangma on 20th March, 1987, continued.

Shri P. A. Sangma replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. A. Sangma.

The motion was adopted and the Bill was passed.

8. Government Bill-Under Consideration

THE GOVERNORS (EMOLUMENTS, ALLOWANCES AND PRIVILEGES) AMENDMENT BILL, 1987

The motion for consideration of the Bill was moved by Shri Buta Singh.

The following members took part in the debate:—

- (1) Shri N. Venkata Ratnam
- (2) Shri Shantaram Naik
- (3) Shri Thampan Thomas
- (4) Shri Sriballav Panigrahi
- (5) Shri Ajit Kumar Saha
- (6) Shri Harish Rawat
- (7) Shri V. Krishna Rao
- (8) Shri Girdhari Lal Vyas
- (9) Shri Virdhi Chander Jain (Speech unfinished)

The discussion was not concluded.

9. Half-an-Hour Discussion

Shri Shantaram Naik Inised a discussion on the points arising out of the answer given by the Minister of Industry on the 24th February, 1987 to Starred Question No. 8 regarding New Drug Policy.

Shri R. K. Jaichandra Singh replied to the discussion.

7.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 5th May, 1987)

SUBHASH C. KASHYAP, Secretary-General

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, May 5, 1987 Vaisakha 15, 1909 (Saka)

No. 252

11 A.M.

1. Starred Ouestions

Starred Questions Nos. 900, 903, 906, 907, 910, 911, 913 and 914 were orally answered. Replies to Starred Questions Nos. 901, 902, 904, 905, 908, 909, 912, 915 and 917—919 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 8946—9039, 9041—9123 and 9125—9158 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Solvent-Extracted Oil, De-oiled Meal and Edible Flour (Control) Amendment Order, 1986 (Hindi and English versions) published in Notification No. G.S.R. 378(E) in Gazette of India dated the 9th April, 1987 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy of the One Hundred Sixteenth Report (Hindi and English versions) of the Law Commission on Formation of an All-India Judicial service.

- (3) A copy of One Hundred Seventeenth Report (Hindi and English versions) of the Law Commission on Training of Judicial Officers.
- (4) A copy of One Hundred Eighteenth Report (Hindi and English versions) of the Law Commission on Method of Appointments to Subordinate Courts Subordinate Judiciary.
- (5) A copy of Notification No. G.S.R. 421(E) (Hindi and English versions) published in Gazette of India dated the 28th April, 1987 together with an explanatory memorandum making certain amendments to Notification No. 132-Customs dated the 2nd July, 1980 so as to add four more products of Nepalese origin to the list of items which qualify for preferential entry into India in terms of the Indo-Nepal Treaty of Trade, 1978 under section 159 of the Customs Act, 1962.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) A statement regarding Review by the Government on the working of the Cement Corporation of India Limited, New Delhi, for the year 1984-85.
 - (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) A statement regarding Review by the Government on the working of the Cement Corporation of India Limited, New Delhi, for the year 1985-86.
 - (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government on the working of the Braithwaite and Company Limited, Calcutta, for the year 1985-86.
- (ii) Annual Report of the Braithwaite and Company Limited, Calcutta, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A|18AA of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 266(E) published in Gazette of India dated the 30th March, 1987 regarding extension of period of take over of management of Messrs Apollo Zipper Company Private Limited, Calcutta, beyond five years.
 - (ii) S.O. 267(E) published in Gazette of India dated the 30th March, 1987 regarding extension of period of take over of management of Messrs Indian Health Institute and Laboratory Limited, Calcutta, beyond five years.
 - (iii) S.O. 268(E) published in Gazette of India dated the 30th March, 1987 regarding extension of period of take over of management of Messrs India Belting and Cotton Mills Limited, Serampore, West Bengal, beyond five years.
 - (iv) S.O. 269(E) published in Gazette of India dated the 30th March, 1987 regarding extension of period of take over of management of Messrs Alok Udyog Vanaspati and Plywood Limited, beyond five years.

- (v) S.O. 270(E) published in Gazette of India dated the 30th March, 1987 regarding extension of period of take over of management of Gluconate Limited, Calcutta, beyond five years.
- (vi) S.O. 271(E) published in Gazette of India dated the 30th March, 1987 regarding extension of period of take over of management of Messrs Lily Biscuit Company (Private) Limited and Lily Barley Mills (Private) Limited, Calcutta, beyond five years.
- (9) A copy of the Electrical Appliances (Quality Control) Order, 1987 (Hindi and English versions) published in Notification No. G.S.R. 375(E) in Gazette of India dated the 8th April, 1987 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (10) A copy of the Company Secretaries (Amendment) Regulations, 1987' (Hindi and English versions) published in Notification No. 710(2)(M)(1) in Gazette of India dated the 23rd February, 1987 together with a corrigendum to the English version published in Notification No. 710(2)(M)(1) in Gazette of India dated the 9th March, 1987 under sub-section (4) of section 39 of the Company Secretaries Act, 1980.
- (11) A copy each of the following Notifications (Hindi and English versions) under section 30B of the Chartered Accountants Act, 1949:—
 - (i) Notification No. 1-CA(131)|82 published in Gazette of India dated the 17th May 1986 making certain amendments to the Chartered Accountants Regulations, 1964.
 - (ii) Notification No. 1-CA(148)|85 published in Gazette of India dated the 17th May, 1986 making certain amendments to the Chartered Accountants Regulations, 1964.

- (iii) Notification No. 1-CA(7)|152|86 published in Gazette of India dated the 8th November, 1986 making certain amendments to the Chartered Accountants Regulations, 1964.
- (12) A copy of the Drugs (Prices Control) Second Amendment Order, 1986 (Hindi and English versions) published in Notification No. S.O. 864(E) in Gazette of India dated the 25th November, 1986 under subsection (6) of section 3 of the Essential Commodities Act. 1955.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Calcutta, for the year 1985-86 along with Audited Accounts under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Damoda: Valley Corporation, Calcutta, for the year 1985-86.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Budget Estimates (Hindi and English versions) of the Damodar Valley Corporation for the year 1987-88 under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.

4. Matters Under Rule 377

- √(1) Shri Raj Kumar Rai raised a matter regarding need to set up alcohol based industries in Azamgarh and Ballia Districts of Uttar Pradesh.
- (2) Shri S. S. Bhoye raised a matter regarding need to construct dams on 'Naar' and 'Paar' rivers to make available drinking water to the people of Malegaon, Chandwad, and Yevla tehsils of Maharashtra.
- (3) Shri Ganga Ram raised a matter regarding need to provide a halt of Gomti Express at Tundla junction and stoppage of express trains at Firozabad and Shikohabad railway stations.

- (4) Dr. Chander Shekhar Tripathi raised a matter regarding need to give financial assistance from the Prime Minister's relief fund to the persons affected by fire in Khahilabad district of Uttar Pradesh and also to construct houses for them under Indira Awas Yojana.
- / (5) Shri Dal Chander Jain raised a matter regarding need to hand over the excavated idols to the concerned religious communities particularly Jain idols excavated in Hansi in Haryana and Damoha in Madhya Pradesh.
- √(6) Shri Mohan Lal Jhikram raised a matter regarding need to connect National Highway No. 12 with National Highway No. 43 from Jabahpur to Raipur via Mandla.
- (7) Shri Ajit Kumar Saha raised a matter regarding need to look into the working of Railway employees Cooperative Group Housing Society, Delhi.
- (8) Smt. D. K. Bhandari raised a matter regarding need to set up a centre for UPSC examinations at Gangtok in Sikkim.

5. Government Bill-Passed

THE GOVERNORS (EMOLUMENTS, ALLOWANCES AND PRIVILEGES) AMENDMENT BILL, 1987

Discussion on the motion for consideration of the Bill moved by Shri Buta Singh on 4th May, 1987, continued.

The following members took part in the debate:-

- (1) Shri Virdhi Chander Jain
- (2) Shri C. Janga Reddy
- (3) Shri Sharad Dighe
- (4) Shri Dinesh Goswami
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2.04 P.M.)
- (5) Shri P. Namgyal
- (6) Shri Braja Mohan Mohanty
- (7) Shri Narayan Choubey
- (8) Shri Raj Kumar Rai

Shri Buta Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Cause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Buta Singh.

The motion was adopted and the Bill was passed.

6. Government Bill-Under Consideration

THE JUTE PACKAGING MATERIALS (COMPULSORY USE IN PACKING COMMODITIES) BILL, 1987, as passed by Rajya Sabha

The motion for consideration of the Bill was moved by Shri Ram Niwas Mirdha.

The following members took part in the debate:-

- (1) Shri P. Appalanasimham
- (2) Shri Shanti Dhariwal
- (3) Shri Ram Bahadur Singh
- (4) Dr. Manoj Pandey
- (5) Shri Indrajit Gupta (Speech unfinished)

The discussion was not concluded.

7 Discussion Under Rule 193

Shri Saifuddin Chowdhary raised a discussion on Indo-U.S. relations.

The following members took part in the debate:-

- (1) Shri B. R. Bhagat
- (2) Shri B. B. Rameiah
- (3) Shri G. G. Swell
- (4) Shri Syed Shahabuddin (Speech unfinished)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 6th May, 1987).

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, May 6. 1987/Vaisakha 16, 1909 (Saka)

No. 253

11 A.M.

1. Starred Questions

Starred Questions Nos. 921—925, 927 and 928 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 9159—9297 and 9297-A were laid on the Table.

8. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Environment (Protection) Third Amendment Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 443(E) in Gazette of India dated the 28th April, 1987 under section 26 of the Environment (Protection) Act, 1986.
- (2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1986—Union Government (Commercial)—Part II—Hindustan Shipyard Limited, under article 151(1) of the Constitution.

- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 412(E) published in Gazette of India dated the 24th April, 1987 together with an explanatory memorandum rescinding Notification No. 117|83-Customs dated the 15th June, 1983.
 - (ii) G.S.R. 413(E) published in Gazette of India dated the 24th April, 1987 together with an explanatory memorandum making certain amendments to Notification No. 114 87-Customs dated the 1st March, 1987 so as to omit the redundant entry No. 12 in the said notification.
- (4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 411(E) published in Gazette of India dated the 24th April, 1987 together with an explanatory memorandum making certain amendments to Notification No. 49|86-Central Excise dated the 10th February. 1986 so as to exempt parts of footwear used in the factory of production itself in the manufacture of footwear from the whole of the duty of excise.
 - (ii) G.S.R. 418(E) published in Gazette of India dated the 28th April, 1987 together with an explanatory memorandum prescribing an effective rate of excise duty of Rupees 40 per kilogram in respect of polyurethane foam block.
 - (iii) G.S.R. 419(E) published in Gazette of India dated the 28th April, 1987 together with an explanatory memorandum regarding exemption to products of polyurethane foam made from duty paid polyurethane foam block from the whole of the duty of excise leviable thereon.

- (iv) G.S.R. 420(E) published in Gazette of India dated the 28th April, 1987 together with an explanatory memorandum making certain amendments to Notification No. 132|86-Central Excises dated the 1st March, 1986 so as to provide that the exemption would also apply to polyamide chips used in the manufacture of nylon momo-filament yarn and to extend full exemption to plastic materials which are reprocessed from waste and scrap.
- (5) A copy of Notification No. F. 4(5)W&M/87 (Hindi and English versions) dated the 27th April, 1987 regarding market loans.
- (6) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:—
 - (i) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1986 along with Accounts and the Auditor's Report thereon.
 - (ii) Report on the working and activities of the Bank of India for the year ended the 31st December, 1986 along with the Accounts and the Auditor's Report thereon.
 - (iii) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1986 along with Accounts and the Auditor's Report thereon.
 - (iv) Report on the working and activities of the UCO Bank for the year ended the 31st December, 1986 along with the Accounts and Auditor's Report thereon.
 - (v) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1986 along with the Accounts and the Auditor's Report thereon.

- (vi) Report on the working and activities of the Syndiporate Bank for the year ended the 31st December, 1986 along with Accounts and the Auditor's Report thereon.
- (vii) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1986 along with Accounts and the Auditor's Report thereon.
- (viii) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1986 along with Accounts and the Auditor's Report thereon.
- (ix) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1986 along with Accounts and the Auditor's Report thereon.
- (x) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1986 along with Accounts and the Auditor's Report thereon.
- (xi) Report on the working and activities of the Andhra Bank for the year ended the 31st December, 1986 along with Accounts and the Auditor's Report thereon.
- (xii) Report on the working and activities of the Corporation Bank for the year ended the 31st December, 1986 along with the Accounts and the Auditor's Report thereon.
- (xiii) Report on the working and activities of the New Bank of India for the year ended the 31st December, 1986 along with Accounts and the Auditor's Report thereon.
- (xiv) Report on the working and activities of the Oriental Bank of Commerce for the year ended the 31st December, 1986 along with Accounts and the Auditor's Report thereon.

- (xv) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1986 along with Accounts and the Auditor's Report thereon.
- (7) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Calcutta, for the year 1985-86 along with Audited Accounts.
- (8) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Association for the Cultivation of Science, Calcutta, for the year 1985-86.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1987 published in Notification No. G.S.R. 278 in Gazette of India dated the 18th April, 1987.
 - (ii) The Indian Police Service (Probation) Amendment Rules, 1987 published in Notification No. G.S.R. 279 in Gazette of India dated the 18th April, 1987.
 - (iii) The Indian Police Service (Probationers' Final Examination) Regulations, 1987 published in Notification No. G.S.R. 277 in Gazette of India dated the 18th April, 1987.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That Raiya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (No. 3) Bill, 1987, passed by Lok Sabha on the 28th April, 1987.
- (ii) That at its sitting held on the 5th May, 1987, Rajya Sabha passed the Payment of Gratuity (Amendment) Bill ,1987.

- (iii) That at its sitting held on the 5th May, 1987, Rajya Sabha passed the Coconut Development Board (Amendment) Bill, 1987.
- (iv) That at its sitting held on the 5th May, 1987, Rajya Sabha agreed without any amendment to the Merchant Shipping (Amendment) Bill, 1987, passed by Lok Sabha on 6th March, 1987.

5. Bills passed by Rajya Sabha—Laid on the Table

- (1) The Payment of Gratuity (Amendment) Bill, 1987.
- (2) The Coconut Development Board (Amendment) Bill, 1967.

6. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Thirty-sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Motion for Election to Committee

Shrimati Shiela Dikshit moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as member of the Committee on Public Undertakings for the unexpired portion of the term of the Committee vice Prof. Nirmala Kumari Shaktawat resigned from the Committee."

The motion was adopted.

8. Matters Under Rule 377

- (1) Shri Nihal Singh raised a matter regarding need to take necessary measures to set up a bench of Allahabad High Court at Agra in Uttar Pradesh.
- √(2) Shri Anoopchand Shah raised a matter regarding need to provide more facilities to Railway licenced porters in the country particularly at Borivali station.

- (3) Shri Manku Ram Sodi raised a matter regarding need to take necessary steps for timely and inexpensive dispensation of justice to tribals in Bastar district in Madhya Pradesh.
 - (4) Shri Shanti Dhariwal raised a matter regarding need to streamline the procedure regarding payment of loans under IRDP and other schemes in Kota district of Rajasthan.
 - (5) Shri P. Namgyal raised a matter regarding need to take appropriate action for eviction/vacation of encroachment on the premises of Ladakh Buddhist Vihar near ISBT Delhi.
 - √(6) Dr. Phulrenu Guha raised a matter regarding need to ban import of shellac and also include a representative of raw lac growers in the Shellac Export Promotion Council.
 - Shri Ramashray Prasad Singh raised a matter regarding need to take necessary measures to provide drinking water in rural areas of the country particularly in Jahanabad region of Bihar.
 - (8) Shri Balwant Singh Ramoowalia raised a matter regarding need to render financial assistance to State Governments of Puniab, Haryana, Himachal Pradesh, Jammu and Kashmir and Bihar to provide relief to farmers, whose crops have been destroyed by recent heavy rains and hailstorms.
 - (9) Shri Sri Hari Rao raised a matter regarding need to supply adequate power from central power plants to meet the shortage of power in Andhra Pradesh.

. Discussion Under Rule 193

Discussion on the Indo-U.S. relations, raised by Shri Saifuddin Chowdhary on the 5th May, 1987, continued.

The following members took part in the debate:—

- (1) Shri Syed Shahabuddin
- (2) Shri Zainul Basher
- (3) Dr. S. Jagathrakshakan

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.04 P.M.).

- (4) Smt. Geeta Mukherjee
- (5) Shri Braja Mohan Mohanty
- (6) Shri Vir Sen
- (7) Shri Dinesh Goswami

Shri K. Natwar Singh replied to the discussion.

The discussion was concluded.

10. Government Bills-Passed

(i) THE JUTE PACKAGING MATERIALS (COMPULSORY USE IN PACKING COMMODITIES) BILL, 1987, as passed by Rajya Sabha.

Discussion on the motion for consideration of the Bill moved by Shri Ram Niwas Mirdha on the 5th May, 1987, continued.

The following members took part in the debate:-

- (1) Shri Indrajit Gupta
- (2) Shri Ram Rattan Ram
- (3) Shri Basudeb Acharia
- (4) Shri Bhadreshwar Tanti

Shri Ram Niwas Mirdha replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 17 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ram Niwas Mirdha.

The motion was adopted and the Bill was passed.

(ii) THE GOA, DAMAN AND DIU MINING CONCESSIONS (ABOLITION AND DECLARATION AS MINING LEASES) BILL, 1987.

The motion for consideration of the Bill was moved by Shri Vasant Sathe.

The following members took part in the debate:-

- (1) Shri C. Sambu
- (2) Shri Shantaram Naik
- (3) Shri Satyagopal Misra
- (4) Dr. Datta Samant
- (5) Shri Anandi Charan Das

Shri Vasant Sathe replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 22 were adopted.

The First Schedule was adopted, as amended.

The Second Schedule was adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Vasant Sathe.

The motion was adopted and the Bill, as amended, was passed.

6.14 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 7th May, 1987).

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BUILLETIN-PART I

[Brief Record of Proceedings]

Thursday, May 7, 1987/Vaisakha 17, 1909 (Saka)

No. 254

11 A.M.

1. Starred Questions

Starred Questions Nos. 943 and 945—949 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos 9298—9506 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hind) and English versions) under sub-section (1) of section (19A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Dredging Corporation of India Limited, New Delhi, for the year 1985-86.
 - (ii) Annual Report of the Dredging Corporation of India Limited, New Delhi, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Dock Labour Board, Bombay, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bombay Dock Labour Board, Bombay, for the year 1985-86.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, for the year 1984-85.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Banaras Hindu University for the year 1984-85.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 1985-86.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visva-Bharati, Santiniketan, for the year 1985-86.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Annual Accounts (Hindi and English versions) of the North Eastern Hill University, Shillong, for the year 1984-85 together with Audit Report thereon.

- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1982-83.
- (ii) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University Aligarh, for the year 1983-84.
- (iii) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1984-85.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the working of the Muslim University, Aligarh, for the years 1982-83, 1983-84 and 1984-85.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University. New Delhi, for the year 1985-86 together with Audit Report thereon.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1985-86 together with Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology, Act, 1961.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 1985-86.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 1985-86 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Book Trust, India, New Delhi, for the year 1985-86.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1985-86.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Council of Educational Research and Training, New Delhi, for the year 1985-86.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1985-86 together with Audit Report thereon.
- (iv) A statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the National Council of Educational Research and Training, New Delhi, for the year 1985-86.
- (19) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Prevention of Food Adulteration (Sixth Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1228 (E) in Gazette of India dated the 27th November, 1986 under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Vishwayatan Yogashram, New Delhi, for the years 1980-81, 1981-82 and 1982-83 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Vishwayatan Yogashram, New Delhi, for the years 1980-81, 1981-82 and 1982-83.
- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Cancer Centre, Trivandrum, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Cancer Centre, Trivandrum, for the year 1985-86.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1985-86.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1985-86.
 - (26) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
 - (27) A copy of the Audited Accounts (Hindi and English versions) of Dr. B. Borooah Cancer Institute, Guwahati, for the year 1985-86.
 - (28) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report of Dr. B. Borooah Cancer Institute, Guwahati, for the year 1985-86 within the stipulated period of nine months after the close of the Accounting Year.

- (29) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Regional Centre for Cancer Research and Treatment Society Cuttack, for the year 1985-86 within the stipulated period of nine months after the close of the Accounting Year.
- (30) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth Lok Sabha:—
 - (i) Statement No. XV-Second Session, 1985.
 - (ii) Statement No. XI-Fourth Session, 1985.
 - (iii) Statement No. VIII-Fifth Session, 1986.
 - (iv) Statement No. V—Sixth Session, 1986.
- (v) Statement No. III—Seventh Session, 1986.
 - (vi) Statement No. II-Eighth Session, 1987.
- *(31) A copy of Notification No. 198/87-Customs (Hindi and English versions) published in Gazette of India dated the 7th May, 1987 together with an explanatory memorandum making certain amendments to Notification Nos. 130/86-Customs and 136/86-Customs dated the 17th February, 1986 so as to remove the specific levy of Rupees 3/- per kilogram in respect of both DMT and PTA and fix the total rate of import duty on PTA as 190 per cent ad valorem and on DMT as 190 per cent/180 per cent ad valorem (Preferential), under section 159 of the Customs Act, 1962.

4. Report of the Committee on Subordinate Legislation

Shri Vakkom Purushothaman presented the Fifteenth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

^{*}Laid at 7.07 P.M.

5. Matters Under Rule 377

- (1) Prof. Nirmala Kumari Shaktawat raised a matter regarding need to improve the salary structure of teachers and other staff of Sainik Schools and also open Sainik Colleges in the country.
- (2) Smt. Madhuri Singh raised a matter regarding need to take necessary steps to provide drinking water in Purnea district of Bihar.
- (3) Shri R. Dhanushkodi Athithan raised a matter regarding need to provide financial assistance for completion of Kodumudiyaru Reservoir Scheme in Tirunelveli district of Tamil Nadu.
- (4) Shri Krishna Singh raised a matter regarding need to set up an ordnance factory in Cantonment area of Datia district in Madhya Pradesh.
- √(5) Shri Keshorao Pardhi raised a matter regarding need to take necessary steps to protect the ferromanganese factories in the country.
- ✓(6) Shri Anandi Charan Das raised a matter regarding need to take necessary measures to prevent exploitation of migrant workers from Orissa engaged in construction activities in various States
- (7). Shri Somnath Chatteriee raised a matter regarding need to withdraw the decision to adjust the dues of West Bengal State Electri ity Board to NTPC and Coal India Ltd. against Central assistance.
- √ (8) Shri Amar Roypradhan raised a matter regarding need to take steps to check the flow of foreign money into India to religious/social organisations.

6. Government Bill—Passed

THE PREVENTION OF CORRUPTION BILL, 1987

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

An amendment for reference of the Bill to a Joint Committee of the Houses was moved by Shri E. Ayyapu Reddy.

The following members took part in the debate:-

(1) Shri E. Ayyapu Reddy

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.16 P.M.).

- (2) Shri Haroobhai Mehta
- (3) Shri Amal Datta
- (4) Shri Y. S. Mahajan
- (5) Shri Thampan Thomas
- (6) Shri K. N. Singh
- (7) Shri Sriballav Panigrahi
- (8) Shri Ataur Rehman
- (9) Shri Aziz Qureshi
- (10) Shri Narayan Choubey
- (11) Prof. Saif-ud-Din Soz
- (12) Dr. Datta Samant
- (13) Shri K. S. Rao

Shri P. Chidambaram replied to the debate.

The amendment moved for reference of the Bill to a Joint Committee of the Houses was negatived.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clauses 4 to 31 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill, as amended, was passed.

Discussion Under Rule 193

Discussion on the need for framing guidelines to prevent blackmailing and character assassination of elected representatives of the people to ensure smooth functioning of democratic institutions in the country and amend the electoral laws accordingly, raised by Shri Bhagwat Jha Azad on the 27th April, 1987, continued.

Shri S. Jaipal Reddy took part in the debate.

Shri H. R. Bhardwaj replied to the discussion.

The discussion was concluded.

8. Personal explanation Under Rule 357

Shri H. N. Nanje Gowda made a personal explanation regarding certain remarks made about him during discussion under rule 193 on 27th April, 1987.

7.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 8th May, 1987).

SUBHASH C. KASHYAF, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, May 8, 1987 Vaisakha 18, 1909 (Saka)

No. 255

11.01 A.M.

1. Obituary References

The Speaker made references to the passing away of Dr. Purnendu Narayan Khan, a Member of Third Lok Sabha and Smt. Padmavati Devi, a Member of Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Ouestions

Starred Questions Nos. 966, 967, 969—971, 974 and 979 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 9507—9709 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Governors (Allowances and Privileges)
Rules, 1987 (Hindi and English versions) published
in Notification No. G.S.R. 343(E) in Gazette of

- India dated the 30th March, 1987 under sub-section 13 of the Governors, (Emoluments, Allowances and Privileges) Act, 1982.
- (2) A copy of Notification No. S.O. 399(E) (Hindi and English versions) published in Gazette of India dated the 21st April, 1987 conferring of certain powers of Police Officers Custom Officers under Tecrorist and Disruptive Activities (Prevention) Rules, 1986 upon members of National Security Guard under sub-section (3) of section 137 of the National Security Guard Act, 1986.
 - (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1985-86.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1985-86 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Union of India, New Delhi, for the year 1985-86.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Indian Salt Service Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 220 in Gazette of India dated the 28th March, 1987 issued under proviso to article 309 of the Constitution.
- (6) A copy of the Coal Mines (Conservation and Development) Amendment Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 101 in Gazette of India dated the 14th February, 1987 under sub-section (4) of section 18 of the Coal Mines (Conservation and Development) Act, 1974.



- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Airlines for the year 1985-86 under sub-section (2) of section 37 of the Air Corporations Act, 1953.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Airlines for the year 1985-86 and the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act. 1953.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Airlines for the year 1985-86.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education for the year 1985-86.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Board for Workers Education for the year 1985-86 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Board for Workers Education for the year 1985-86.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
 - (11) A copy of Notification No. G.S.R. 360(E) (Hindi and English versions) published in Gazette of India dated the 1st April, 1987 approving the Cochin Port Employees (Allotment of Residence) Amendment Regulations, 1987 under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.

- (12) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Reports and Audited Accounts of the Shipping Corporation of India Limited and the Mogul Line Limited for the year 1985-86 within the stipulated period of nine months after the close of the Accounting Year.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Cotton Corporation of India Limited, Bombay, for the year 1985-86.
 - (ii) Annual Report of the Cotton Corporation of India Limited Bombay, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- of the Committee of Parliament on Official Language—Part I, under sub-section (3) of section 4 of the Official Languages Act, 1963.
- (15) A statement (Hindi and English versions) (i) correcting the reply given on 6 April, 1987 to Unstarred Question No. 5663 by Shri Santosh Kumar Singh and Dr. G. S. Rajhans regarding joint registration for allotment of flats plots in DDA and (ii) giving reasons for delay in correcting the reply.
- (16) A copy of Notification No. S.O. 395(E) (Hindi and English versions) published in Gazette of India dated the 16th April, 1987 making certain amendments to Notification No. S.O. 278(E) dated the 1st April, 1987 issued under section 3 of the Bureau of Indian Standards Act, 1986.

- (17) A copy of the Central Excise (Third Amendment)
 Rules, 1987 (Hindi and English versions) published
 in Notification No. G.S.R. 448(E) in Gazette of
 India dated the 1st May, 1987 under sub-section (2)
 of section 38 of the Central Excises and Salt Act.
 1944.
- (18) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 416(E) published in Gazette of India dated the 28th April, 1987 together with an explanatory memorandum extending the validity of Notification No. 295-Customs dated the 1st November, 1983 upto the 30th April, 1988.
 - (ii) G.S.R. 423(E) to 433(E) published in Gazette of India dated the 29th April, 1987 together with an explanatory memorandum issued in the context of proposals relating to changes in the duties of customs announced by the Finance Minister in Lok Sabha on 29th April, 1987 while moving the Finance Bill, 1987 for consideration.
- (19) A copy each of Notification No. G.S.R. 435(E) to 443(E) (Hindi and English versions) published in Gazette of India dated the 29th April, 1987 together with an explanatory memorandum issued in the context of the proposals relating to the Central Excise duties announced by the Finance Minister in Lok Sabha on the 29th April, 1987 while moving the Finance Bill, 1987 for consideration issued under the Central Excise Rules, 1944.
- (20) A copy of the Life Insurance Corporation of India (Agents) Amendment Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 251 in Gazette of India dated the 11th April, 1987 under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.

- (21) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Copytitution:—
 - (i) Report of the Comptroller and Auditor General of India for the year 1985-86 Union Government (Civil) Revenue Receipts—Volume I—Indirect Taxes and Volume II—Direct Taxes.
 - (ii) Report of the Comptroller and Auditor General of India for the year 1985-86—Union Government (Defence Services).
 - (iii) Report of the Comptroller and Auditor General of India for the year 1985-86—Union Government (Posts and Telecommunications).
 - (iv) Report of the Comptroller and Auditor General of India for the year 1985-86—Union Government (Railways).
 - (22) A copy of the Appropriation Accounts of the Defence Services for the year 1985-86 (Hindi and English versions)
 - (23) A copy of the Union Government Appropriation Accounts (Postal Services) for the year 1985-86 (Hindi and English versions).
 - (24) A copy of the Union Government Appropriation Accounts (Telecommunications) for the year 1985-86 (Hindi and English versions).
 - (25) A copy of the Appropriation Accounts, Railways for the year 1985-86, Part I—Review (Hindi and English versions).
 - (26) A copy of the Appropriation Accounts, Railways for the year 1985-86, Part II—Detailed Appropriation Accounts (Hindi and English versions).
 - (27) A copy of the Block Accounts (including Capital Statements comprising the Loan Accounts) Balance Sheets and Profit and Loss Accounts, Railway's for the year 1985-86.

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- (28) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1985-86—Union Government (Civil)—Volumes I to III, under article 151(1) of the Constitution.
- (29) A copy of the Union Government Appropriation Accounts (Civil) for the year 1985-86 (Hindi and English versions).
- (30) A copy of the Union Government Finance Accounts for the year 1985-86 (Hindi and English versions).
- (31) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Paper Corporation Limited for the year 1985-86.
 - (ii) Annual Report of the Hindustan Paper Corporation Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (32) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University for the year 1985-86 together with Audit Report thereon.
- (34) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) A statement (Hindi and English versions) (i) correcting the reply given on 27 February, 1987 to Unstarred Question No. 531 by Shri Mullappally Ramachandran regarding Dowry Deaths in 1986: and (ii) giving reasons for delay in correcting the reply.

- (36) A copy of the Export of Frozen Clam Meat (Quality Control and Inspection) Rules, 1987 (Hindi and English versions) published in Notification No. S. 953 in Gazette of India dated the 11th April, 1987 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (37) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1985-86.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Calcutta, for the year 1985-86 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tea Board, Calcutta, for the year 1985-86.
- (38) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Administrative Report (Hindi and English versions) of the Tobacco Board Guntur, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tobacco Board, Guntur, for the year 1985-86.
- (40) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1980-81.

- (ii) Annual Report of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1980-81 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (42) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) A copy of the Indian Post Office (Fifth Amendment)
 Rules, 1987 (Hindi and English versions) published
 in Notification No. G.S.R. 379(E) in Gazette of
 India dated the 10th April, 1987 issued under section 10 and 74 of the Indian Post Office Act, 1898.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Power Engineers Training Society, New Delhi, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Power Engineers Training Society, New Delhi, for the year 1985-86.
- (45) A statement (Hindi and English versions) showing reasons for delay in laying the paper's mentioned at (44) above.
- (46) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Indian Dairy Corporation, Baroda, for the year 1985-86.
 - (ii) Annual Report of the Indian Dairy Corporation, Baroda, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (47) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Assam Agro-Industries Development Corporation Limited, Guwahati, for the year 1977-78.
 - (ii) Annual Report of the Assam Agro-Industries Development Corporation Limited, Guwahati, for the year 1977-78 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Assam Agro-Industries Development Corporation Limited, Guwahati, for the year 1976-77.
 - (ii) Annual Report of the Assam Agro-Industries Development Corporation Limited, Guwahati, for the year 1976-77 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (49) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board. Anand, for the year 1985-86 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Dairy Development Board, Anand, for the year 1985-86.

- (51) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1985-86.
 - (ii) Annual Report of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1985-86.
 - (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (53) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
 - (54) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufactures Development Council, Calcutta, for the year 1985-86 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jute Manufactures Development Council, Calcutta, for the year 1985-86.
 - (55) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.

1.

5. Messages from Rajya Sabha

Secretary-General reported the following messages receive from Rajya Sabna:—

- (i) That at its sitting held on the 7th May, 1987, Raiya Sabha concurred in the recommendation of Lok Sabha to appoint one member from Rajya Sabha to associate with the Joint Committee of the Houses on the Lokpal Bill, 1985, in the vacancy caused by the resignation of Smt. Pratibha Devisingh Patil from the Committee and resolved that Shri Raoof Valliullah be appointed to the said Committee to fill the vacancy.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 1987 passed by Lok Sabha on the 4th May, 1987.
- (iii) That at its sitting held on the 7th May, 1987, Rajya Sabha agreed without any amendment to the Factories (Amendment) Bill, 1987, passed by Lok Sabha on the 20th March, 1987.

6. Minutes of Committee on Private Members' Bills and Resolutions

Shri R. P. Suman laid on the Table Minutes (Hindi and English versions) of the Twenty-ninth to Thirty-sixth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

7. Report of the Committee on Petitions

Begum Abida Ahmed presented the Fourth Report (Hindi and English versions) of the Committee on Petitions.

8. Report of the Committee on Government Assurances

Prof. Narain Chand Parashar presented the Eighth Report (Hindi and English versions) of the Committee on Government Assurances.

9. Government Bills—Introduced

- (1) THE GOA, DAMAN AND DIU REORGANISATION BILL, 1987.
 - (2) THE CONSTITUTION (FIFTY-SEVENTH AMEND-MENT) BILL, 1967.
- THE STATE OF ARUNACHAL PRADESH (AMEND-MENT) BILL, 1987.

10. Matters Under Rule 377

- (1) Shri Kamla Prasad Rawat raised a matter regarding need to take urgent measures to meet the drought situation in various parts of the country.
- (2) Smt. Chandra Tripathi raised a matter regarding need to reduce the import duty on raw wool to encourage export of hand-knotted carpets.
- (3) Shri Uttam Rao Patil raised a matter regarding need to provide more telephone connections to Yavatmal city of Maharashtra.
- (4) Shri Jujhar Singh raised a matter regarding need to construct an overhead bridge across Chambal river between Chau Mehla and Sitamow to ensure smooth communication between Rajasthan and Madhya Pradesh.
- √(5) Km. Mamta Banerjee raised a matter regarding need to ensure adequate supply of Postal orders of different denominations in West Bengal.
- (6) Shri Gopala Krishna Thota raised a matter regarding need to give clearance to Manugur Thermal Plant in Andhra Pradesh
- √(7) Shri R. P. Das raised a matter regarding need to make available infrastructural facilities to Palda and Mudialy Fishermen's Cooperative Societies in West Bengal.
- (8) Dr. Datta Samant raised a matter regarding need to conduct opinion poll in the disputed area to solve the Maharashtra-Karnataka border issue.

11. Government Bill-Under Consideration

THE KHADI AND VILLAGE INDUSTRIES COMMISSION (AMENDMENT) BILL, 1987, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri M. Arunachalam.

The following members took part in the debate:-

- (1) Shri K. Ramachandra Reddy
- (2) Prof. N. G. Ranga
- (3) Shri R. P. Das

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.03 P.M.)

- (4) Shri Girdhari Lal Vyas
- (5) Shri Naresh Chandra Chaturvedi
- (6) Shri V. S. Krishna Iyer
 - (7) Smt. Kishori Sinha
 - (8) Shri Harish Rawat
 - (9) Shri K. N. Pradhan
 - (10) Shri Raj Kumer Rai
 - (10) Shri Kaj Kumer Kai
- (11) Shri Narayan Choubey
- (12) Shri Y. S. Manajan
- (13) Shri Jagdish Awasthi
- (14) Shri R. Jeevarathinam

The discussion was not concluded.

12. Sitting of Lok Sabha on Monday, 11th May, 1987

The House decided to sit also on Monday, 11th May, 1987, for transaction of Government Business.

212.50

13. Motion regarding Thirty-sixth Report of the Committee on Private Members' Bills and Resolutions

Shri Hussain Dalwai moved the following motion:-

"That this House do agree with the Thirty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 6th May, 1987."

The motion was adopted.

14. Private Members' Bills-Introduced

- (1) The Doctors and Engineers (Regulation of Migration to Foreign Countries) Bill. 1987, by Dr. P. Vallal Peruman.
- (2) The Consumer Protection (Price Determination of the Products Manufactured in the Private Sector) Bill, 1987, by Shri Chintamani Jena.
- (3) The Scheduled Castes and Scheduled Tribes (Recognition of Welfare Associations) Bill, by Dr. P. Vallal Peruman.
- (4) The Constitution (Amendment) Bill, 1987 (Amendment of article 25, etc.) by Shri Shantaram Naik.
- (5) The Prevention of Food Adulteration (Amendment) Bill, 1987 (Insertion of Section 16A, etc.)., by Shri Hussain Dalwai.

4.

Private Member's Bill-Metion for Introduction-Negatived

The Prevention of Disputes Regarding Religious Places Bill, 1987, by Shri G. M. Banatwalla.

The motion for leave to introduce the Bill was negatived.

16. Private Member's Bill-Under Consideration

THE ERADICATION OF UNEMPLOYMENT BILL, 1985, BY SHRI G. M. BANATWALLA

Further discussion on the motion for consideration of the Bill moved on the 10th April, 1987 continued.

The following members took part in the debate:-

- (1) Shri Chintamani Jena
- (2) Dr. A. Kalanidhi
- (3) Shri Salahuddin
- (4) Shri Anoopchand Shah
- (5) Shri Bhadeshwar Tanti
- (6) Shri Somnath Rath
- (7) Kum. Mamata Banerjee
- (8) Shri C. Janga Reddy
- (9) Dr. Manoj Pandey
- (10) Shri Harish Rawat (Speech unfinished)

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 11th May, 1987)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Menday, May 11, 1987 Vaisakha 21, 1909 (Saka)

No. 256

111 A.M.

1 Mapers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1985-86—Part II—Administration and Finance.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Central Sales Tax (Registration and Tumover) Amendment Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 395(E) in Gazette of India dated the 14th April, 1987 under sub-section (2) of section 13 of the Central Sales Tax Act, 1956.
 - (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 434(E) published in Gazette of India dated the 29th April, 1987 together with an explanatory memorandum making certain amendments to Notification No. 245 86-Customs dated the 15th

- April, 1986 so as to extend the validity of the said notification without any time limit.
- (ii) G.S.R. 446(E) published in Gazette of India dated the 1st May, 1987 together with an explanatory memorandum seeking to delete redundant entry of Citric Acid from the Notification No. 136|86-Customs dated the 17th February, 1986.
- (iii) G.S.R. 449(E) published in Gazette of India dated the 4th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 522 86-Customs dated the 31st December, 1986 so as to exempt steel sheets and blanks required for the manufacture of body panels of fuel-efficient motor car or fuel-efficient van of engine capacity not exceeding 1000 cubic centimetres for providing warranty coverage or after-sale service in respect of such fuel-efficient motor cars or vans as in excess of 70 per cent ad valorem and auxiliary duty of customs as in excess of 25 per cent ad valorem.
- (iv) G.S.R. 452(E) published in Gazette of India dated the 4th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 65/87-Customs dated the 1st March, 1987 so as to prescribe basic customs duty at the rate of 60 per cent ad valorem on complete watch cases for quartz analog wrist watches and watch dials.
- (v) G.S.R. 456(E) and 457(E) published in Gazette of India dated the 5th May, 1987 together with an explanatory memorandum regarding exemption to goods specified therein on importation into India for use inside the gent and jewellery complex in Santa Cruz Electronics Export Processing Zone at Bombay for the purpose of being used in connection with the manufacture of export goods from the whole of the basic, additional and auxiliary duties of customs leviable thereon.

- (5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 447(E) published in Gazette of India dated the 1st May, 1987 together with an explanatory memorandum regarding exemption to polyprophylene staple fibre and tow and tops from the duty of excise as in excess of amount calculated at the rate of rupees seven per kilogram.
 - (ii) G.S.R. 451(E) published in Gazette of India dated the 4th May, 1987 together with an explanatory memorandum regarding exemption to Monoethylene Glycol from the whole of the duty of excise leviable thereon subject to certain condition's specified in the notification.
 - (6) A copy of the Consolidated Report (Hindi and English versions) on the working of Public Sector Banks for the year ended the 31st December, 1985.
 - @(7) A copy of Notification No. 199/87-Customs (Hindi and English versions) published in Gazette of India deted the 11th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 224/81-Customs dated the 1st October, 1981 so as to reduce the customs duty on Vinyl Chloride Monomer (VCM) for manufacture of PVC resin from 25 per cent ad valorem to 10 per cent ad valorem. under section 159 of the Customs Act. 1962.
 - (a) (8) A copy of Notification No. 136/87-Central Excises (Hindi and English versions) published in Gazette of India dated the 11th May, 1987 together with an explanatory memorandum seeking to prescribe concessional excise duty at the rate of 5 per cent ad valorem on automatic cone winding machines, issued under the Central Excise Rules, 1944.

2. Government Bill—Introduced

THE MOTOR VEHICLES BILL, 1987.

[@]Laid at 6 P.M.

3. Matters Under Rule 377

- (1) Shri S. G. Gholap raised a matter regarding need to open an office of Commissioner of Income-tax at Thane or bring Thane area under the jurisdiction of Income-tax Commissioner, Bombay.
- (2) Shri K. N. Pradhen raised a matter regarding need to set up a Unami Research Institute at Bhopal.
- (3) Shri Ganga Ram raised a matter regarding need to give financial assistance to Uttar Pradesh Government for the formation of Ferozabad as a separate district.
- (i) Shri N. Dennis raised a matter regarding need to set up Thermal Power Project at Rajakkamangalam in Kanyakumari district, Tamil Nadu.
- (5) Shri Raj Kumar Rai raised a matter regarding need to give adequate financial assistance to the Government of Uttar Pradesh to provide relief to the farmers whose crops have been destroyed by heavy rains, hail storms etc.
- √ (6) Shri Gopal Krishna Thota raised a matter regarding need to develop Araku Valley and other places of tourist attraction in Vizag district of Andhra Pradesh
- (7) Shri Syed Shahabuddin raised a matter regarding need to formulate a total water management plan for flood control and drainage of Mahananda basin in Bihar.
- (8) Shri V. Krishna Rao raised a matter regarding need to take steps to re-open Co-operative Sugar Factory at Gauribidanur in Karnataka.
- (9) Sirri Sriballav Panigrahi raised a matter regarding need to set up a bench of Orissa High Court at Sambalpur in Orissa.
- (10) Shri C. Janga Reddy raised a matter regarding need to set up new propellant Factory in Warrangal city of Andhra Pradesh to remove backwardness of this area.
- (11) Shri Harish Rawat raised a matter regarding need to set up the proposed Fruit Research and Development Institute in hilly region of Uttar Pradesh like Ranikhet, Doonagiri, Jalana or Champawat.

4. Sption Under Rule 388

Shri Buta Singh moved the following motion:-

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Goa, Daman and Diu Reorganisation Bill, 1987 and the Constitution (Fifty-seventh Amendment) Bill, 1987 inasmuch as they are dependent on each other."

The motion was adopted.

5. Government Bills—Passed

- (i) THE GOA, DAMAN AND DIU REORGANISATION. BILL. 1987.
- *(ii) THE CONSTITUTION (FIFTY-SEVENTH) AMEND-MENT BILL, 1987.

The motions for consideration of two bills, viz. (i) The Goa, Daman and Diu Reorganisation Bill, 1987 and (ii) The Constitution (Fifty-seventh) Amendment Bill, 1987, were moved by Shri Buta Singh.

The following members took part in the combined debate:—

- (1) Shri C. Madhav Reddy
- (2) Shri Shantaram Naik
- (3) Dr. Sudhir Roy
- (4) Shri Eduardo Faleiro
- (5) Prof. Madhu Dandavate
- (6) Shri Sharad Dighe.
- (7) Shri P. Kolandaivelu
- (8) Shri Manoranjan Bhakta
- (9) Shri Vijay Kumar Yadav
- (10) Shri C. K. Jaffar Sharief
- (11) Shri Piyus Tiraky
- (12) Shri Haroobhai Mehta
- (13) Shri C. Janga Reddy
- (14) Shri Uttamrao Patil

^{*}Discussed together.

- (15) Shri N. V. N. Somu
- (16) Shri Anoopchand Shah
- (17) Shri Balwant Singh Ramoowalia
- (18) Shri Asutosh Law
- (19) Smt. D. K. Bhandari
- (20) Smt. Usha Choudhary
- (21) Shri A. C. Shanmugam

Shri Buta Singh replied to the debate.

Shri Rajiv Gandhi also spoke.

(i) The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clause 9 was adopted, as amended.

Clauses 10 to 14 were adopted.

Clause 15 was adopted, as amended.

Clauses 16 to 72 were adopted.

The First Schedule and Second Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Buta Singh.

✓ Prof. N. G. Ranga took part in the debate.

The motion was adopted and the Bill, as amended, was passed.

(ii) On the motion for consideration of the Constitution (Fifty-seventh Amendment) Bill, 1987, the House divided, Ayes **310; Noes **Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration of the Bill was then taken up. On the motion for adoption of clause 2, the House divided, Ayes **313; Noes **Nil.

^{**}Subject to correction.

Clause 2 was adopted by a majority of the total membership the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for consideration of clause 1, as amended the House divided, Ayes **311; Noes **Nil.

Clause 1, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill as amended, be passed was moved by Shri Buta Singh.

On the motion the House divided, Ayes **315; Noes **Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

(Lok Sabha adjourned at 1.32 P.M. and re-assembled at 2.35 P.M.)

The motion for consideration of the Bill was moved by Shri Buta Singh.

The following members took part in the debate:-

- (1) Shri G. G. Swell
- (2) Shri P. K. Thungon

Shri Buta Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

^{**}Subject to correction.

The motion that the Bill be passed was moved by Shri Buta Singh.

The motion was adopted and the Bill was passed.

(iv) THE KHADI AND VILLAGE INDUSTRIES COMMISSION (AMENDMENT BILL, 1986, as passed by Rajya Sabha.

Discussion on the motion for consideration of the Bill moved by Shri M. Arunachalam on 8th May, 1987, continued.

The following members took part in the debate:-

- (1) Shri C. Janga Reddy
- (2) Shri N. Dennis
- (3) Shri K. R. Natarajan
- (4) Shri Chintamani Jena
- (5) Shri Virdhi Chander Jain
- (6) Shri Manvendra Singh
 - (7) Shri Salahuddin
 - (8) Shri K. S. Rao
 - (9) Dr. (Smt.) Phulrenu Guha
- (10) Shri Keyur Bhushan
- (11) Smt. Jayanti Patnaik

Shri M. Arunachalam replied to the debate.

The motion for consideration was adopted and clause byclause consideration of the Bill was taken up.

Clauses 2 to 17 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted

The motion that the Bill be passed was moved by 'Shri M. Arunachalam.

The motion was adopted and the Bill was passed.

6. Sitting of Lok Sabha on Tuesday, 12 May, 1987

The House decided to sit also on Tuesday, 12th May, 1987, for transaction of Government Business.

Discussion Under Rule 193

Shri Braja Mohan Mohanty raised a discussion on the situation arising out of the escalation of violence in Sri Lanka resulting in stalemate in the negotiated settlement of the ethnic problem and the steps taken by the Government in this regard.

The following members took part in the debate:-

- (1) Shri N. V. N. Somu
- (2) Shri Syed Shahabuddin

The discussion was not concluded.

6.19 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 12th May, 1987)

SUBHASH C. KASHYAP, Secretary-General

LOK SABHA

-1

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, May 12, 1987/Vaisakha 22, 1909 (Saka)

No. 257

11 A.M.

1. Papers haid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Proclamation (Hindi and English versions) dated the 11th May, 1987 issued by the President under article 356 of the Constitution in relation to the State of Punjab published in Notification No. G.S.B. 474(E) in Gazette of India dated the 11th May, 1987.
- (ii) A copy of the Order (Hindi and English versions) dated the 11th May, 1987 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. G.S.R. 475(E) in Gazette of India dated the 11th May, 1987.
- (2) A copy of the report dated the 11th May, 1987 of the Governor of Punjab to the President (Hindi and English versions).

2. Messages from Rajya Sabha

Secretary-General Reported the following messages from Rajya Sabha:—

(i) That at its sitting held on the 11th May, 1987. Rajya Sabha agreed without any amendment to the Governors (Emoluments, Allowances and Privileges)

Amendment Bill, 1987, passed by Lok Sabha on the 5th May, 1987.

- (ii) That at its sitting held on the 11th May, 1987, Raiya Sabha agreed without any amendment to the Goa. Daman and Diu Mining Concessions (Abolition and Declaration as Mining Leases) Bill, 1987, passed by Lok Sabha on the 6th May, 1987.
- *(iii) That at its sitting held on the 12th May, 1987. Rajya Sabha passed the Goa, Daman and Diu Reorganisation Bill, 1987, passed by Lok Sabha on the 11th May, 1987, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendment be communicated to Rajya Sabha.

*3. Bill as amended by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Goa, Daman and Diu Reorganisation Bill, 1987 returned by Rajya Sabha with amendment.

4. Statement by Minister

Affairs on behalf of the Minister of Labour made a statement regarding enhancement of the rate of interest on the Employees' Provident Fund.

5. Matters Under Rule 377

- (1) Prof. Nirmala Kumari Shaktawat raised a matter regarding need to declare the Rawathhata region of Rajasthan as a 'Prohibited area' and take all measures for the security and safety of the atomic units.
- (2) Shri Mohanlal Jhikram raised a matter regarding need to take necessary measures to provide drinking water in Mandla district of Madhya Pradesh.
- (3) Shri K. D. Sultanpuri raised a matter regarding need to render financial assistance to the State Government of Himachal Pradesh to provide relief to the farmers whose crops have been damaged by heavy rains and hailstorms.

^{*}At 4.45 P.M.

- (4) Smt. Jayanti Patnaik raised a matter regarding need to provide necessary funds for expansion of Bhubaneswar airport as an International Airport.
- (5) Shri Chintamani Jena raised a matter regarding need to take necessary measures to safeguard the interests of betel leaf growers in the country.
- (6) Shri Somnath Rath raised a matter regarding need for early implementation of Rushikulya Command Area Development Scheme for the development of agriculture in Orissa.
- √(7) Shri Baju Ban Riyan raised a matter regarding need to lay railway line from Kumarghat to Agartala in Tripura for the industrial development of the State.
- √(8) Shri Sri Hari Rao raised a matter regarding need to locate the National Institute on Disaster Training and Management at Hyderabad.
- (9) Shri Birbal raised a matter regarding need to streamline the procedure regarding payment of loans under I.R.R.D. and other schemes in Sri Ganganagar District of Rajasthan.
- (10) Shri Kammodilal Jatav raised a matter regarding need to send a central team to conduct survey for the construction of roads and bridges in Madhya Pradesh for its development.
- (11) Shri S. S. Bhoye raised a matter regarding need to expedite the construction work on the Nagya-Sakiya Dam in Nandgao Tehsil of Maharashtra.
- √(12) Dr. R. Venkatesh raised a matter regarding need to lay a broad-gauge Railway line between Bangarpet to Kolar in Karnataka.

6. Discussion Under Rule 193

Discussion on the situation arising out of escalation of violence in Sri Lanka resulting in stalemate in the negotiated settlement of the ethnic problem and the steps taken by the Government in this regard, raised by Shri Braja Mohan Mohanty on the 11th May, 1987, continued.

The following members took part in the debate:-

- (1) Shri G. G. Swell
- (2) Shri A. J. V. B. Maheshwara Rao

- (3) Shri P. R. Kumaramangalam
- (4) Shri Saifuddin Chowdhary
- (5) Shri Vir Sen
- (6) Shri P. Kolandaivelu
- (7) Shri G. S. Basavaraju
- (3) Dr. V. Venkatesh
- (9) Shri Ramashray Prasad Singh
- (10) Dr. Manoj Pandev

Shri K. Natwar Singh replied to the discussion.

(Lok Sabha adjourned at 1 P.M. and re-assembled: at 2-03 P.M.)

The discussion was concluded.

7. Statutory Resolution-Adopted

Shri Buta Singh moved the following Resolution:-

"That this House approves the Proclamation issued by the President on the 11th May, 1987 under article 356 of the Constitution in relation to the State of Punish."

The following members took part in the debate:-

- (1) Shri E. Ayyappu Reddy
- (2) Shri R. L. Bhatia
- (3) Shri Amal Datta
- (4) Gen. R. S. Sparrow
- (5) Dr. V. Venkatesh
- (6) Shri Chiranji Lal Sharma
- (7) Shri Balwant Singh Ramoowalia
- (8) Shri P. R. Kumaramangalam
- (9) Shri Mewa Singh Gill
- (10) Shri Kamal Chaudhry
- (11) Shri Ramashray Prasad Singh
- (12) Shri C. Janga Reddy.

Shri Buta Singh replied to the debate.

The Resolution was adopted.

8 Amendment made by Rajya Sabha to Government Bill— Amendment agreed to

The Goa, Daman and Diu Reorganisation Bill, 1987.

The motion that the following amendment made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri Buta Singh:—

"Clause 20

That at page 6, lines 43 and 44, for the words "the High Court of Maharashtra and Goa" the words "the High Court of Bombay" be substituted."

The following Members took part in the debate:-

- (1) Shri Sharad Dighe
- (2) Shri Shantaram Naik

Shri Buta Singh replied to the debate.

The motion for consideration was adopted.

Amendment made by Rajya Sabha in the Bill was also adopted.

The motion that the amendment made by Rajya Sabha in the Bill be agreed to was moved by Shri Buta Singh

The motion was adopted and the amendment was agreed to.

9. Government Bill-Passed

THE LABOUR WELFARE FUND LAWS (AMENDMENT)
BILL, 1987, AS PASSED BY RAJYA SABHA

The motion for consideration of the Bill was moved by Shri P. A. Sangma.

The following members took part in the debate:—

- (1) Shri Purna Chandra Malik
- (2) Shri Damodar Pandey

Shri P. A. Sangma replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. A. Sangma.

The motion was adopted and the Bill was pussed.

(LOK SABHA ADJOURNED SINE DIE AT 6 P.M.)

SUBHASH C. KASHYAP, Secretary-General.

CORRIGENDA

In Bulletin Part I, dated May 11, 1987-

- (i) Page 5, Item No. 5(14)—
 For Shri Uttamrao Patil read Shri U. H. Patel
- (ii) Page 6, Item No. 5(21)—
 For Shri A. C. Shanmugam read Shri P. Shanmugam